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Tuesday,
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19 Magha, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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[P.T.O]

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RAJYA SABHA

Tuesday, the 8th February, 2022/19 Magha, 1943(Saka)

The House met at ten of the clock,

MR. CHAIRMAN in the Chair

FELICITATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, on behalf of the entire House and on my own behalf, I congratulate the Indian U-19 Cricket Team for bringing laurels to the country by winning the ICC U-19 World Cup held in the West Indies from 14th January to 5th February, 2022, for the record fifth time, the maximum number for any country.

The outstanding accomplishment of our young sportspersons is a matter of great pride for the entire nation. Their unwavering focus, persistent hard work and remarkable dedication, especially during the challenging times due to the pandemic, would inspire our budding sportspersons to emulate and improve upon their achievements.

I wish all the players of the Indian U-19 Cricket Team, their coaches and the supporting staff the very best for their future endeavours and hope that they will continue to make the country proud by their achievements.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, papers to be laid on the Table. Shri V. Muraleedharan.

Report and Accounts (2020-21) of DVC, Kolkata and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Krishan Pal, I lay on the Table :—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948 :—

(a) Annual Report and Accounts of the Damodar Valley Corporation

Limited (DVC), Kolkata, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6170/17/22]

I. Notifications of the Ministry of Finance

II. Accounts (2020-21) of SEBI, Mumbai and related papers

III. Report and Accounts (2020-21) of NIPFP, New Delhi and related papers

IV. MoU between the Government of India and SPMCIL

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pankaj Chaudhary, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019:—

(1) IFSCA/2021-22/GN/REG019, dated the 5th January, 2022, publishing the International Financial Services Centres Authority (Registration of Insurance Business) (Amendment) Regulations, 2021.

(2) IFSCA/2021-22/GN/REG020, dated the 5th January, 2022, publishing the International Financial Services Centres Authority (Insurance Intermediary) (Amendment) Regulations, 2021.

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 5199 (E), dated the 14th December, 2021, notifying operating lease including any hybrid of operating and financial lease of such product or equipment as may be specified by International Financial Services Centers Authority, as financial product, issued under sub-clause (vi) of clause(d) of sub-section(1) of Section 3 of the International Financial Services Centres Authority Act, 2019.

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. 329/IFSCA/Bullion MIs/2021-22, dated the 15th

December, 2021, regarding grant of recognition to the India International Bullion Exchange IFSC Limited, Gujarat as Bullion Exchange and Bullion Clearing Corporation for one year, commencing on the 9th Day of December, 2021 to 8th December, 2022, subject to the conditions specified by IFSCA from time to time, issued under Section 12 of the International Financial Services Centres Authority Act, 2019 read with Section 4 of the Securities Contracts (Regulations) Act, 1956.

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/2020-21/India INX/120, dated the 24th December, 2021, regarding grant of renewal of recognition of the India International Exchange (IFSC) Limited, 1st Floor, Unit No. 101, The Signature Building No. 13B, Road 1C, Zone 1, GIFT SEZ, GIFT CITY Gandhinagar - 382355, for one year, commencing on the 29th day of December, 2021 and ending on the 28th day of December, 2022, subject to the conditions specified by IFSCA from time to time, issued under Section 12 of the International Financial Services Centres Authority Act, 2019, and Section 4 of the Securities Contracts (Regulation) Act, 1956.

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/2020-21/India ICC/126, dated the 24th December, 2021, regarding grant of renewal of recognition of the India International Clearing Corporation (IFSC) Limited, 1st Floor, Unit No. 102, The Signature Building No. 13B, Road 1C, Zone 1, GIFT SEZ, GIFT CITY Gandhinagar-382355, for one year, commencing on the 29th day of December, 2021 and ending on the 28th day of December, 2022, subject to the conditions specified by IFSCA from time to time, issued under Section 12 of the International Financial Services Centres Authority Act, 2019 and under sub-section (4) of Section 8A of the Securities Contracts (Regulation) Act, 1956.

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification F. No. IFSCA/2021-22/GN/021, dated the 10th January, 2022, specifying that 'ship lease' shall include operating lease, and hybrid of operating and financial lease, of a ship or ocean vessel, engines of ship or ocean vessel, or any other part thereof, as a financial product, under clause (d) of sub-section (1) of Section 3 of the International Financial Services Centres Authority Act, 2019, issued under Section 12 of the said Act.

[Placed in Library. For (i) to (vi) See No. L.T. 6261/17/22]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2022/64, dated the 14th January, 2022, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment), Regulations, 2022, under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L.T. 6253/17/22]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 28 (E), dated the 19th January, 2022, publishing the Coinage (Issue of Commemorative Coin on the occasion of 150TH BIRTH ANNIVERSARY OF KAVI MUDDANA) Rules, 2022, under Section 25 of the Coinage Act, 2011.

[Placed in Library. See No. L.T. 6252/17/22]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) G.S.R. 881 (E), dated the 24th December, 2021, amending Notification No. G.S.R. 423 (E), dated the 1st June, 2011, to substitute certain entries in the original Notification.
- (2) G.S.R. 904 (E), dated the 29th December, 2021, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
- (3) G.S.R. 905 (E), dated the 29th December, 2021, amending Notification No. G.S.R. 1341 (E), dated the 27th October, 2017, to substitute/omit certain entries in the original Notification.
- (4) G.S.R. 906 (E), dated the 29th December, 2021, amending certain Notifications mentioned therein, to substitute/omit certain entries in the original Notification.
- (5) G.S.R. 907 (E), dated the 29th December, 2021, amending Notification No. G.S.R. 114 (E), dated the 2nd February, 2018 to substitute certain entries in the original Notification.

- (6) G.S.R. 908 (E), dated the 29th December, 2021, amending Notification No. G.S.R. 788 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
- (7) G.S.R. 917 (E), dated the 30th December, 2021, amending certain Notifications mentioned therein, to substitute/omit/insert certain entries in the original Notifications.
- (8) G.S.R. 926 (E), dated the 31st December, 2021, amending Notification No. G.S.R. 672 (E), dated the 29th September, 2021 to substitute certain entries in the original Notification.
[Placed in Library. For (1) to (8) See No. L.T. 6258/17/22]
- (9) G.S.R. 930 (E), dated the 31st December, 2021, publishing the Sea Cargo Manifest and Transhipment (Ninth Amendment) Regulations, 2021.
[Placed in Library. See No. L.T. 6468/17/22]
- (10) G.S.R. 26 (E), dated the 18th January, 2022, seeking to exempt certain specified goods imported into India by All India Football Federation for the purpose of organising the AFC Women's Asian Cup India, 2022, from the whole of the duty of customs leviable thereon under the First Schedule to the Customs Tariff Act, 1975 and from the whole of the Integrated Tax leviable thereon under sub-section (7) of Section 3 of the said Act, subject to conditions specified in the corresponding entry in column (3), of the Table therein.
[Placed in Library. See No. L.T. 6258/17/22]
- (11) G.S.R. 76 (E), dated the 1st February, 2022, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017 to omit/substitute/insert certain entries in the original Notification.
- (12) G.S.R. 77 (E), dated the 1st February, 2022, amending Notification No. G.S.R. 114 (E), dated the 2nd February, 2018 to insert/omit/substitute certain entries in the original Notification.

- (13) G.S.R. 78 (E), dated the 1st February, 2022, rescinding Notification Nos. G.S.R. 468 (E), dated the 22nd September, 1978 and G.S.R. 469 (E), dated the 22nd September, 1978 *w.e.f.* 2nd day of February, 2022.
- (14) G.S.R. 79 (E), dated the 1st February, 2022, rescinding certain Notifications as mentioned therein.
- (15) G.S.R. 80 (E), dated the 1st February, 2022, amending Notification Nos. G.S.R. 772 (E), dated the 30th June, 2017 and G.S.R. 787 (E), dated the 30th June, 2017, to omit certain entries in the original Notifications.
- (16) G.S.R. 81 (E), dated the 1st February, 2022, amending Notification No. G.S.R. 1341 (E), dated the 27th October, 2017, to insert/substitute/omit certain entries in the original Notification.
- (17) G.S.R. 82 (E), dated the 1st February, 2022, amending certain Notifications as mentioned therein to insert/substitute certain entries in the original Notifications.
- (18) G.S.R. 83 (E), dated the 1st February, 2022, amending certain Notifications as mentioned therein, to insert/omit certain entries in the original Notifications.
- (19) G.S.R. 84 (E), dated the 1st February, 2022, amending Notification No. G.S.R. 153 (E), dated 1st March, 2011 to omit/insert certain entries in the original Notification.
- (20) G.S.R. 85 (E), dated the 1st February, 2022, exempting certain goods specified therein, from so much of the duty of customs leviable thereon under the First Schedule to the Customs Tariff Act, 1975, as specified therein, when imported into India.
- (21) G.S.R. 86 (E), dated the 1st February, 2022, exempting certain goods specified therein, from so much of the duty of customs leviable thereon under the First Schedule to the Customs Tariff Act, 1975, as specified therein, when imported into India.

(22) G.S.R. 87 (E), dated the 1st February, 2022, exempting certain goods specified therein, from so much of the duty of customs leviable thereon under the First Schedule to the Customs Tariff Act, 1975, as specified therein, when imported into India.

(23) G.S.R. 88 (E), dated the 1st February, 2022, amending Notification No. G.S.R. 161 (E), dated 28th February, 1999, to insert/omit/substitute certain entries in the original Notification.

(24) G.S.R. 89 (E), dated the 1st February, 2022, amending certain Notifications as mentioned therein to insert/substitute/omit certain entries in the original Notifications.

[Placed in Library. For (11) to (24) See No. L.T. 6468/17/22]

(25) G.S.R. 96 (E), dated the 1st February, 2022, publishing the Customs (Import of Goods at Concessional Rate of Duty) Amendment Rules, 2022.

[Placed in Library. See No. L.T. 6470/17/22]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 875 (E), dated the 21st December, 2021, notifying the 1st day of January, 2022, as the date from which the provisions of sub-rule (2), sub-rule (3), clause (i) of sub-rule (6) and sub-rule (7) of rule 2 of the Central Goods and Service Tax (Eight Amendment) Rules, 2021, shall come into force.

(2) S.O. 5328 (E), dated the 21st December, 2021, appointing the 1st day of January, 2022, as the date on which the provisions of Sections 108, 109 and 113 to 122 of the Finance Act, 2021, shall come into force.

(3) G.S.R. 892 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 673(E), dated the 28th June, 2017, to substitute/omit/insert certain entries in the original Notification.

(4) S.O. 895 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 674 (E), dated the 28th June, 2017, to substitute/insert/omit certain entries in the original Notification.

(5) S.O. 898 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 695 (E), dated the 26th July, 2018, to substitute certain entries in the original Notification.

(6) G.S.R. 902 (E), dated the 29th December, 2021, publishing the Central Goods and Services Tax (Tenth Amendment) Rules, 2021.

[Placed in Library. For (1) to (6) See No. L.T. 6254/17/22]

(xi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 901 (E), dated the 28th December, 2021, amending the Notification No. G.S.R. 720 (E), dated the 28th June, 2017 to substitute certain entries in the original Notification, issued under sub-section (2) of Section 8 of the Goods and Services Tax (Compensation to States) Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 6257/17/22]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 894 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 710(E), dated the 28th June, 2017, to substitute/insert/omit certain entries in the original Notification.

(2) G.S.R. 897 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 711(E), dated the 28th June, 2017, to substitute/insert/omit certain entries in the original Notification.

(3) G.S.R. 900 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 703(E), dated the 26th July 2018, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (3) See No. L.T. 6256/17/22]

(xiii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Service Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 893 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 666 (E), dated the 28th June, 2017, to substitute/omit/insert certain entries in the original Notification.
- (2) G.S.R. 896 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 667 (E), dated the 28th June, 2017, to substitute/insert/omit certain entries in the original Notification.
- (3) G.S.R. 899 (E), dated the 28th December, 2021, amending Notification No. G.S.R. 699 (E), dated the 26th July, 2018, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (3) See No. L.T. 6255/17/22]

(xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944 along with Explanatory Memoranda:-

- (1) G.S.R. 910 (E), dated the 29th December, 2021, amending Notification No. G.S.R. 486 (E), dated the 6th July, 2019, to insert certain entries in the original Notification.

[Placed in Library. See No. L.T. 6260/17/22]

- (2) G.S.R. 90 (E) dated the 1st February, 2022, amending Notification No. G.S.R 793 (E), dated the 30th June, 2017 to insert certain entries in the original Notification.
- (3) G.S.R. 91 (E) dated the 1st February, 2022, in supersession of Notification No. G.S.R 882 (E), dated the 24th December, 2008 to allow abatement of certain tariff items, as a percentage of retail sale price as mentioned therein.

[Placed in Library. For (2) and (3) See No. L.T. 6469/17/22]

(xv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

- (1) G.S.R. 854 (E), dated the 13th December, 2021, imposing Anti-dumping duty on imports of certain goods, specified therein, originating in or exported from the People's Republic of China, at the rate specified therein from the date of publication of the Notification.
- (2) G.S.R. 863 (E), dated the 17th December, 2021, amending Notification No. G.S.R. 590 (E), dated the 26th August, 2021 to substitute certain entries in the original Notification.
- (3) G.S.R. 865 (E), dated the 17th December, 2021, imposing Anti-dumping Duty on imports of "Sodium Hydrosulphite" originating in, or exported, from China PR and Korea RP, at the rate specified therein for a period of five years from the date of publication of the Notification.
- (4) G.S.R. 866 (E), dated the 17th December, 2021, seeking to prescribe provisional assessment of all imports of "Hydrogen Peroxide", originating in or exported from Bangladesh by M/s. Al-Razi Chemical Complex Limited (Exporter/Trader) into India, pending the outcome of New shipper Review initiated by Directorate General of Anti-dumping and Allied duties.
- (5) G.S.R. 867 (E), dated the 17th December, 2021, imposing Anti-dumping Duty on imports of "Calcined Gypsum Powder or gypsum plaster" originating in or exported from, Iran, Oman, Saudi Arabia and United Arab Emirates (UAE), at the rate specified therein for a period of five years from the date of publication of the Notification.
- (6) G.S.R. 873 (E), dated the 21st December, 2021, seeking to levy Anti-dumping duty on imports of "Silicone Sealant excluding silicon sealants used in manufacturing of solar photovoltaic modules, and thermal power applications" originating in or exported from China PR, at the rate specified therein for a period of five years from the date of publication of the Notification.

- (7) G.S.R. 874 (E), dated the 21st December, 2021, imposing anti-dumping Duty on imports of "Hydrofluorocarbon (HFC) Component R-32" originating in or exported from China PR, at the rate specified therein for a period of five years from the date of publication of the Notification.
- (8) G.S.R. 876 (E), dated the 22th December, 2021, imposing Anti-dumping duty on imports of "Hydrofluorocarbon Blends (All blends other than 407 and 410) originating in or exported from China PR, at the rate specified therein for a period of five years from the date of publication of the Notification.
- (9) G.S.R. 882 (E), dated the 27th December, 2021, imposing the Anti-dumping duty on imports of "Décor Paper" originating in or exported from China PR, at the rate specified therein for a period of five years from the date of publication of the Notification.
- (10) G.S.R. 909 (E), dated the 29th December, 2021, amending various Notifications as mentioned therein to substitute/omit certain entries in the original Notifications as specified therein.
- (11) G.S.R. 8 (E), dated the 6th January, 2022, rescinding Notification No. G.S.R. 675 (E) dated the 11th July, 2016.
- (12) G.S.R. 13 (E), dated the 13th January, 2022, rescinding Notification No. G.S.R. 1303 (E), dated the 17th October, 2017.
[Placed in Library. For (1) to (12) See No. L.T. 6259/17/22]
- (13) G.S.R. 43 (E), dated the 24th January, 2022, imposing Anti Dumping Duty on "Axles for Trailers" originating in or exported from China, PR, at the rate specified therein, for a period of five years from the date of publication of the Notification.
- (14) G.S.R. 92 (E), dated the 1st February, 2022, rescinding Notification No. G.S.R. 1137 (E), dated the 7th September, 2017.
- (15) G.S.R. 93 (E), dated the 1st February, 2022, rescinding Notification No. G.S.R.1045 (E), dated the 18th October, 2018.

(16) G.S.R. 94 (E), dated the 1st February, 2022, rescinding Notification No. G.S.R. 691(E), dated the 25th September, 2019.

(17) G.S.R. 95 (E), dated the 1st February, 2022, rescinding Notification No. G.S.R. 397 (E), dated the 23rd June, 2020.

[Placed in Library. For (13) to (17) See No. L.T. 6470/17/22]

II. A copy (in English and Hindi) of the Annual Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2020-21, and the Audit Report thereon, under sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L.T. 6248/17/22]

III. A copy each (in English and Hindi) of the following papers:—

(a) Forty-fifth Annual Report and Accounts of the National Institute of Public Finance and Policy (NIPFP), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 6249/17/22]

IV. Memorandum of Understanding between the Government of India (Ministry of Finance) and the Security Printing and Minting Corporation of India Limited (SPMCIL), for the year 2021-22.

[Placed in Library. See No. L.T. 6251/17/22]

I. Notifications of the Ministry of Finance

II. Report and Accounts (2020-21) of the IFCI Limited, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bhagwat Karad, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. CO.DICG.SECD.No.S 278/01-01-013/2021-2022, dated the 1st October, 2021, publishing the Deposit Insurance and Credit Guarantee Corporation General (Amendment) Regulations, 2021, under sub-section (4) of Section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library. See No. L.T. 6316/17/22]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. DOR.SIG.FIN.No. 52140/20.16.050/2021-22, dated the 29th November, 2021, publishing the Credit Information Companies (Amendment) Regulations, 2021, under sub-section (3) of Section 37 of the Credit Information Companies (Regulation) Act, 2005.

[Placed in Library. See No. L.T. 6317/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification No. PFRDA/12/RGL/139/8, dated the 28th December, 2021, publishing the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Second Amendment) Regulations, 2021, under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

[Placed in Library. See No. L.T. 6315/17/22]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 31 A of the Factoring Regulation Act, 2011:-

(1) Notification No. DOR.FIN.080/CGM (JPS)-2022 dated the 17th January, 2022, publishing the Registration of Factors (Reserve Bank) Regulations, 2022.

(2) No. DOR.FIN.081/CGM (JPS)-2022 dated the 17th January, 2022, publishing the Registration of Assignment of Receivables (Reserve Bank) Regulations, 2022.

[Placed in Library. See No. L.T. 6318/17/22]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 51 (E), dated the 29th January, 2022, publishing the National Bank for Financing Infrastructure and Development General Rules, 2022, under Section 33 of the National Bank for Financing Infrastructure and Development Act, 2021.

[Placed in Library. See No. L.T. 6314/17/22]

II. (1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the IFCI Limited, New Delhi,

for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Report on the performance of the above Corporation, for the year 2020-21.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6313/17/22]

I. Notifications of the Ministry of Health and Family Welfare

II. Report and Accounts (2019-20) of AIIMS, Bhopal, Madhya Pradesh and related papers

III. Reports and Accounts (2020-21) of LGBRIMH, Tezpur, Assam and IIPS, Mumbai and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bharati Pravin Pawar, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification F.No. Stds/SC/A-1.34/N-1 dated the 15th November, 2021, publishing the Food Safety and Standards (Food Products Standards and Food Additives), Fifth Amendment Regulations, 2021, under Section 93 of the Food Safety and Standards Act, 2006, alongwith Delay Statement.

[Placed in Library. See No. L.T. 6224/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (1) G.S.R. 918 (E), dated the 31st December, 2021, publishing the Medical Devices (Amendment) Rules, 2021.
- (2) G.S.R. 14 (E), dated the 13th January, 2022, publishing the New Drugs and Clinical Trials (Amendment) Rules, 2022.
- (3) G.S.R. 19 (E), dated the 18th January, 2022, publishing the Medical Devices (.... Amendment) Rules, 2022.

- (4) G.S.R. 20 (E), dated the 18th January, 2022, publishing the Drugs (Amendment) Rules, 2022.
- (5) G.S.R. 21 (E), dated the 18th January, 2022, publishing the New Drugs and Clinical Trials (2nd Amendment) Rules, 2022.
- (6) G.S.R. 30 (E), dated the 20th January, 2022, publishing the Drugs (2nd Amendment) Rules, 2022.

[Placed in Library. For (1) to (6) See No. L.T. 6223/17/22]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956 :—

- (a) Eighth Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), Bhopal, Madhya Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 6490/17/22]

III. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health (LGBRIMH), Tezpur, Assam, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6222/17/22]

- (ii) (a) Annual Report and Accounts of the International Institute for Population Sciences (IIPS), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6221/17/22]

Reports and Accounts (2020-21) of CCRS, Chennai and the National Institute of Naturopathy, Pune and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Munjapara Mahendrabhai, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Central Council for Research in Sidhha (CCRS), Chennai, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6496/17/22]

- (ii) (a) Annual Report and Accounts of the National Institute of Naturopathy, Pune, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 6495/17/22]

MESSAGE FROM LOK SABHA

Regarding extension of time for presentation of the Report on the Biological Diversity (Amendment) Bill, 2021

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"I am directed to inform you that Lok Sabha, at its sitting held on the 4th February, 2022, has adopted the following motion regarding extension of time for

presentation of the Report of the Joint Committee of the Houses on the Biological Diversity (Amendment) Bill, 2021:-

Motion

"That this House do extend by one month from this date the time for the presentation of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021".

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

DR. AMEE YAJNIK (Gujarat): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry:-

- (i) 313th Report on Action taken by the Government on the recommendations/observations contained in its 303rd Report on "Downturn in Automobile Sector-Its Impact and Measures for Revival" pertaining to the Ministry of Heavy Industries; and
 - (ii) 314th Report on Action taken by the Government on the recommendations/observations contained in its 307th Report on "Impact of Covid-19 on PSUs and the initiatives taken by PSUs under Atamnirbhar Bharat Abhiyaan" pertaining to the Ministry of Heavy Industries.
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REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RAILWAYS

PROF. MANOJ KUMAR JHA (Bihar): Sir, I lay on the Table, a copy (in English and Hindi) of the Tenth Report of the Department-related Parliamentary Standing Committee on Railways on Action taken by the Government on the observations/recommendations contained in its Sixth Report (Seventeenth Lok Sabha) on 'Passenger Amenities including Modernization of Railway Stations'.

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ**

श्री अजय प्रताप सिंह (मध्य प्रदेश) : महोदय, मैं "महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (मनरेगा) का गहन मूल्यांकन" विषय के संबंध में ग्रामीण विकास और पंचायती राज संबंधी समिति के बीसवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, Zero Hour. Matters to be raised with permission of Chair; Shri Sushil Kumar Modi. Please take two minutes only.

Need to bring crypto assets under GST

श्री सुशील कुमार मोदी (बिहार): सभापति महोदय, virtual digital asset और crypto पर सरकार ने highest slab of tax, 30 percent लगाया है and that is without any exemption. That is to dissuade people from investing in crypto because it is highly speculative and volatile. The tax treatment is similar to betting but there is no clarity regarding levying of G.S.T. Sir, the Government is levying 18 per cent G.S.T. only on service provided by the crypto exchange and is treating it as financial services but cryptos are similar to lottery, casinos, betting, gambling, horseracing, which have 28 per cent of G.S.T. and that is also on the entire value, on the entire transaction. Even on the gold, there is G.S.T. on the entire transaction value. Even on the shares, there is a transaction tax on the entire value.

Sir, I urge the Government of India to take initiative in the G.S.T. Council to levy a 28 per cent G.S.T. on entire value like lottery, betting, gambling or casinos. It is not an instrument of skill.

MR. CHAIRMAN: Right.

SHRI SUSHIL KUMAR MODI: It is an instrument of chance. अगर आवश्यकता हो तो एक्ट में संशोधन किया जाए और नए प्रावधान की व्यवस्था की जाए और यदि आवश्यकता हो तो GoM का भी गठन किया जाए।

MR. CHAIRMAN: Shri B. Lingaiah Yadav. सुशील जी, दो मिनट हो गए हैं।

SHRI SUSHIL KUMAR MODI: Sir, fifteen seconds only. This crypto has no ownership. .. (*Interruptions*)..

MR. CHAIRMAN: One minute, Lingaiahji.

SHRI SUSHIL KUMAR MODI: Nobody knows who the owner of crypto is. There is no intrinsic value, no underlying value. It is neither security, nor commodity; so, it is not an asset and even if it is an asset, it should be treated like gold.

MR. CHAIRMAN: Now, Shri B. Lingaiah Yadav. सुशील कुमार मोदी जी, आपने 15 सेकेंड का समय मांगा था, 15 सेकेंड हो गए हैं।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

Pending issues in Telangana State relating to Andhra Pradesh Reorganization Act, 2014

SHRI B. LINGAIAH YADAV (Telangana): *Namaste Sir, I thank you for allowing me to speak. Eight years have passed since the bifurcation of United Andhra Pradesh into the States of Telangana and Andhra Pradesh after the passing of The Andhra Pradesh Reorganisation Act, 2014. The Central Government is not fulfilling its promises made during the passing of the Andhra Pradesh Reorganisation Act, 2014. The Centre has referred the matter of water dispute of River Krishna and River Godavari to the Tribunal under Section 3 of Interstate River Water Dispute Act, 1956. An integrated Steel Plant was promised at Bayyaram but has not been established till now. The allotment of land for Telangana Bhawan at Janpath in Delhi is still pending. The establishment of Tribal University in Telangana, which was mentioned in the Andhra Pradesh Reorganisation Act, 2014, is also pending. Under the special assistance for the development of backward areas as per Section 94(2) of the Andhra Pradesh Reorganisation Act, 2014, Rs. 900 crores were sanctioned but were not released. Educational Institutes like IIT, IIM, IISER, Kendriya Vidyalaya and Navodaya

* English translation of the original speech delivered in Telugu.

Vidyalayas were promised but have not been established till now. The Kaleshwaram Lift Irrigation Project (KLIP) was not conferred with the national project status. It is very unfortunate that in the recent Budget, funds were not allocated to the State of Telangana in any department.

MR. CHAIRMAN: * "No allegations should be made in Zero Hour."

SHRI B. LINGAIAH YADAV: Sir, I request the Central Government, through you, to fulfil all the points mentioned in the Andhra Pradesh Reorganisation Act, 2014.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI V. VIJAYASAI REDDY: Thank you Chairman, Sir. ..(*Interruptions*)..

MR. CHAIRMAN: No, no. He is on a different issue.

Need to fill vacancies in Government jobs

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, it is ironic that amid rising unemployment in the country, the Government sector is overflowing with vacancies. As per the Government data available, there are about 8 lakh vacancies in the Central Government including 1 lakh in Armed Forces and 2 lakh in Railways. There have been serious delays which are occurring in filling up the vacancies. It is totally not justifying. The Government is not notifying the vacancies, or conducting the examinations, declaring the result and completing the formalities insofar as filling up the vacancies is concerned. About delays seen in the past, some of the delays have been caused on account of exam paper leaks and litigations in the courts and all. Collectively, all these delays put together push the annual cycle of recruitment to be filled in two to three years' time. That is really causing loss to the future of the students.

MR. CHAIRMAN: Shri V. Vijayasai Reddy, there are two more Members speaking on the same subject.

* English translation of the original speech delivered in Telugu.

SHRI V. VIJAYASAI REDDY: Yes, Sir. It is because when students study in the college, they will have very fond hopes and then with bright future, they would like to work in the Central Government to contribute to the growth and development of the country. It causes huge disappointment when these delays occur on the part of the Government.

So, I urge upon the Government to show some sensitivity towards this issue and take concrete steps in this regard.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Respected Mr. Chairman, Sir, now, the Constitution clearly says childhood and youth are protected against exploitation. Here, the data is provided by the concerned Ministries on vacancies of jobs. Here, the data clearly mentioned, in our Armed Forces, 1,22,555 posts are vacant. In Railways, 2,65,547 posts are vacant. In our Gazetted Officers' post, 80,752 posts are vacant and like this, huge number of posts is vacant. A total of around thirteen lakh posts are vacant in the Government sector. You please consider these things. I am also saying that in the public sector companies, only 3.75 per cent is the public sector employment. You consider these things seriously and address the issues of the youth.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I associate myself with the matter raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Zero Hour submission made by the hon. Member. Thank you.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Shri M.V. Shreyams Kumar. Whoever wants to associate, they have to send it. Shri M.V. Shreyams Kumar from Gallery No. 4.

SHRI M.V. SHREYAMS KUMAR (Kerala): It has been said in the Parliament that 8.5 lakh Central Government posts are vacant and about 3.3 lakh posts are vacant in the Indian Railways. The unemployment rate has touched almost 8 per cent in December, according to the Centre for Monitoring Indian Economy.

I urge the Government to take necessary and urgent steps to fill up the sanctioned posts on a war-footing so that our youth gets employment. Thank you, Sir.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Shri Neeraj Dangi. I am sorry; I missed your name. I thought you were not there.

Need to file review petition in the Supreme Court with respect to its order pertaining to preservation of Great India Bustard and laying of underground electric lines

श्री नीरज डांगी (राजस्थान): बहुत-बहुत धन्यवाद। माननीय सभापति महोदय, मैं आपके माध्यम से एक बहुत महत्वपूर्ण मुद्दा सदन में साझा करना चाहूंगा।

माननीय उच्चतम न्यायलय द्वारा गोडावण एवं खरमोर पक्षी के संरक्षण हेतु राजस्थान एवं गुजरात सरकार को निर्देशित किया गया है कि गोडावण के विचरण क्षेत्र, प्राइवॉरिटी एवं पोर्टेंशियल एरिया में सभी लो वोल्टेज लाइनों को भविष्य में भूमिगत रखा जाये एवं वर्तमान लो वोल्टेज लाइनों को भूमिगत किया जाये। सभी हाई वोल्टेज लाइनों पर तुरन्त बर्ड डाइवर्टर लगाये जायें। वर्तमान ओवरहेड लाइनों की फीजिबिलिटी स्टडी की जाये और यदि संभव हो तो लाइनों को भूमिगत किया जाये। जहां तकनीकी रूप से भूमिगत किये जाने में समस्या हो, वहां सुप्रीम कोर्ट द्वारा गठित कमेटी से इसका परीक्षण करवाया जाये। भविष्य में बनाई जाने वाली सभी ओवरहेड लाइनों की तकनीकी रिपोर्ट का परीक्षण भी इसी कमेटी द्वारा करवाया जाये।

चूँकि पश्चिमी राजस्थान में अक्षय ऊर्जा देश की कुल संभावित क्षमता का 15 प्रतिशत है, साथ ही यह क्षेत्र गोडावण का निवास स्थल भी है, जो कि एक लुप्तप्रायः प्रजाति है। यह क्षेत्र गोडावण के विचरण क्षेत्र में प्रतिबंध एवं लाइनों के भूमिगत किये जाने से राज्य के वर्ष 2025 तक के घोषित अक्षय ऊर्जा लक्ष्य 37.5 गीगावॉट एवं वर्ष 2030 तक 450 गीगावॉट के राष्ट्रीय लक्ष्यों की प्राप्ति पूरी करने में प्रभावी होगा। इस निर्णय से लगभग 50 से 60 ...**(व्यवधान)**...

श्री सभापति : नीरज जी, आपकी मांग क्या है, सुझाव क्या है? Neerajji, time.

SHRI NEERAJ DANGI: Sir, I am coming to the point.

MR. CHAIRMAN: By that time, I will be going to the other point.

श्री नीरज डांगी: लाइनों को भूमिगत किए जाने में विभिन्न प्रकार की तकनीकी, व्यावहारिक, सामाजिक, आर्थिक, वित्तीय एवं कानूनी समस्याएं हैं। अतः यह अक्षय ऊर्जा क्षेत्र की वृद्धि को पूरी तरह प्रभावित करता है। अतः यह निवेदन है कि इस प्रकरण की सुप्रीम कोर्ट में स्पष्टीकरण, संशोधन एवं पुनर्विचार हेतु पैरवी की जाये, धन्यवाद।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by the hon. Member.

Encroachment of WAQF properties and demand for investigation through Special Investigation Team

डा. फौजिया खान (महाराष्ट्र) : महोदय, मैं वक्फ सम्पत्तियों के अतिक्रमण से सम्बन्धित ...**(व्यवधान)**...

श्री सभापति : मैडम, आप बैठकर भी बोल सकती हैं।

डा. फौजिया खान : जी, मैं इस पर प्रकाश डालना चाहती हूँ। महोदय, वक्फ सम्पत्तियों की जमीनों पर बहुत ज्यादा अतिक्रमण हो रहा है। महाराष्ट्र वक्फ बोर्ड ने पिछले 6 महीने में 14-15 एफ.आई.आर. इस पर लॉज किए हैं। बहुत ज्यादा अतिक्रमण बढ़ने की वजह से, मुझे ऐसा लगता है कि हमारा जो महाराष्ट्र वक्फ एक्ट, 1995 है.... इसमें encroachment हटाने का प्रावधान है, लेकिन वह बहुत complicated है। उनके प्रोसीजर्स इतने लंबे हैं कि जो बदमाशी करना चाहते हैं, उनको कोर्ट केसेज करने की फ्रीडम मिलती है। सर, महाराष्ट्र लैंड रेवेन्यू कोड की धरती पर summary inquiry करके वक्फ बोर्ड के Chief Executive Officer को यह अधिकार दिया जाए, तो यह प्रक्रिया सिम्पल हो सकती है। महोदय, मैं सरकार से यह विनती करना चाहती हूँ कि हमारे एक्ट में यह बदलाव लाया जाए। इसके अलावा इसको penalize भी किया जाए, क्योंकि उन पर धाक भी पड़नी चाहिए। मैं चाहती हूँ वक्फ अतिक्रमणों के ऊपर एक एसआईटी कमेटी बिठाई जाए और यह देखा जाए कि लोग किस तरह से ज़मीनों को हड़प कर रहे हैं और सरकार को इनके digitization के लिए, इनके सारे documents बनाने के लिए पैसा देना चाहिए, यह मेरी विनती है, धन्यवाद।

श्री सैयद जफर इस्लाम (उत्तर प्रदेश): महोदय, मैं माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूँ।

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

Need to create more suitable employment opportunities for skilled personnel

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, it is a very important issue which solicits the attention of the Union Government for immediate response. According to the United Nations Migration Highlights 2020, India has the largest transnational community in the world. It is realised that 18 million people from India are found to be living in other countries than their country of birth. And between 2000 and 2020, India saw the largest migrating population which was 10 million amongst all other countries. Another shocking news came from a reply to a question in December last year in the

Lok Sabha by the Minister of Home Affairs which informed that 8,81,254 Indians gave up their citizenship since 2015 till 30th September, 2021. Sir, these are not the people who include unskilled labour and all. They are very well-skilled personnel like researchers, scientists, doctors, IT professionals and engineers. It is a very, very imperative need. And we should look into the reasons as to why they are migrating. Fleeing of business people to other countries because of tax harassment is different, but these skilled personnel who have been educated here, why should they go there? Sir, it is very, very important. The reasons found are that they are in quest of monetary benefits, access to advanced technologies and better standards of research. So it becomes very imperative that the Government should identify these major sectors including medicine, engineering and science from where maximum number of trained professionals migrate. So appropriate steps have to be taken at the earliest and suitable employment opportunities be given to match their skills. Otherwise, they will be contributing to the GDP and development of other countries and our expenses towards their education becomes meaningless. And along with that, research fund allocation to younger research scholars and old people should also be increased and administrative support should also be given.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Thank you, Siva ji. Now, Shri Kanakamedala Ravindra Kumar.

Situation arising out of diversion of funds meant for local bodies under Panchayati Raj in Andhra Pradesh

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): In pursuance of the 73rd Amendment to the Constitution of India that was made to strengthen the rural local bodies, funds are granted by the Central Government to State Governments for implementation of Centrally-sponsored schemes and several other schemes. In reply to a parliamentary question, it has been stated that under the 14th and 15th Finance Commission, Rs.7,659.79 crores have been sent to the Gram Panchayats in the State of Andhra Pradesh between 2018 and 2021. But the Sarpanchs in the State of Andhra Pradesh have stated that the funds are not available for implementing any work pertaining to the 12,918 Gram Panchayats and their CFMS accounts showing zero balance in almost all Panchayats. After election of the Sarpanchs, Rs.345 crores and Rs.969 crores have been withdrawn by the State Government without informing the Sarpanchs. Sir, this is a serious act of mismanagement of funds by the State Government. The funds allocated are meant for strengthening the basic amenities, sanitation, drinking water supply, street lighting, bare maintenance. The rural economy of the Andhra Pradesh is in shambles. As the local self-Government is unable to undertake various economic activities and welfare activities, and people are not receiving any intended benefits due to the diversion of the funds.

Sir, even MNREGA funds were not utilised and diverted for other than intended purposes. Taking into consideration all the above said facts, it is imperative upon the Government to immediately intervene in the matter and do justice to the people of Andhra Pradesh, particularly, who are residing in the rural areas and strengthen the Gram Panchayats in the State of Andhra Pradesh.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

Need for separation of the Handloom and Handicraft Directorate from the Ministry of Textiles

DR. AMAR PATNAIK (Odisha): Sir, Indian handloom and handicrafts is a part of the social, cultural and spiritual tradition of India. It is, in fact, our spiritual wealth. There is a need to protect this particular sector which has been languishing for a long time since the colonial rulers left India. Currently, as per the latest report of the Ministry of Textiles, about 35.23 lakh weavers are in this sector, 67 per cent of them do not have an income as high as Rs.5,000 and 26 per cent earn between Rs.5,000 to Rs.10,000 as per the Fourth Handloom Census Report. The main problem is that the overarching policies measures under the Ministry of Textiles that are clubbed with powerloom products have not been fruitful. Sir, the Budget provisions and Budget announcements which have been made for the general textile sector are basically oriented towards helping the powerloom based textile and not the handloom and handicraft based textile. The common weaver centres have not been successful in Kota and Pochampalli. The MSME status, which has been given to them, doesn't work in the field because the people who are registering them are Additional Director of Textiles Department whereas MSME is a separate Department. Therefore, there is a need to treat it as a niche product, look for niche market and try to increase their export base. Sir, it is very important, therefore, to treat it as a part of creative economy of this country and build a separate department of handloom and handicraft in the Government. Thank you, Sir.

श्री नीरज डांगी (राजस्थान): महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

SHRI SURESH GOPI (Nominated): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

Anti-India content posted by automobile companies on social media

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, it has been brought to my notice how through social media platforms, certain companies have been offering their support and posting content on Kashmir Solidarity Day observed by Pakistan. The content they have posted on their platform calls for freedom for Kashmir. These companies are doing business, both in India and Pakistan, yet have posted content in solidarity with Pakistan over Kashmir. Such posts that are challenging the sovereignty of our country should not be acceptable. It is surprising that it has been ignored till now and also keeping in mind that these companies have been flourishing in India for past many years, yet choosing to take stances that are contentious is unacceptable. Companies must respect the rules and laws of the nation they operate in and should refrain from engaging in political and contentious causes. Therefore, through this House, I urge the Government to ensure that the companies apologise unequivocally for these seditious posts and ensure that the companies operating in India do not engage in challenging the sovereignty of our nation.

श्री नीरज डांगी (राजस्थान): महोदय, मैं माननीय सदस्या द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI G.C. CHANDRASHEKHAR (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: I don't know which the concerned Ministry is. Is it the Home Ministry?

THE MINISTER OF COMMERCE AND INDUSTRY; THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND THE MINISTER OF TEXTILES (SHRI PIYUSH GOYAL): Sir, this issue has been taken up both with the Government and with the company concerned. They have already issued a clarification. Yesterday, we have also asked them to be more forceful in their unequivocal apology on this issue.

MR. CHAIRMAN: Right. Now, Ms. Dola Sen.

Mentioning of West Bengal as North Bengal in a tweet by BSF

MS. DOLA SEN (WEST BENGAL): Thank you, Chairman Sir, for giving me this opportunity to take this subject, 'distortion in BSF tweet'. I want to refer to the tweet of BSF from the official twitter handle of BSF on 26th January, 2022. This 26th January, 2022, in the afternoon, I have seen in my mobile a tweet from BSF. On the tweeter on the eve of Republic Day, 2022, from official tweeter handle, 'Twitter.com', it's written over there at https://twitter.com/BSF_India/status/1485950579608334339. Unfortunately, there are several BSF personnel from different parts of our country in this tweet. The names of all these different States are correctly mentioned over there. But, only in case of West Bengal, "North Bengal" is written there instead of "West Bengal". To be

specific, I am referring the link and screenshot of the relevant part of that very BSF video clipping.

MR. CHAIRMAN: I hope they will take note of it and correct it as early as possible.

MS. DOLA SEN: I am astonished, I am shocked and I am hurt. Sir, it is a very serious issue of deep concern for our State, West Bengal. How can this type of distortion happen from official BSF tweeter handle specifically on the glorious Republic Day, 26th January this year?

I urge upon the Central Government to look into the matter sincerely and take action accordingly so that the constitutional right and the dignity of our State, West Bengal and all other States too may be restored.

SHRI BINOY VISWAM (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: The concerned Ministry, the Ministry of Home Affairs will take note of it and then advise accordingly. The next Zero Hour Mention is of Shri Abdul Wahab.

Need for release of Indian citizens from Saudi deportation centre stranded due to COVID norms imposed by the Saudi Government

SHRI ABDUL WAHAB (Kerala): Sir, the subject is regarding 'release of Indian citizens from deportation centres from Saudi Arabia and other Gulf countries'. Our Minister is sitting here; I urge upon the Minister to go to Gulf countries after this Session, specially Saudi and other Gulf countries; to sort out the issue there. According to the information from concerned authorities in Saudi, there are around hundreds of Indians especially Keralites stranded in the deportation centre in Riyadh, Saudi Arabia alone. Many of them are stranded due to small issues pertaining to the expiration of visas and other legal technicalities.

All of them are looking forward to travel to India as soon as possible. As all those people are in prison, it has become difficult for them to get vaccinated and get certificates for the same. They cannot travel to India as we have a rule in India not to let anyone travel from abroad without a vaccination certificate. I am sure there could be more Indians stranded in prison in other cities of Saudi Arabia, UAE, Kuwait, Qatar, Bahrain and other GCC countries.

Sir, my demand is that the External Affairs Ministry should immediately direct the Indian Embassy in Riyadh and other consulates in Saudi Arabia to coordinate with various active Indian associations and respective Government authorities to find a permanent solution by creating a special mechanism for the ease of travel of these Indian citizens, and if possible, give the same direction to all embassies and consulates in all GCC countries such as UAE, Kuwait, Oman, Qatar and Bahrain. Our Minister is here, he can himself go and sort out the issue there.

SHRI BINOY VISWAM (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SURESH GOPI (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: He can go to Saudi!

SHRI ABDUL WAHAB: Sir, he can go anywhere. The Minister is sitting here.

MR. CHAIRMAN: It is an important issue, Naqviji take note of it, and Muraliji is also here. The next Zero Hour Mention is of Shri Mahesh Poddar; you have only half-a-minute.

Atrocities being faced by minorities particularly Christians in neighbouring country

SHRI MAHESH PODDAR (Jharkhand): Sir, with your permission, I would like to draw the attention of the Government and this House regarding a humane issue, 'atrocities faced by minorities, particularly Christians in the neighbouring country Pakistan'. Sir, the share of minorities in Pakistan has decreased from around 14 per cent in 1951 to 3.5 per cent now. Sir, these figures speak for itself what is happening there. Sir, it is quite discomfoting. Recently, a Christian priest of about 75 years of age was gunned

down and a church serving three hundred Christian families in Karachi, Pakistan was demolished by the people there, despite resistance from a civil society group and a warning from UN Human Rights Group. Sir, a similar vandalism was carried out in Temples and Gurudwaras across the country. Sir, this is a testimony of the degrading situation of the religious minorities in Pakistan. According to the US Government Report on Religious Freedom, there are reports of continued attacks on holy places, cemeteries and religious symbols of Hindus, Christians and Ahmadiyyas. Sir, they are there not by choice, but, by chance. During 1971 War, atrocities were committed on them, now, they should be protected. I urge upon the Government to take it more vigorously at all international platforms to protect the interest of minorities there.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

श्री राकेश सिन्हा (नाम निर्देशित) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री समीर उरांव (झारखंड) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री राम विचार नेताम (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री बृजलाल (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

श्री दीपक प्रकाश (झारखंड) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूँ।

Alleged stoppage of Muslim girl students from entering certain educational institutions for wearing Hijab in Karnataka

DR. L. HANUMANTHAIAH (Karnataka): Sir, in some recent incidents in Karnataka, certain educational institutions have stopped girl students from the minority community from entering for wearing hijabs. Sir, Article 14 of our Constitution guarantees equality for all, Article 25 guarantees free practising of religion. ...*(Interruptions)*.. Sir, in this case, these Muslim girls are being stopped from wearing *hijab* ...*(Interruptions)*..

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by the hon. Member.

SHRI SYED NASIR HUSSAIN (Karnataka): Muslim girls are ...*(Interruptions)*..

MR. CHAIRMAN: Now, time is over. ...*(Interruptions)*..

DR. L. HANUMANTHAIAH: Sir, let me complete. ...*(Interruptions)*.. Both the Ministers are here. ...*(Interruptions)*..

MR. CHAIRMAN: Time is over. ...*(Interruptions)*.. What can I do? ...*(Interruptions)*.. It is over now. ...*(Interruptions)*.. Let us not make allegations. ...*(Interruptions)*.. You have raised the issue. ...*(Interruptions)*.. Let us try to understand and let them settle the issue, whatever matter it is. There is something called 'uniform' also. That is another problem. ...*(Interruptions)*..

एक माननीय सदस्य : जेल में जाते हैं। ..(व्यवधान)।

नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री भगवंत खूबा) : महोदय, मेरा यह ..(व्यवधान)।

श्री सैयद नासिर हुसैन : *(व्यवधान)।

श्री सभापति : आप बैठिए। ..(व्यवधान)। आप जो बोल रहे हैं, वह रिकॉर्ड पर नहीं जा रहा है। ..(व्यवधान)।

श्री सैयद नासिर हुसैन : *

MR. CHAIRMAN: Mr. Nasir Hussain, I will have to name you. ...*(Interruptions)*.. यह रिकॉर्ड पर नहीं जाएगा। ..(व्यवधान)।

श्री सैयद नासिर हुसैन : *

MR. CHAIRMAN: Mr. Nasir Hussain, I will have to name you. What is this? ...*(Interruptions)*.. The name of Mr. Nasir Hussain has to be there in the Bulletin that he defied the Chair. ...*(Interruptions)*.. Next is Question Hour. प्रश्न संख्या 61, श्री बृजलाल। बृजलाल जी, कल भी आपका नंबर फर्स्ट क्वेश्चन है।

ORAL ANSWERS TO QUESTIONS

(उपसभापति महोदय पीठासीन हुए)

Revival of Gorakhpur fertilizer plant

[†]*61. SHRI BRIJLAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the availability of chemical fertilizers to the farmers is ensured after reopening of the Gorakhpur fertilizer plant which was closed for thirty years; and

* Not recorded.

[†] Original notice of the question was received in Hindi.

- (b) the extent to which Government has succeeded in realizing the aspiration of the State of Uttar Pradesh and Purvanchal and bridging the demand and supply gap of urea?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA): (a) and (b) A Statement is laid on the Table of the House.

Statement

- (a) Yes Sir. Reopening of Gorakhpur fertilizer plant with production capacity of 12.7 LMT of urea annually will help in ensuring adequate and timely availability of fertilizers in the state of Uttar Pradesh and adjoining states.
- (b) The aspiration of State of Uttar Pradesh have been fully met by the Government of India by supplying required quantity of fertilizers to the State including Purvanchal as per Annexure A and B.

Annexure-A

Fertilizer Availability for the State of Uttar Pradesh during Rabi Season upto 31.01.2022.

(Figures: In LMT)

S. No.	PRODUCT GROUP	SEASONAL REQUIREMENT	PRO- RATA REQUIREMENT UPTO 31.01.2022	AVAILABILITY UPTO 31.01.2022	DBT SALES UPTO 31.01.2022
1	UREA	39.00	31.50	35.87	29.08
2	DAP	17.50	15.00	16.55	13.62
3	MOP	1.80	1.30	1.35	1.15
4	NPKS	4.00	3.00	4.63	4.10

[Source: iFMS Dashboard]

Annexure-B**Fertilizer (Urea) Availability for the Purvanchal region during Rabi Season up to 31.01.2022.****(Qty. in M.T.)**

S. No.	District	Season Requirement	Cumulative Target till Jan 2022	AVAILABILITY as on date 31.01.2022	SALE as on date 31.01.2022
1	2	3	4	5	6
1	Varanasi	36500	29483	36429	21008
2	Chandauli	36000	29078	38532	32934
3	Ghazipur	57000	46039	45040	38151
4	Jaunpur	63000	50883	57032	44757
5	Mirzapur	37000	29884	37580	30068
6	Bhadohi	14000	11308	12513	9641
7	Sonbhadra	25000	20192	24170	19727
8	Azamgarh	63600	51369	52895	44348
9	Mau	33200	26816	26191	18819
10	Ballia	54000	43617	42076	31589
11	Gorakhpur	69000	55731	65877	51478
12	Maharajganj	63000	50883	58632	48626
13	Deoria	56000	45230	52322	39527
14	Kushinagar	52000	42000	39654	33120
15	Basti	52000	42000	53939	42383
16	Sant Kabir Nagar	30000	24231	30818	25956
17	Siddharthnagar	52000	42000	57448	49410
18	Gonda	53000	42808	50332	40035
19	Balrampur	27000	21808	28908	26203
20	Bahraich	60000	48461	47540	39927
21	Shrawasti	19000	15347	18760	16227
22	Ayodhya	41000	33116	46898	33068
23	Ambedkar Nagar	38000	30692	38216	30232
24	Sultanpur	37000	29884	36704	29734
25	Prayagraj	104100	84081	105228	86088

26	Fatehpur	71000	57347	64951	54163
27	Kaushambi	35000	28269	34434	28398
28	Pratapgarh	45000	36347	36228	29711
	Total	1068300	862860	998506	796968

श्री बृजलाल : माननीय उपसभापति जी, मैं सरकार को धन्यवाद देना चाहता हूँ कि उन्होंने नीम कोटेड यूरिया का प्रोडक्शन शुरू किया है। महोदय, नीम कोटेड यूरिया शुरू होने के बाद भी कई इंडस्ट्रीज़ ऐसी हैं, जो इसका दुरुपयोग कर रही हैं। वे पेंट इंडस्ट्री और प्लाइवुड इंडस्ट्री में इसका दुरुपयोग कर रही हैं। मैं माननीय मंत्री जी से जानना चाहता हूँ कि नीम कोटेड यूरिया के दुरुपयोग को रोकने के लिए सरकार द्वारा क्या प्रयास किए जा रहे हैं?

श्री भगवंत खूबा : उपसभापति महोदय, यूरिया के दुरुपयोग को रोकने के लिए हमने राज्य सरकारों को सारे निर्देश दिए हैं कि कौन-कौन सी इंडस्ट्रीज़ में इसका दुरुपयोग हो रहा है। इसके अलावा ज्यादा फर्टिलाइज़र्स कौन खरीदता है, हमने इसके ऊपर भी कार्रवाई करने के लिए राज्य सरकारों से कहा है। उपसभापति महोदय, हमने इन ज़रियों के द्वारा यूरिया का जो दुरुपयोग हो रहा है, उसको रोकने का पूर्ण परिमाण पर प्रयास किया है और इस संबंध में संबंधित राज्य सरकार को उचित निर्देशन भी दिया है।

श्री बृजलाल : उपसभापति जी, गोरखपुर खाद कारखाना 1968 में बना और 1990 में बंद हो गया था। मैं प्रधान मंत्री नरेन्द्र मोदी जी को बार-बार धन्यवाद देता हूँ कि उन्होंने उस फैक्ट्री को अभी दोबारा चालू किया है। महोदय, गोरखपुर के अलावा भी देश में कई और ऐसे कारखाने थे, जो पूर्ववर्ती सरकारों के समय में बंद हो गए थे। मैं माननीय मंत्री जी से जानना चाहता हूँ कि देश में और जो कारखाने बंद पड़े हैं, उनको पुनर्जीवित करने के लिए क्या प्रयास किए जा रहे हैं और इसकी डिटेल्स क्या हैं?

श्री भगवंत खूबा : माननीय उपसभापति महोदय, भारत सरकार के हमारे जो उर्वरक कारखाने बंद पड़े थे, जिनमें गोरखपुर, सिंदरी, बरौनी, रामागुंडम और तलचर हैं, आज वे सारे कारखाने फिर से चालू होने की दिशा में हैं। रामागुंडम कारखाना पिछले मार्च में चालू हो चुका है और गोरखपुर कारखाना 7 दिसंबर, 2021 में माननीय प्रधान मंत्री जी के कर कमलों से चालू हो चुका है। माननीय उपसभापति जी, बाकी के कारखाने, जैसे सिंदरी, बरौनी, तलचर आदि हैं, उनके प्लांट्स अभी प्रोग्रेस की दिशा में हैं और आने वाले दिनों में उनका प्रोडक्शन भी चालू हो जाएगा।

श्री उपसभापति : डा. फौजिया खान जी, आप सवाल पूछिए। मैं आपको लोक सभा की ओर देख रहा था।

DR. FAUZIA KHAN: Sir, it was observed this year that the allocation for urea subsidy including the payment for indigenous urea and direct benefit transfer in fertilizer

subsidy have suffered a heavy decline despite the Government's mission for doubling farmers' income. So, what exactly is the rationale behind this?

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (डा. मनसुख मांडविया): माननीय डिप्टी चेयरमैन सर, यूरिया हमारे देश की किसानों के लिए सबसे important खाद है। देश में 240-245 लाख मीट्रिक टन यूरिया का indigenous production होता है और कुल मिला कर हमारा yearly consumption 300-325 लाख मीट्रिक टन यूरिया है। इसमें 70-75 लाख मीट्रिक टन यूरिया हमें import करना पड़ता है। यहाँ माननीय सदस्या ने कहा है कि खाद की subsidy कम की गई है। माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्या और सदन को यह information देना चाहता हूँ कि देश में खाद की कमी न हो, इसलिए indigenous production बढ़े और import पर dependency कम रहे, उसके लिए प्रयास किया जा रहा है। इस साल गैस का price बढ़ने से यूरिया का price बहुत बढ़ गया। ऐसी स्थिति में भारत सरकार को दुनिया से जो fertilizer import करना था, वह 900 डॉलर प्रति मीट्रिक टन पर मिला। सामान्यतः वह हमें दुनिया से 300-350 डॉलर प्रति मीट्रिक टन मिलता था, लेकिन इस बार उसका price बढ़ कर 900 डॉलर प्रति मीट्रिक टन हो गया। यानी आज हम किसान को जो यूरिया का एक बैग 266 रुपये में देते हैं, उस 266 रुपये के पीछे आज जब हम 900 डॉलर प्रति मीट्रिक टन पर यूरिया import करते हैं, तो हमें 2,500 रुपये प्रति बैग subsidy देनी पड़ती है। माननीय उपसभापति महोदय, हमने यह subsidy दी, लेकिन किसान पर बोझ नहीं बढ़ाया। इस साल यूरिया और दूसरी fertilizers की subsidy बढ़ कर 1 लाख, 49 हजार करोड़ रुपये हो गई। भारत सरकार ने fertilizer के लिए इस साल 1, लाख 49 हजार करोड़ रुपये की subsidy दी है। भूतकाल में इतनी subsidy कभी नहीं दी गई है। हमारा commitment है कि किसान को खाद मिलती रहे, भले ही subsidy का बोझ जितना बढ़ना हो, उतना बढ़े।

माननीय उपसभापति महोदय, मैं आपको यह भी बता दूँ कि इस साल एक ऐसी स्थिति का निर्माण हो गया था कि Covid crisis की वजह से international market में phosphoric acid का price बढ़ गया, DAP दुनिया में कहीं मिल नहीं रही थी, ship नहीं मिल रहा था और ऐसी स्थिति में देश में DAP की demand होती थी। जब किसान को खाद की आवश्यकता होती है, तब वह खाद खरीदने के लिए जाता है। वह wait नहीं करता है। जब उसको खाद नहीं मिलती, तो तुरंत ही किसान अपनी बात को रखता है। ऐसी स्थिति में देश में DAP की कमी न रहे, जबकि international price बढ़ गया, तो हमने एक बैग पर 1,650 रुपये की subsidy दी, लेकिन हमने किसानों से ज्यादा पैसा नहीं लिया। हमने देश के किसानों को DAP 1,200 रुपये में ही उपलब्ध कराया। हमने इस साल किसानों के लिए सबसे highest subsidy use की।

श्री उपसभापति: माननीय सुशील कुमार मोदी जी।

श्री सुशील कुमार मोदी: माननीय उपसभापति महोदय, मैं माननीय मंत्री जी से यह कहना चाहता हूँ कि बिहार में बरौनी के अंदर जो फर्टिलाइजर कारखाना है, उसके उत्पादन की डेट लगातार

बढ़ती जा रही है। मैं यह जानना चाहता हूँ कि उसमें कब तक उत्पादन प्रारम्भ हो जाएगा, उसका investment कितना है और अब तक कितना खर्च हो चुका है?

डा. मनसुख मांडविया: माननीय उपसभापति महोदय, जैसा मेरे राज्य मंत्री ने बताया, 'आत्मनिर्भर भारत' के तहत देश में ही हमारे देश की requirement के अनुसार खाद का उत्पादन हो, इसलिए हम 5 plants का revival कर रहे हैं। उनमें से रामागुंडम प्लांट already commissioned है, गोरखपुर प्लांट already commissioned है। सिंदरी और बरौनी, दोनों fertilizer plants का काम गति से चल रहा है। बरौनी के संदर्भ में माननीय सदस्य ने जो information माँगी है, 2016 में उसका JV final हुआ था और उसके बाद उसकी project cost 8,388 करोड़ रुपए तय की गई थी। 2019 में 17 फरवरी को उसका foundation stone lay किया गया था। माननीय उपसभापति महोदय, मुझे माननीय सदस्य को बताते हुए खुशी हो रही है कि उसकी overall progress अच्छी है और उसमें बहुत तेजी से काम चल रहा है। Covid crisis की वजह से वह थोड़ी सी लेट हुई है, यह 6-7 महीने लेट हुई है, लेकिन हमने आज 95 परसेंट काम पूरा कर दिया है और जून, 2022 में हम उसको commission करके dedicated to nation कर देंगे।

श्री जयप्रकाश निषाद: माननीय उपसभापति महोदय, मुझे खुशी है कि गोरखपुर के बंद पड़े उर्वरक कारखाने का हमारे प्रधान मंत्री महोदय जी ने पुनः निर्माण करवा कर उसे चलवाया और पूर्वांचल के विकास के लिए एक बहुत बड़ा...(व्यवधान)...

श्री उपसभापति: माननीय निषाद जी, आप सवाल पूछिए।

श्री जयप्रकाश निषाद: उपसभापति महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि उर्वरक कारखाना बन कर तैयार हो गया है, तो कब तक किसानों को उस कारखाने से उर्वरक मिलेगा? साथ में बंद पड़े कारखाने के जो पुराने employees थे, क्या सरकार उनको पुनः लेने का काम करेगी?

श्री उपसभापति: धन्यवाद, एक बार मैं एक ही सवाल पूछना है।

डा.मनसुख मांडविया: माननीय उपसभापति महोदय, 1990 के आस-पास गोरखपुर फर्टिलाइजर प्लांट सहित पांच प्लांट्स बंद हो गए थे। हालांकि फर्टिलाइजर की डिमांड उस समय बढ़ ही रही थी, लेकिन उसके प्रति उपेक्षा का भाव रखा गया, उसको समय-समय पर संभाला नहीं गया, इसलिए गोरखपुर प्लांट सहित पांच प्लांट्स बंद हो गए थे। लेकिन प्रधान मंत्री जी ने तय किया कि देश में खाद का उत्पादन होना चाहिए इसलिए इन पांचों प्लांट्स के revival का decision लिया गया। 2016 में गोरखपुर में भी फर्टिलाइजर प्लांट के revival का decision लिया गया और उसके बाद तेजी से वहां काम चलाया गया। State of Heart गोरखपुर में विश्व की best technology का उपयोग करके प्लांट लगाया गया। आज वहां manufacturing चालू हो गई है और

पूर्वांचल क्षेत्र में फर्टिलाइजर की सप्लाई मिलनी भी चालू हो चुकी है। यह प्लांट बनने से वहां के क्षेत्र की economy boost up होगी।

माननीय उपसभापति महोदय, जब कहीं कोई प्लांट लगता है, तो वहां कई ट्रक आते हैं, वहां से खाद लेकर जाते हैं, इससे ट्रक ड्राइवर्स को भी रोजगार मिलेगा। उसके बाद वहां छोटे-मोटे ढाबे लगेंगे, उनको भी रोजगार मिलेगा, कारखाने के अंदर काम करने वाले लोगों को भी रोजगार मिलेगा, technicians और engineers को भी रोजगार मिलेगा। जब किसी बड़ी इकाई का निर्माण होता है, तो कई लोगों के लिए रोजगार का सृजन होता है। गोरखपुर में भी इस प्लांट के माध्यम से हजारों लोगों के लिए रोजगार का सृजन हुआ है, जिसका लाभ पूर्वांचल के लोगों को होगा।

श्री उपसभापति : माननीय सदस्यगण और माननीय मंत्रीगण, आप दोनों से ही मेरा आग्रह है, साथ ही माननीय चेयरमैन साहब का हमेशा यह सुझाव भी रहा है कि क्वेश्चन पूछते समय to the point और briefly बोलें, ताकि हमारा Question Hour बेकार न जाए। कृपया जवाब देने में भी इस बात की सावधानी बरतें।

Question No. 62. Shri Derek O'Brien; not present. Dr. M. Thambidurai.

*62. *[The Questioner was absent.]*

Death of health workers due to COVID-19

*62. SHRI DEREK O' BRIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of health workers in each State who have passed away due to COVID-19, disaggregated into doctors, nurses, ambulance drivers, paramedics, etc.; and
- (b) the quantum of compensation paid to the families of deceased health workers in each State?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. MANSUKH MANDAVIYA):

(a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) Health is a State subject. Government of India has maintained data of total cases and deaths as reported by States/UTs on a regular basis. Disaggregated data by profession is required to be maintained by the States. Accordingly, Union Government has requested States/UTs to furnish the requisite details. In response, details from few States/UTs have been received and are submitted at **Annexure-I**.

Pradhan Mantri Garib Kalyan Package (PMGKP): Insurance Scheme for Health Workers Fighting COVID-19 was launched on 30th March 2020 to provide comprehensive personal accident cover of Rs. 50 Lakh to 22.12 lakh health care providers including community health workers and private health workers who may have been in direct contact and care of COVID-19 patients and may be at risk of being impacted by this.

Also, private hospital staff/retired/ volunteer/local urban bodies/contract/daily wage/ad-hoc/outsourced staff requisitioned by states/central hospitals/autonomous hospitals of central/states/UTs, AIIMS & Institute of National Importance (INI)/hospitals of Central Ministries specifically drafted for care of COVID-19 patients are also covered under the PMGKP.

The PMGKP Insurance Scheme for Health Workers Fighting COVID-19 was extended from time to time and was last extended was for a period of 180 days w.e.f. 20th October, 2021.

State/UT wise details of compensation paid to the families of deceased health workers under Pradhan Mantri Garib Kalyan Package (PMGKP): Insurance Scheme for Health Workers Fighting COVID-19 scheme till 31st January 2022 is at **Annexure-II**.

Annexure-I

State/UT wise detail of number of COVID-19 deaths among health workers as reported by States/Uts

S. No.	State/UT	COVID-19 deaths among health workers				
		Doctor	Nurses	Ambulance driver	Paramedic	Others
1	Sikkim	-	1	-	-	2
2	Chandigarh	-	-	-	1	3

3	Tripura	-	-	-	3	1
4	Maharashtra	67	19	-	-	141
5	Gujarat	20	20	6	128	-
6	Arunachal Pradesh	-	-	-	4	1

Annexure-II

State/UT wise details of compensation paid to the families of deceased health workers under Pradhan Mantri Garib Kalyan Package (PMGKP): Insurance Scheme (data as on 31st January 2022)

S. No.	State/UT	Number of claims paid	Amount of claims paid (In Rs. Crore)
1	Andaman & Nicobar Islands	2	1
2	Andhra Pradesh	160	80
3	Arunachal Pradesh	5	2.5
4	Assam	17	8.5
5	Bihar	93	46.5
6	Chandigarh	1	0.5
7	Chhattisgarh	85	42.5
8	Dadra & Nagar Haveli	0	0
9	Daman & Diu	1	0.5
10	Delhi	56	28
11	Goa	5	2.5
12	Gujarat	139	69.5
13	Haryana	29	14.5
14	Himachal Pradesh	5	2.5
15	Jammu & Kashmir	28	14
16	Jharkhand	15	7.5
17	Karnataka	100	50
18	Kerala	24	12
19	Ladakh	1	0.5
20	Lakshadweep	0	0

21	Madhya Pradesh	74	37
22	Maharashtra	201	100.5
23	Manipur	5	2.5
24	Meghalaya	0	0
25	Mizoram	0	0
26	Nagaland	1	0.5
27	Odisha	22	11
28	Puducherry	22	11
29	Punjab	29	14.5
30	Rajasthan	136	68
31	Sikkim	3	1.5
32	Tamil Nadu	110	55
33	Telangana	83	41.5
34	Tripura	2	1
35	Uttar Pradesh	134	67
36	Uttarakhand	7	3.5
37	West Bengal	21	10.5
Total		1616	808

DR. M. THAMBIDURAI: Mr. Deputy Chairman, Sir, the Minister has replied about the compensation paid and help given to the workers who are involved in Covid situation. We have to salute the doctors and nurses who sacrificed their lives to save the people. The Minister in his reply, has said, "Pradhan Mantri Garib Kalyan Package (PMGKP): Insurance Scheme for Health Workers Fighting Covid-19 was launched on 30th March, 2020 to provide comprehensive personal accident cover of Rs. 50 lakhs to 22.12 lakh health care providers including community health workers and private health workers." Sir, under Tamil Nadu, it is mentioned, 110 claims were paid, and were given Rs. 55 crores. I am requesting you. This is a very serious thing. Would the Minister consider to enhance the fund to give the doctors, nurses and others who are involved in saving the lives of Covid patients.

डा.मनसुख मांडविया : माननीय उपसभापति महोदय, मैं आपके माध्यम से देश के हेल्थ कर्मियों का अभिनन्दन करना चाहता हूँ, जिन्होंने COVID Crises के first, second and third, तीनों surge में बहुत अच्छी तरह से काम किया। हमने दुनिया के अन्य देशों में यह देखा कि जब COVID peak पर था, तो सभी डॉक्टर्स अपने-अपने हॉस्पिटल्स छोड़ कर चले गए थे, लेकिन हिन्दुस्तान में ऐसा नहीं हुआ। हमारे डॉक्टर्स ने रात-दिन अपनी ड्यूटी की, and not only Doctors, सभी

health workers की मेहनत की वजह से हमारा देश COVID crises का successfully सामना कर सका। सरकार ने भी इस समय में अपना पूरा effort लगाया। जब 'प्रधानमंत्री गरीब कल्याण पैकेज' को declare किया गया, उस समय, हमारे जो health workers और front liners देश के लोगों को बचाने का काम कर रहे हैं, उनको 50 लाख का बीमा कवर भी दिया गया। आज तक उसको समय-समय पर एक्सटेंड करते गये, लास्ट में अक्टूबर, 2021 तक उसे एक्सटेंड किया गया और देश में कुल मिलाकर 1,616 हेल्थ कर्मियों को कम्पनसेशन दिया गया, बीमा के तहत सहायता दी गई। इस सहायता के अनुसार 808 करोड़ रुपये का भुगतान किया गया है और वह राशि 50 लाख की मर्यादा में है।

SHRI K.C. VENUGOPAL: Thank you Mr. Deputy Chairman, Sir, I am also saluting the health workers who worked very hard and lost their lives during COVID pandemic. But, hon. Deputy Chairman, it is very unfortunate that the Government of India still don't have exact statistics of how many health workers died due to COVID. The answer is very clear that the Government does not have figures. We had asked this question fifteen days before. But, even then, the Government is saying that it does not have statistics.

MR. DEPUTY CHAIRMAN: You ask your supplementary.

SHRI K.C. VENUGOPAL: Sir, I am coming to the point. I had also asked a question during the last Session that how many people died due to oxygen shortage. The reply was, 'No person died due to oxygen shortage.' ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Venugopalji, just now I told you to ask your supplementary. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL: Sir, it is, actually, a misleading statement. ...*(Interruptions)*... Sir, please allow me. This is one of the important questions.

MR. DEPUTY CHAIRMAN: I am allowing you. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL: My question is: How many people have been given compensation so far in the country who have died due to COVID?

डा. मनसुख मांडविया: उपसभापति महोदय, इसमें कोई irritate होने का विषय नहीं है। भारत सरकार बहुत क्लियर है और चूंकि हेल्थ स्टेट सब्जेक्ट है, इसलिए उसका सारा डेटा स्टेट्स

कलेक्ट करती हैं, सेन्टर अगर डेटा मांगता है, तो सेन्टर को देते हैं। सेन्ट्रल गवर्नमेन्ट ने सभी विषयों पर डैश बोर्ड बनाया और राज्य सरकारें उसमें समय-समय पर डेटा सबमिट करती हैं।

श्री उपसभापति : प्लीज़, सीट पर बैठकर कमेंट्स न करें।

डा. मनसुख मांडविया : माननीय सदस्य ने जो प्रश्न पूछा है, उसका मैं परफेक्ट रिप्लाय करना चाहता हूँ। डब्ल्यूएचओ ने गाइडलाइंस दी थीं कि कैसे डैथ्स का डेटा आपको कलेक्ट करना है, उसके लिए भारत सरकार ने एक प्लेटफॉर्म बनाया और सभी राज्य सरकारों को कहा कि आपके यहां कोविड-19 से जिनकी डैथ्स हों, उनका डेटा उसमें सबमिट करना है। सभी राज्य सरकारों ने, कोविड-19 से 5, लाख 33 हजार डैथ्स हुई हैं, आज तक ऐसा डेटा सबमिट किया है, वह डेटा सार्वजनिक है, उसमें कोई छिपाने की बात नहीं है, कोई irritate होने की बात नहीं है। उसके बाद फिर भारत सरकार ने कहा कि आप यदि उसमें डेटा डालना चूक गये हो, तो आप रीकन्साइल कर सकते हो, तो कई राज्यों ने रीकन्साइल भी किया है और केरल हर दिन रीकन्साइल कर रहा है, अभी तक बीस हजार से अधिक रीकन्साइल कर दिया है। हमें इसमें कोई दिक्कत नहीं है, लेकिन राज्य सरकारें जो भी फिगर्स देंगीं, वे फिगर्स हम यहां बताते हैं, उसमें छिपाने की कोई बात नहीं है। माननीय सदस्य यदि हमसे और भी इन्फॉर्मेशन मांगेंगे तो हमारे पास जो भी इन्फॉर्मेशन राज्यों ने दी है, वह हम आपको उपलब्ध कराएंगे।

SHRI K.J. ALPHONS: Sir, the Government of India has been extremely prompt in paying compensation to the tune of Rs. 880 crores to 1,616 people. Sir, some hospitals are not cooperating. They don't want to issue certificate under the prescribed format, because they wanted to suppress information that somebody from their hospital died. I can produce details.

MR. DEPUTY CHAIRMAN: Please put your question, Mr. Alphons. I have told you several times.

SHRI K.J. ALPHONS: So, I would like to know what action the Government will take against hospitals which are refusing to issue certificate in the prescribed format and what action will be taken by the Government against those hospitals which refuse to report these cases.

डा. मनसुख मांडविया : महोदय, यदि किसी अस्पताल ने अपने सब आंकड़े डिक्लेयर नहीं किये हों, तो वह स्टेट गवर्नमेन्ट देखती है और कम्पाइल करके राज्य सरकार हमारे पास इन्फॉर्मेशन भेजती है। मैं अपेक्षा रखता हूँ कि राज्य सरकार भी फिर से एडवाइज़री डिक्लेयर करे और हम भी यहां से एडवाइज़री डिक्लेयर करके, सभी अस्पताल अपना डेटा सबमिट करें, ऐसा आग्रह करेंगे।

श्री उपसभापति : प्रश्न संख्या 63.

IPDS in the country

[†]*63. DR. KIRODI LAL MEENA: Will the Minister of POWER be pleased to state:

- (a) the salient features and the current status of implementation of the Integrated Power Development Scheme (IPDS) in the country;
- (b) the details of the total budgetary allocation made and funds released under the said scheme including Rajasthan, State/Union Territory-wise;
- (c) the steps taken by Government to reduce Aggregate Technical & Commercial (AT&C) losses and to ensure 24x7 power supply as mentioned under the objectives of the said scheme; and
- (d) the details of the completion of works under the said scheme in the various cities of Rajasthan?

THE MINISTER OF POWER (SHRI RAJ KUMAR SINGH): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) Government of India launched the Integrated Power Development Scheme (IPDS) in December, 2014 under which Distribution Infrastructure projects such as Strengthening of sub-transmission and distribution networks in urban areas; Metering of distribution transformers / feeders / consumers in the urban areas; IT enablement works; Enterprise Resource Planning (ERP); Smart metering; Gas insulated Sub-stations (GIS); and, Real Time Data Acquisition System (RT-DAS) are executed.

So far, projects worth Rs.30,802 Crore [with Government of India (GoI) Grant of Rs. 19,322 Crore] have been sanctioned under IPDS covering project components outlined herein, of which GoI grant of Rs.16,717 Crore has been released to

[†] Original notice of the question was received in Hindi.

States/UTs. The State-wise sanctions and disbursements made under IPDS including the State of Rajasthan are at **Annexure-I**.

Under IPDS, System strengthening and distribution (ST&D) projects covering 547 Circles in 33 States/UTs were taken up. Out of these, the distribution system strengthening works in 544 circles have been successfully completed. The status of implementation under IPDS System strengthening project for major works completed is at **Annexure-II**.

Under IPDS, Central funding is being provided for strengthening of sub-transmission & distribution networks in the urban areas and metering of distribution transformers/feeders/consumers for reduction of Aggregate Technical & commercial (AT&C) losses. Funds have also been sanctioned under IPDS for underground (UG) cabling and Aerial Bunched (AB) cables and metering, which help in reducing AT&C losses.

Apart from IPDS, the Government has recently launched a Reforms based results Linked Distribution Scheme for Distribution utilities and a scheme for additional borrowings, both of which have linked financial incentives to reform in the areas of AT&C losses reduction and reliability of power supply. Reforms and financial incentives have been made inextricably linked to release of funds to Distribution utilities and States in this regard.

The details of work completed under IPDS covering various cities of Rajasthan (under Ajmer Vidyut Vitran Nigam Ltd. (AVVNL), Jaipur Vidyut Vitran Nigam Ltd. (JaVVNL) & Jodhpur Vidyut Vitran Nigam Ltd. (JdVVNL) Discoms) are at **Annexure—III**.

Annexure-I

State-wise details of amount sanctioned and disbursed under IPDS (as on 17.01.2022)

(Amount in Rs. in Cr)

S. No.	State	Approved Cost	Gol Grant	Gol Grant Disbursed
1	A&N Islands	31	19	10
2	Andhra Pradesh	879	529	501

3	Arunachal	159	135	107
4	Assam	716	609	540
5	Bihar	3,125	1,881	1,427
6	Chhattisgarh	619	373	318
7	Delhi	198	119	90
8	Goa	84	51	44
9	Gujarat	1,067	642	650
10	Haryana	447	269	182
11	Himachal Pradesh	190	162	127
12	Jammu & Kashmir / Ladakh	472	402	341
13	Jharkhand	768	462	380
14	Karnataka	1,358	818	753
15	Kerala	659	397	392
16	Maharashtra	2,551	1,536	1,299
17	Manipur	134	114	96
18	Meghalaya	108	92	55
19	Mizoram	111	95	82
20	Madhya Pradesh	1,674	1,008	919
21	Nagaland	135	115	100
22	Odisha	1,153	694	590
23	Puducherry	22	13	9
24	Punjab	457	275	236
25	Rajasthan	1,550	933	782
26	Sikkim	161	137	92
27	Tamil Nadu	1,745	1,051	1,010
28	Telangana	752	453	449
29	Tripura	221	188	134
30	Uttar Pradesh	5,472	3,294	2,940
31	Uttarakhand	725	617	477
32	West Bengal	3,059	1,841	1,586
	Total	30,802	19,322	16,717

Annexure-II

Status of implementation of System strengthening project for major works completed under IPDS

Items (Unit)	Target (awarded quantity by Utilities)	Achievement (Executed quantity by Utilities)
New Power Sub Station (Nos.)	999	985
HT Lines (cKm)	24,133	23,489

LT Lines (cKm)	10,718	10,416
AB Cable (cKm)	65,016	62,811
UG Cable (cKm)	21,894	20,588
Roof Top Solar Panels (kWp)	46,500	45,725

(Source: PFC)

Annexure-III**IPDS/R-APDRP implementation in Rajasthan (AVVNL, JaVVNL & JdVVNL)**

(Amount Rs. in Cr.)

1. System Strengthening & Distribution Project (ST&D)**Circle-wise financial status under IPDS System Strengthening Projects for Rajasthan Discoms**

Sl. No.	Name of Utility	No. of Circles Sanctioned / Completed	Approved Cost	Gol Grant	Gol Grant Released
1	AVVNL	12/12	425	256	250
2	JaVVNL	13/13	509	307	294
3	JdVVNL	10/10	382	230	213
	Total	35/35	1316	793	757

(Source: PFC)

BoQ (Major Infra Works)-wise IPDS Physical Progress Status of 35 Completed Circles

Particulars	Unit	AVVNL	JaVVNL	JdVVNL	Total
New Substations	Nos.	49	37	41	127
Substation Augmentation	Nos.	59	89	47	195
Distribution Transformers	Nos	766	797	832	2395
HT Lines	CKms	325	80	259	664
LT Lines	CKms	16	22	43	81
Aerial Bunch Cables	CKms	31	33	15	79
UG Cables	CKms	483	1451	884	2817
Solar Panels	Kwp	220	168	-	388

(Source: PFC)

2. GIS Substation Project

Sl. No.	Name of Utility	No. of Substation	Approved Cost	Gol Grant	Gol Grant Released
1	JaVVNL	4	30	18	5

(Source: PFC)

3. SMART Metering Project

Sl. No.	Name of Utility	No. of meter Sanctioned	No. of meter installed	Approved Cost	Gol Grant	Gol Grant Released
1	AVVNL	1,88,860	68,339	38	23	4
2	JaVVNL	2,81,782	1,72,632	57	34	10
3	JdVVNL	97,158	55,735	20	12	2
	Total	5,67,800	2,96,706	114	69	16

(Source: PFC)

4. IT PHASE II

Sl. No.	Name of Utility	Towns	Approved Cost	Gol Grant	Gol Grant Released	Status
1	AVVNL	36	11	7	1	Work Completed
2	JdVVNL	25	9	5	1	
	Total	61	20	12	2	

(Source: PFC)

5. ERP

Sl. No.	Name of Utility	Approved Cost	Gol Grant	Gol Grant Released	Status
1	AVVNL	12	8	0.12	Work Completed
2	JaVVNL	22	13	0.27	
3	JdVVNL	22	13	0.10	
	Total	56	34	0.49	

(Source: PFC)

6. **RT-DAS**

Sl. No.	Name of Utility	Approved Cost	Gol Grant	Gol Grant Released
1	AVVNL	7	4	0.56
2	JdVVNL	6	4	0.54
	Total	13	8	1.10

(Source: PFC)

RAPDRP1. **Part A IT**

Sl. No.	Name of Utility	No. of Towns	Approved Cost	Gol Loan Sanction	Gol Loan Released	Status
1	AVVNL	30	53	53	16	Work Completed
2	JaVVNL	27	164	164	84	
3	JdVVNL	30	100	100	30	
	Total	87	316	316	130	

(Source: PFC)

2. **Part A (SCADA)**

Sl. No.	Name of Utility	No. of Towns	Approved Cost	Gol Loan Sanction	Gol Loan Released	Status
1	AVVNL	1	7	7	6	Work Completed
2	JaVVNL	2	23	23	22	
3	JdVVNL	2	18	18	17	
	Total	5	48	48	45	

(Source: PFC)

3. **Part B**

Sl. No.	Name of Utility	No. of Towns	Approved Cost	Gol Loan Sanction	Gol Loan Released	Status
1	AVVNL	30	371	93	93	Work Completed
2	JaVVNL	23	513	128	128	
3	JdVVNL	29	596	149	149	
	Total	82	1480	370	370	

(Source: PFC)

डा. किरोणी लाल मीणा : सर, आईपीडीएस योजना के तहत जो भी काम कराये जा रहे हैं, वे राजस्थान में अभी पूरे नहीं हुए हैं, जबकि यह योजना मार्च, 2022 में बंद कर दी जाएगी। मैं मंत्री जी से पूछना चाहता हूं कि क्या जम्मू-कश्मीर के डेवलपमेंट पैकेज की तर्ज पर राजस्थान में भी आईपीडीएस के कार्य की अवधि बढ़ाई जाएगी?

श्री राज कुमार सिंह : माननीय उपसभापति महोदय, IPDS की अवधि बढ़ाने का कोई प्लान नहीं है। उसका कारण यह है कि हम लोग एक नई योजना 'Revamped Distribution Sector Scheme' लेकर आ रहे हैं, जिसके अंतर्गत राज्यों को अपने distribution system को मजबूत करने के लिए 3, लाख 3 हजार करोड़ रुपये का प्रावधान है। उसी योजना से वितरण व्यवस्था के और अधिक सुदृढ़ीकरण के लिए जो भी राशि चाहिए, वह राजस्थान सरकार ले सकती है। IPDS में भी उनका expenditure करीब-करीब 90 per cent के आस-पास आ गया है। कुछ ही प्रोजेक्ट्स होंगे, जो shortclose होंगे। जो भी short close होंगे, उसे वह नई योजना में ले सकते हैं।

श्री उपसभापति महोदय : सेकंड सप्लीमेंटरी।

डा. किरोड़ी लाल मीणा : माननीय उपसभापति महोदय, राजस्थान में IPDS योजना के जितने भी काम हुए, उनमें व्यापक स्तर पर गबन और घोटाले हुए हैं और इसमें 60 प्रतिशत से भी ज्यादा केन्द्र सरकार का फंड लगा है। मैं माननीय मंत्री जी से पूछना चाहूंगा कि क्या वे उन गबन और घोटालों की जांच केन्द्र की किसी सक्षम एजेंसी से कराने का कष्ट करेंगे?

श्री राज कुमार सिंह : माननीय उपसभापति महोदय, मैंने नोट कर लिया है। हमारे यहां से एक टीम जाएगी तथा सभी योजनाओं का तो नहीं, randomly कुछ योजनाओं का चयन करके हम लोग verify करा लेंगे कि जो काम बताया गया है, वह वास्तव में हुआ है या नहीं। इसकी हम लोग inspection करा लेंगे।

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, under the IPDS Scheme, they wanted to ensure 24x7 power supplies to the urban areas. In respect of Andhra Pradesh, the Central Government allocated funds and, as a share of the Central Government, released Rs. 501 crores. I would like to know whether these IPDS projects are on ground in the State of Andhra Pradesh. If yes, at what stage they are there? During winter season, there were many power cuts in the State of Andhra Pradesh. And, it has further been indicated that there will be more power cuts in the coming season.

SHRI RAJ KUMAR SINGH: Mr. Deputy Chairman, Sir, under various schemes, including the IPDS, we have given funds to the State of Andhra Pradesh. Under

the IPDS, we have given Rs. 879 crores; under the RAPDRP, we have given Rs. 507 crores; under the Deen Dayal Upadhyaya Gram Jyoti Yojana, we have given Rs. 941 crores and Rs. 645 crores. In all, we have given Rs. 2,972 crores to Andhra Pradesh. This was the size of projects sanctioned. The grant from the Government of India, out of Rs. 2,972 crores, was Rs. 1,976 crores, and the rest was loan. Now, under that, we have released Rs. 1,821 crores as our share of grant, which is 92 per cent of the expenditure. Out of the money which we have released, they have constructed 308 new sub-stations, augmented the capacity of 96 sub-stations; purchased 21,838 transformers; laid down 8,439 LT lines and 6,258 circuit kilometers, etc., etc. I have given here the overall figures. The overall situation is that the average availability of power in the rural areas in the year 2015, when we carried out a survey, was about 12 hours. Today, it is about 21 hours. It could become possible because of the strengthening of the distribution systems. We have connected the whole country to one grid. We have strengthened the distribution system. Sir, in the past five years, under various schemes -- the Deen Dayal Upadhyaya Gram Jyoti Yojana, the IPDS, the *Soubhagya*, etc. -- we have sanctioned schemes worth Rs. 2,02,000 crores. Out of which the Government of India's grant was about Rs.1,42,000 crores. As a result of that, the distribution system has been strengthened in such a way that, today, in rural areas, the availability of power is 21 hours and in the urban areas it is 23 hours. This is as per the last survey we carried out. Our objective remains to increase the availability to 24 hours. There are some gaps. Those gaps are partly because of many of the distribution companies are in heavy losses, especially the Government-owned distribution companies. So, they are not able to buy power. Those losses need to be addressed. Otherwise, we have strengthened the systems. Anything remaining as far as the system strengthening is concerned, we shall do under the new scheme, that is, Revamped Distribution Sector Scheme. But that Scheme is conditional. We shall give money only to those distribution companies and those States which take steps to reduce the losses because we just can't keep on pumping money into a bottomless well. So, we will give money for changing electricity lines, LT lines, setting up of sub-stations, etc., but if the distribution company does not have the money to maintain it, then, after five years, the distribution system will, again, collapse, and, after five years, we will be back from where we had started. So, we have made this Scheme conditional. We shall give money only to those distribution companies which decide to take steps to reduce the losses and the State Government stands by it.

SHRI RIPUN BORA: Sir, in the reply, in Annexure-I, it is shown that the total approved cost in respect of all the States under the IPDS is Rs.30,802 crores and the Government of India's total grant is Rs.19,322 crores. My question is: Will the Government of India give the remaining part to the States or not because if the Government of India does not give, the State has no power to complete it; it will be lying half done. This is what I want to know, Sir.

SHRI RAJ KUMAR SINGH: Mr. Deputy Chairman, Sir, most of the schemes are reported to have been completed by the States. There are some gaps. We have given them time till the end of February to submit the completion reports after which these funds will be released. So, these funds are balance funds, which shall be released on the receipt of completion reports. We expect the completion reports of most of the schemes, almost about 95 per cent of the schemes, to reach us by the end of February. The sunset date for the Scheme is 31st March. We don't intend to extend it. If any part of the work is left, that can be covered under the new scheme.

श्री दिनेशचंद्र जेमलभाई अनावाडीया : माननीय उपसभापति महोदय, चूँकि माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने अन्नदाता को ऊर्जादाता बनाने की बात कही है, इसलिए मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या देश में समेकित विद्युत विकास योजना के तहत ऐसी कोई योजना है, जिसके माध्यम से अन्नदाता ऊर्जादाता बन सके? अगर नहीं है, तो क्या माननीय विद्युत मंत्री जी इस पर विचार करना चाहेंगे?

श्री राज कुमार सिंह : उपसभापति महोदय, इस तरह की एक स्कीम है, जो कि already चल रही है, उसका नाम 'Pradhan Mantri Kisan Urja Suraksha evam Utthan Mahabhiyan' (PM-KUSUM) है। उसके अंतर्गत किसान अपनी बंजर भूमि पर सोलर पैनल्स लगा सकते हैं और उससे जो भी ऊर्जा पैदा होगी, उसको डिस्ट्रिब्यूशन कंपनियाँ खरीदेंगी। इस योजना के अंतर्गत काम चल रहा है। इसके तहत बैंक्स के द्वारा लोन देने में कुछ कठिनाइयाँ थीं, इसके लिए हमने Ministry of Finance, Department of Financial Services, RBI और बैंकों के साथ बैठक की और अब वे सारी problems sort out हो गई हैं। बैंक्स ने अपना एक नया सर्कुलर जारी कर दिया है। अब यह स्कीम और तेजी से चलेगी। यह स्कीम बहुत पॉपुलर है।

इस योजना के अंतर्गत किसान अपनी बंजर भूमि पर सोलर पैनल्स लगा करके ऊर्जा का उत्पादन कर सकते हैं और उसको बेच सकते हैं। इससे काफी इन्कम होती है। किसान खुद भी सोलर पैनल्स लगा सकते हैं। अगर उनके पास पैसा नहीं है और वे चाहते हैं कि वे इसको डेवलपर से लगवाएँ, तो वे अपनी जमीन लीज़ पर देकर इसको डेवलपर से भी लगवा सकते हैं। अगर वे अपनी जमीन लीज़ पर देकर इसको डेवलपर से भी लगवाते हैं, तो उनको करीब 20 से 25 हजार रुपए प्रति एकड़ प्रति वर्ष की आमदनी होगी, जो कि काफी अच्छी इन्कम है। अगर वे खुद सोलर

पैनल्स लगाकर ऊर्जा पैदा करते हैं, तो उनकी इन्कम प्रति एकड़ प्रति वर्ष 35 से 40 हजार रुपए चली जाएगी। अगर उनका cultivated land है, तो वे वहाँ पर इसको stilts पर भी लगा सकते हैं।

श्री उपसभापति : प्रश्न संख्या 64.

11.00 A.M.

Deaths of tribal women and children due to malnutrition in Chhattisgarh

†*64. SHRI RAM VICHAR NETAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware of many cases of deaths of tribal women and children of Chhattisgarh due to malnutrition and other diseases;
- (b) if so, the details of such cases reported during the last three years district wise;
- (c) whether Government has noticed that the number of cases of death of pregnant women, children and newborns in the tribal dominated areas in Chhattisgarh has increased during the last three years;
- (d) if so, the details thereof and the main reasons of their death; and
- (e) whether Government has asked any report from the State of Chhattisgarh in this regard, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (e) Health is a State subject, the responsibility of ensuring availability of healthcare facilities including access to healthcare in Tribal areas lies with the respective State/UT Governments.

† Original notice of the question was received in Hindi.

As per the report received from the State of Chhattisgarh, no death among Tribal women and children has been reported in the state due to malnutrition. However, deaths have been reported due to other causes (District wise details at **Annexure-A**).

The report also shows number of cases of deaths of pregnant women, children and newborns have increased in the Tribal areas of Chhattisgarh during the last three years. The causes of death reported among pregnant women include hemorrhage, sepsis, abortion, obstructed labour and hypertensive disorders while causes of death reported among children are pneumonia, diarrhea, fever and measles. Reported causes of neonatal deaths are sepsis and asphyxia. Details thereof are given at **Annexure-B**.

Annexure A

Number of cases of deaths Tribal women and children of Chhattisgarh due to malnutrition and other diseases

SN	District Name	Year-2019-20				Year-2020-21				Year-2021-22			
		No. of deaths of Tribal Women		No. of deaths of Tribal Children		No. of deaths of Tribal Women		No. of deaths of Tribal Children		No. of deaths of Tribal Women		No. of deaths of Tribal Children	
		Malnutrition	Other diseases	Malnutrition	Other diseases	Malnutrition	Other diseases	Malnutrition	Other diseases	Malnutrition	Other diseases	Malnutrition	Other diseases
1	Balod	0	0	0	78	0	0	0	61	0	0	0	33
2	Balodabajar	0	0	0	0	0	0	0	0	0	0	0	0
3	Balrampur	0	142	0	65	0	128	0	52	0	145	0	34
4	Bastar	0	27	0	279	0	27	0	289	0	16	0	104
5	Bemetara	0	0	0	0	0	0	0	0	0	0	0	0
6	Bijapur	0	10	0	15	0	10	0	19	0	7	0	164
7	Bilaspur	0	0	0	0	0	0	0	0	0	0	0	0
8	Dantewada	0	620	0	414	0	654	0	382	0	479	0	273
9	Dhamtari	0	30	0	93	0	23	0	104	0	51	0	68
10	Durg	0	0	0	0	0	0	0	0	0	0	0	0
11	Gariyabandh	0	4	0	142	0	10	0	164	0	9	0	89
12	Gpm	0	0	0	0	0	0	0	0	0	0	0	0
13	Janjgir - champa	0	0	0	0	0	0	0	1	0	0	0	0
14	Jashpur	0	32	0	167	0	35	0	133	0	36	0	84

SN	District Name	Year-2019-20				Year-2020-21				Year-2021-22			
		No. of deaths of Tribal Women		No. of deaths of Tribal Children		No. of deaths of Tribal Women		No. of deaths of Tribal Children		No. of deaths of Tribal Women		No. of deaths of Tribal Children	
		Malnutrition	Other diseases	Malnutrition	Other diseases	Malnutrition	Other diseases	Malnutrition	Other diseases	Malnutrition	Other diseases	Malnutrition	Other diseases
15	Kanker	0	23	0	271	0	20	0	228	0	24	0	165
16	Kawardha	0	5	0	188	0	2	0	122	0	4	0	87
17	Kondagaon	0	14	0	351	0	8	0	378	0	10	0	243
18	Korba	0	6	0	60	0	16	0	28	0	29	0	103
19	Koria	0	14	0	63	0	15	0	147	0	10	0	64
20	Mahasamund	0	0	0	0	0	0	0	0	0	0	0	0
21	Mungeli	0	0	0	0	0	0	0	0	0	0	0	0
22	Narayanpur	0	10	0	56	0	4	0	21	0	0	0	34
23	Raigarh	0	29	0	39	0	31	0	31	0	27	0	17
24	Raipur	0	0	0	0	0	0	0	0	0	0	0	0
25	Rajnandgaon	0	7	0	108	0	19	0	179	0	7	0	103
26	Sukma	0	2	0	217	0	4	0	223	0	5	0	75
27	Surajpur	0	85	0	177	0	91	0	225	0	46	0	125
28	Surguja	0	22	0	544	0	13	0	352	0	15	0	353
Total		0	1082	0	3327	0	1110	0	3139	0	920	0	2218

Data source- CMHO office district wise, State of Chhattisgarh

Annexure-B**1. Number of children and newborn deaths in Tribal dominated districts of Chhattisgarh**

Year	Neonatal death in Tribal districts	Infant death in Tribal districts	Child death in Tribal districts
2018-19	1494	1176	739
2019-20	2089	1448	788
2020-21	3690	2719	932
Year	Neonatal death in partially Tribal districts	Infant death in partially Tribal districts	Child death in partially Tribal districts
2018-19	1796	789	454
2019-20	1765	891	425
2020-21	2376	1048	545

Source: HMIS report received from State of Chhattisgarh

2. Number of pregnant women deaths in the Tribal dominated districts of Chhattisgarh

Year	No. of deaths in Tribal districts	No. of deaths in partially Tribal districts
2018-19	176	128
2019-20	185	129
2020-21	189	148

Source: Programme monitoring portal of Chhattisgarh cghealth.nic.in

3. (a) District wise details of causes of deaths among pregnant women in Tribal dominated areas in Chhattisgarh
(2018-19, 2019-20, 2020-21)

S. No.	District	Total Maternal Death			Haemorrhage			Sepsis			Abortion		
		2018-19	2019-20	2020-21	2018-19	2019-20	2020-21	2018-19	2019-20	2020-21	2018-19	2019-20	2020-21
	Tribal districts												
1	BALRAMPUR	3	4	27	0	1	6	1	0	0	0	0	2
2	BASTAR	30	27	27	4	2	3	1	2	0	0	0	0
3	BIJAPUR	9	10	10	1	0	0	0	0	0	1	0	0
4	DANTEWADA	6	13	7	0	3	0	0	0	0	0	0	0
5	JASHPUR	13	22	9	2	3	0	1	1	0	2	0	0
6	KANKER	17	17	11	7	4	6	4	2	1	0	0	0
7	KONDAGAON	28	14	8	4	0	2	0	2	0	1	0	0
8	KORBA	16	22	24	7	5	6	3	0	2	0	0	1
9	KORIA	17	21	25	0	0	0	0	0	0	0	0	0
10	NARAYANPUR	1	3	7	0	0	4	0	0	0	0	0	0
11	SUKMA	7	1	4	1	1	0	0	0	0	0	0	0
12	SURAJPUR	15	9	17	4	1	4	0	0	0	1	0	0
13	SURGUJA	14	22	13	0	0	0	0	1	0	1	1	0
	Total	176	185	189	30	20	31	10	8	3	6	1	3
	Partially Tribal districts												
1	BALOD	11	7	4	1	3	1	2	0	0	0	0	0
2	DHAMTARI	20	25	24	7	6	4	0	0	0	0	0	0
3	GARIYABANDH	5	8	15	3	2	3	0	0	0	0	0	0
4	KAWARDHA	8	12	12	4	1	3	0	2	0	0	0	0
5	RAIGARH	34	37	41	2	8	12	3	4	0	0	0	0
6	RAJNANDGAON	50	40	52	16	13	21	2	0	1	1	0	0
	Total	128	129	148	33	33	44	7	6	1	1	0	0

Data source — Programme monitoring portal of cghealth.nic.in

3.(b) District wise details of causes of deaths among pregnant women in Tribal dominated areas in Chhattisgarh (2018-19, 2019-20, 2020-21)

S. No.	District	Obstructed Labour			Hypertensive Disorders in pregnancy			Others		
		2018-19	2019-20	2020-21	2018-19	2019-20	2020-21	2018-19	2019-20	2020-21
	Tribal districts									
1	BALRAMPUR	0	0	0	0	0	5	2	3	14
2	BASTAR	0	0	0	0	2	0	25	21	24
3	BIJAPUR	1	5	4	0	2	1	6	3	5
4	DANTEWADA	0	0	0	1	0	3	5	10	4
5	JASHPUR	0	1	1	3	5	2	5	12	6
6	KANKER	0	0	0	0	1	0	6	10	4
7	KONDAGAON	7	2	1	3	4	1	13	6	4
8	KORBA	0	0	0	4	2	4	2	15	11
9	KORIA	0	2	0	0	1	2	17	18	23
10	NARAYANPUR	0	0	0	0	0	0	1	3	3
11	SUKMA	0	0	0	4	0	1	2	0	3
12	SURAJPUR	1	1	0	0	0	0	9	7	13
13	SURGUJA	2	0	0	2	5	2	9	15	11
	Total	11	11	6	17	22	21	102	123	125
	Partially Tribal districts									
1	BALOD	0	0	0	2	0	1	6	4	2
2	DHAMTARI	0	0	0	0	3	5	13	16	15
3	GARIYABANDH	0	0	1	0	1	2	2	5	9
4	KAWARDHA	0	1	0	4	2	0	0	6	9
5	RAIGARH	5	0	4	12	15	8	12	10	17
6	RAJNANDGAON	4	0	5	12	10	11	15	17	14
	Total	9	1	10	30	31	27	48	58	66

Data source — Programme monitoring portal of cghealth.nic .in

4.(a) District wise details of causes of deaths among neonates, infants and children in Tribal dominated areas in Chhattisgarh for 2018-19

	District	Neonatal deaths (0-28days)				Infant death (29 days to 12 months)						Child deaths (1 -5 years)					
S. No.	District	Infant Deaths up to 4 weeks due to Sepsis	Infant Deaths up to 4 weeks due to Asphyxia	Infant Deaths up to 4 weeks due to Other causes	Total Neonatal death (0-28days)	Number of Infant Deaths (1 -12 months) due to Pneumonia	Number of Infant Deaths (1 -12 months) due to Diarrhoea	Number of Infant Deaths (1 -12 months) due to Fever related	Number of Infant Deaths (1 -12 months) due to Measles	Number of Infant Deaths (1 -12 months) due to Others	Total Infant death (1-12 months)	Number of Child Deaths (1 -5 years) due to Pneumonia	Number of Child Deaths (1 -5 years) due to Diarrhoea	Number of Child Deaths (1 -5 years) due to Fever related	Number of Child Deaths (1 -5 years) due to Measles	Number of Child Deaths (1 -5 years) due to Others	Total Child death (1-5 years)
Tribal Districts																	
1	Bastar	30	42	151	223	44	1	2	0	93	140	12	1	1	0	65	79
2	Dantewada	5	28	45	78	19	1	8	0	59	87	6	0	1	0	59	66
3	Kanker	9	38	58	105	12	2	1	0	43	58	4	0	0	0	16	20
4	Narayanpur	0	0	11	11	1	0	1	0	6	8	1	0	0	0	3	4
5	Bijapur	6	18	65	89	31	0	3	0	30	64	4	0	4	0	21	29
6	Sukma	1	15	65	81	32	0	4	1	76	113	6	1	9	1	44	61
7	Kondagaon	15	16	103	134	45	2	1	1	53	102	8	1	1	2	53	65
8	Surajpur	15	10	82	107	8	2	7	0	75	92	4	0	3	0	79	86
9	Balrampur	1	5	36	42	0	0	0	0	29	29	0	0	1	0	28	29
10	Surguja	50	74	150	274	123	6	13	0	205	347	4	3	17	0	173	197
11	Koriya	14	8	126	148	8	2	0	0	42	52	2	0	4	0	28	34
12	Jashpur	12	28	64	104	10	2	5	0	37	54	6	1	7	0	34	48
13	Korba	6	6	86	98	4	1	1	2	22	30	4	0	1	0	16	21
14	Gaurela Pendra Marwahi																
Total		164	288	1042	1494	337	19	46	4	770	1176	61	7	49	3	619	739

	District	Neonatal deaths (0-28days)				Infant death (29 days to 12 months)						Child deaths (1 -5 years)					
S. No.	District	Infant Deaths up to 4 weeks due to Sepsis	Infant Deaths up to 4 weeks due to Asphyxia	Infant Deaths up to 4 weeks due to Other causes	Total Neonatal death (0-28days)	Number of Infant Deaths (1 -12 months) due to Pneumonia	Number of Infant Deaths (1 -12 months) due to Diarrhoea	Number of Infant Deaths (1 -12 months) due to Fever related	Number of Infant Deaths (1 -12 months) due to Measles	Number of Infant Deaths (1 -12 months) due to Others	Total Infant death (1-12 months)	Number of Child Deaths (1 -5 years) due to Pneumonia	Number of Child Deaths (1 -5 years) due to Diarrhoea	Number of Child Deaths (1 -5 years) due to Fever related	Number of Child Deaths (1 -5 years) due to Measles	Number of Child Deaths (1 -5 years) due to Others	Total Child death (1-5 years)
Partially Tribal Districts																	
1	Gariyaband	9	7	116	132	13	2	0	0	57	72	2	0	1	0	22	25
2	Baloda Bazar	13	6	77	96	17	0	2	2	50	71	3	0	0	1	56	60
3	Balod	7	21	120	148	4	1	1	0	33	39	4	0	0	0	23	27
4	Rajnandgaon	38	30	315	383	51	4	6	1	139	201	14	2	2	0	77	95
5	Raigarh	89	153	181	423	9	0	0	0	80	89	0	0	4	3	40	47
6	Mahasamund	12	35	181	228	9	2	1	0	58	70	5	1	1	0	39	46
7	Dhamtari	14	16	67	97	15	1	3	1	52	72	4	0	3	0	32	39
8	Janjgir Champa	8	17	12	37	1	0	0	1	11	13	0	0	0	0	18	18
9	Kawardha	8	7	22	37	9	1	0	0	28	38	2	7	2	0	15	26
10	Bilaspur	34	45	136	215	26	0	12	0	86	124	7	0	1	0	63	71
Total		232	337	1227	1796	154	11	25	5	594	789	41	10	14	4	385	454

Data source — Programme monitoring portal of cghealth.nic .in

4.(b) District wise details of causes of deaths among neonates, infants and children in Tribal dominated areas in Chhattisgarh for 2019-20

[illegible]

1	Gariyaband	1	2	97	100	16	1	1	0	46	64	2	0	1	0	23	26
2	Baloda Bazar	2	7	124	133	13	0	5	0	56	74	2	2	0	0	38	42
3	Balod	10	20	78	108	7	2	1	0	40	50	3	0	1	0	18	22
4	Rajnandgaon	24	41	343	408	58	3	4	1	168	234	10	4	4	1	92	111
5	Raigarh	62	161	191	414	13	3	1	0	75	92	2	0	0	0	39	41
6	Mahasamund	17	22	181	220	9	0	5	0	80	94	2	0	2	0	35	39
7	Dhamtari	9	14	81	104	14	0	2	0	56	72	0	2	1	0	44	47
8	Janjgir Champa	5	12	69	86	3	0	0	0	33	36	3	0	1	0	21	25
9	Kawardha	2	15	69	86	17	0	1	0	40	58	1	0	1	0	22	24
10	Bilaspur	10	7	89	106	24	0	5	2	86	117	1	0	2	0	45	48
Total		142	301	1322	1765	174	9	25	3	680	891	26	8	13	1	377	425

Data source —HMIS- State of Chhattisgarh

	District	Neonatal deaths (0-28days)				Infant death (29 days to 12 months)						Child deaths (1 -5 years)					
S.N.	District	Infant Deaths up to 4 weeks due to Sepsis	Infant Deaths up to 4 weeks due to Asphyxia	Infant Deaths up to 4 weeks due to Other causes	Total Neonatal death (0-28 days)	Number of Infant Deaths (1 -12 months) due to Pneumonia	Number of Infant Deaths (1 -12 months) due to Diarrhoea	Number of Infant Deaths (1 -12 months) due to Fever related	Number of Infant Deaths (1 -12 months) due to Measles	Number of Infant Deaths (1 -12 months) due to Others	Total Infant death (1-12 months)	Number of Child Deaths (1 -5 years) due to Pneumonia	Number of Child Deaths (1 -5 years) due to Diarrhoea	Number of Child Deaths (1 -5 years) due to Fever related	Number of Child Deaths (1 -5 years) due to Measles	Number of Child Deaths (1 -5 years) due to Others	Total Child death (1-5 years)
1	Gariyaband	3	12	153	168	20	4	4	1	78	107	6	0	2	0	42	50
2	Baloda Bazar	9	46	132	187	9	0	1	0	71	81	4	0	1	0	33	38
3	Balod	9	30	78	117	8	0	2	0	42	52	4	1	0	1	36	42
4	Rajnandgaon	40	87	457	584	75	0	15	1	213	304	12	7	8	1	129	157
5	Raigarh	77	323	250	650	28	1	3	0	140	172	4	0	3	0	52	59
6	Mahasamund	25	66	228	319	8	0	2	1	91	102	3	0	4	0	74	81
7	Dhamtari	5	30	115	150	24	0	5	0	84	113	9	1	6	0	36	52
8	Janjgir-Champa	11	13	83	107	8	0	1	0	35	44	1	0	0	0	29	30
9	Kabirdham	6	23	65	94	20	3	1	1	48	73	4	0	6	0	26	36
Total		185	630	1561	2376	200	8	34	4	802	1048	47	9	30	2	457	545

Data source –HMIS- State of Chhattisgarh

श्री राम विचार नेताम : उपसभापति महोदय, छत्तीसगढ़ प्रदेश के अंतर्गत आने वाले जो ट्राइबल जिले हैं, उन जिलों में स्वास्थ्य की जो सुविधा है -- यह कह सकते हैं कि केंद्र सरकार के सहयोग से उन बहुत सारे सुदूर अंचलों में भी स्वास्थ्य सुविधाएं मजबूत हुई हैं, इसके बावजूद जो चित्र आया है, वह बहुत ही दयनीय और चिंताजनक है। मैं आपके माध्यम से निवेदन करना चाहूंगा कि माननीय मंत्री जी ने भी स्वीकार किया है कि छत्तीसगढ़ के जनजाति क्षेत्रों में महिलाओं, बच्चों और नवजात शिशुओं की मौतें काफी बढ़ी हैं। गर्भवती महिलाओं ने बताया कि मौतों के कारणों में हैमरेज, सेप्सिस, गर्भपात, प्रसव में रुकावट, इस तरह की अनेक बीमारियों से मरने की शिकायत आई है। महोदय, मैं आपके ध्यान में लाना चाहूंगा कि छत्तीसगढ़ के ये जो ट्राइबल एरियाज़ हैं - बलरामपुर, बस्तर, बीजापुर, दंतेवाड़ा, गरियाबंद, जशपुर, हमारा कांगेर, कवर्धा कोंडागांव, कोरबा, कोरिया, नारायणपुर, राजनंदगांव, सुकमा, सुरजपुर, सरगुजा...

श्री उपसभापति : माननीय राम विचार नेताम जी, कृपया सवाल पूछिए।

श्री राम विचार नेताम : अगर हम इन जिलों में वर्षवार देखें, तो जहाँ 2021 में 3,139 लोगों की मौतें हुईं, 2021-22 में 2,218 की मौत...

श्री उपसभापति : आप सवाल पूछिए। माननीय राम विचार नेताम जी, कृपया सवाल पूछिए।

श्री राम विचार नेताम : महोदय, हमारा गृह जिला बलरामपुर है, जिसमें छः महीनों के अंदर सैकड़ों लोगों की मौत हुई। मैं आपके माध्यम से यह जानना चाहता हूँ कि ऐसा क्या कारण है, जो प्रतिवर्ष इस तरह की बीमारियों की चपेट में आने से सुदूर अंचल में निवास करने वाले लोग बेमौत मारे जाते हैं!

श्री उपसभापति : धन्यवाद।

श्री राम विचार नेताम : इसके लिए आपने क्या उपाय किए हैं?

श्री उपसभापति : माननीय राम विचार नेताम जी, आपका सवाल पूरा हो गया है, धन्यवाद। माननीय मंत्री जी।

डा. भारती प्रवीण पवार : माननीय उपसभापति महोदय, आपके माध्यम से सदन को मैं यह अवगत कराना चाहती हूँ कि आदरणीय प्रधान मंत्री जी के नेतृत्व में माताओं और बच्चों की सुरक्षा को लेकर अनेक योजनाओं के माध्यम से राज्यों को लगातार यह निर्देश गए हैं कि infant mortality rate हो या maternal mortality ratio हो, वे इन्हें कम करने के लिए प्रयास करें। इस हिसाब से आज आईएमआर

देखा जाए, तो पूरे भारत में वह कम होता नजर आ रहा है, लेकिन जैसा कि माननीय सदस्य ने कहा कि वह छत्तीसगढ़ में अभी भी कम नहीं हुआ है। इसी तरह से maternal mortality ratio, जिसका भारत में average कम हो रहा है, लेकिन छत्तीसगढ़ में वह आज भी बढ़ा हुआ नजर आ रहा है। सर, राज्य सरकारों की भी अलग-अलग योजनाएं हैं। Malnutrition के जो लगातार आंकड़े आ रहे हैं, तो malnutrition direct cause नहीं है, लेकिन by reducing the resistance to infection, it can cause the increased morbidity and mortality. सर, प्रेग्नेंसी में यह रिस्क increase होता है और छत्तीसगढ़ में इन्फेक्शन का रेट सात परसेंट आया है। मैं आपके माध्यम से यह कहना चाहूँगी कि राज्य सरकार को implementation पर जोर देना चाहिए। इसके लिए antenatal check-up भी अच्छा होना चाहिए, लेकिन वहाँ पर देखा गया है कि वह भी लगातार कम होता जा रहा है। उसके लिए राज्य सरकार को आवश्यक कदम उठाने चाहिए। केन्द्र सरकार राज्यों के साथ मिलकर लगातार प्रयास कर रही है, जिसके बारे में मैंने अपने विस्तृत जवाब में बताया है। चाहे "जननी सुरक्षा योजना" हो, "जननी शिशु सुरक्षा कार्यक्रम" हो या "प्रधानमंत्री सुरक्षित मातृत्व अभियान" हो, ऐसी अनेक योजनाओं के साथ-साथ इम्युनाइजेशन प्रोग्राम भी है, जिसके माध्यम से हम इसको रोकने का प्रयास कर रहे हैं।

श्री उपसभापति : धन्यवाद। सेकंड सप्लिमेंटरी। राम विचार जी, आप संक्षेप में केवल एक सवाल पूछें।

श्री राम विचार नेताम : जी, धन्यवाद महोदय। महोदय, इन क्षेत्रों में खासकर जो बलरामपुर जिला है, वहाँ कोरवा जाति, पहाड़ी कोरवा तथा पंडो जनजाति हैं और इसी तरह से बाकी प्रदेश में स्थिति है। मैं आपके माध्यम से माननीय मंत्री महोदय से यह निवेदन करना चाहता हूँ कि इन क्षेत्रों में हर साल लोग इस तरह की बीमारियों की चपेट में आते हैं। क्या आप वहाँ कोई स्पेशल टीम भेजकर इसकी जाँच करवाएँगी और उसकी जाँच रिपोर्ट के आधार पर कार्रवाई करना चाहेंगी?

डा. भारती प्रवीण पवार : माननीय उपसभापति महोदय, मैं आपके माध्यम से यह जरूर कहना चाहूँगी कि केन्द्र सरकार इसके लिए लगातार प्रयास कर रही है, लेकिन फिर भी राज्य सरकार को भी इसे ध्यान में रखना चाहिए। केन्द्र के माध्यम से एनएचएम के थ्रू जो राशि आवंटित होती है, वह सारी राशि उनको दी जाती है। ऐसे अनेक जिले हैं, जिनके बारे में माननीय सदस्य ने कहा है, अगर उन जिलों में काम कम हो रहा है, तो इसके लिए केन्द्र सरकार मीटिंग के माध्यम से वहाँ पर जरूर प्रयास करेगी। अगर उनका यह काम नहीं हुआ, तो वहाँ केन्द्रीय टीम जरूर जाएगी और वहाँ की संख्या को देखकर उस पर काम आगे बढ़ाने में मदद की जाएगी।

श्री उपसभापति : धन्यवाद। श्रीमती छाया वर्मा जी।

श्रीमती छाया वर्मा : उपसभापति महोदय, माननीय सांसद जी का सवाल था कि पिछले तीन वर्षों में छत्तीसगढ़ में आदिवासी क्षेत्रों में गर्भवती महिलाओं और बच्चों की कितनी मौतें हुईं? मुझे इस बात की खुशी है कि जब से कांग्रेस की सरकार बनी है, छत्तीसगढ़ में पिछले तीन साल में बच्चों और गर्भवती महिलाओं की कुपोषण से एक भी मौत नहीं हुई है। इसका मुझे गर्व है और खुशी भी है।

श्री उपसभापति : कृपया सवाल पूछिए।

श्रीमती छाया वर्मा : वहाँ जो मौतें हुई हैं, वे अन्य कारणों से हुई हैं। महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से यह पूछना चाहती हूँ कि क्या आप एनएचएम में छत्तीसगढ़ सरकार की राशि बढ़ाएँगी?

डा. भारती प्रवीण पवार : आदरणीय उपसभापति महोदय, मैं आपके माध्यम से यह जरूर कहना चाहूँगी कि सरकार चाहे किसी की भी हो, malnutrition तथा माताओं एवं बच्चों की सुरक्षा के प्रति हमारा यह दायित्व है कि हर बच्चा और माता सुरक्षित रहे। हम चाहते हैं कि हरेक राज्य में किसी की भी मौत न तो malnutrition से हो और न ही किसी infection से हो। फिर भी, माननीय सदस्य ने जो मुद्दा उपस्थित किया है, उसके संबंध में मैं आपके माध्यम से कहना चाहूँगी कि हमने पिछले साल एनएचएम के माध्यम से छत्तीसगढ़ के लिए जो राशि आवंटित की थी, वह लगभग 979 करोड़ थी। अनेक योजनाओं के माध्यम से वहाँ पर माताओं को सुरक्षित रखने के लिए एनएचएम ने वहाँ पर यह राशि दी है। फिर भी, मैं यह कहना चाहूँगी कि वहाँ की pregnant women का death rate बढ़ा है और हमें उस पर गौर करके काम करना चाहिए।

श्री उपसभापति : धन्यवाद। माननीय श्री राकेश सिन्हा। राकेश जी, सवाल छत्तीसगढ़ पर है।

श्री राकेश सिन्हा : सर, मैं छत्तीसगढ़ पर ही सवाल पूछ रहा हूँ।

उपसभापति महोदय, मुझे मालूम है कि स्वास्थ्य राज्य का विषय है, लेकिन ट्राइबल क्षेत्रों में जिस प्रकार से गर्भवती महिलाओं और बच्चों की मृत्यु हो रही है, बस्तर और बलरामपुर जैसे क्षेत्रों से ऐसे समाचार लगातार अखबारों में आ रहे हैं। यह देखते हुए कि छत्तीसगढ़ के ट्राइबल बेल्ट में marginalized women और बच्चों की मृत्यु हो रही है, क्या केन्द्र सरकार उसके लिए कोई विशिष्ट रूप से सर्वे कराएगी? यह सर्वे इसलिए भी आवश्यक है कि यदि राज्य सरकार कोई काम न करे, तो फिर केन्द्र सरकार ट्राइबल के मामले में चुप नहीं रह सकती है और उसे चुप नहीं रहना चाहिए।

डा. भारती प्रवीण पवार : आदरणीय उपसभापति महोदय, माननीय सदस्य ने जो सवाल उपस्थित किया है, उसके संबंध में मैं बताना चाहती हूँ कि ट्राइबल एरियाज़ में कुछ भाग जरूर ऐसे हैं, जहाँ पर

माताओं की मृत्यु की दर बढ़ी है। मैं आपके माध्यम से लगातार यही कह रही हूँ कि एक "जननी सुरक्षा योजना" है, जो इस बात को प्रमोट करती है कि institutional delivery को बढ़ाया जाए। वहाँ पर पिछले एक साल में एक करोड़ beneficiaries ने इसका लाभ उठाया है। वहाँ पर "जननी शिशु सुरक्षा कार्यक्रम" के माध्यम से free transport, diagnostics, medicines आदि provide कराने के निर्देश भी हमने जारी किए हैं। विशेषकर, इन ट्राइबल एरियाज़ में "प्रधानमंत्री सुरक्षित मातृत्व अभियान" के माध्यम से investigations तथा drugs की सुविधा मिले, इसके लिए केन्द्र सरकार ने विशेष कार्यक्रम भी बनाया है। इसके अलावा पोषण अभियान के माध्यम से बच्चों और महिलाओं में malnutrition की समस्या का समाधान करने के लिए और उनका स्वास्थ्य अच्छा रखने के लिए ऐसी अनेक योजनाएँ हैं, जो केन्द्र सरकार के माध्यम से लगातार की जा रही हैं, जैसे भारत एनीमिया मुक्त हो, Vitamin A supplements हों, विशेषकर home based new born care के लिए जो हमारी आशा बहनें घरों में जाती हैं, वे malnutrition की समस्या कंट्रोल करने में मदद करती हैं।

श्री उपसभापति : प्रश्न संख्या 65, श्रीमती सीमा द्विवेदी जी।

Special scheme to spread awareness about mental health

[†]*65. SHRIMATI SEEMA DWIVEDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any special scheme has been run by Government to create "awareness" among citizens about "mental health" after COVID-19;
- (b) if so, the details thereof, State-wise;
- (c) if not, by when Government would formulate any effective plan in this regard, primarily considering this point; and
- (d) whether Government would consider to organise "Mansik Swasthya Pakhwara" yearly under all the Ministries at national level in this regard, in order to create awareness about the campaign?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. MANSUKH MANDAVIYA):

(a) to (d) A Statement is laid on the Table of the House.

[†] Original notice of the question was received in Hindi.

Statement

(a) to (d) To address the burden of mental disorders, the Government of India is implementing the National Mental Health Programme (NMHP) since 1982. The Government is supporting implementation of the District Mental Health Programme (DMHP) under NMHP in 704 districts of the country. To generate awareness among masses about mental illnesses, Information, Education and Communication (IEC) activities are an integral part of the NMHP. At District level, sufficient funds are provided under the DMHP under the National Health Mission for IEC and awareness generation activities in the community, schools, workplaces and community at large.

Further, realizing the impact that COVID-19 may have on the mental health of the people, the Government has taken a number of initiatives, inter alia including -

- (i) Setting up of a 24/7 helpline to provide psychosocial support, by mental health professionals, to the entire affected population, divided into different target groups viz children, adult, elderly, women and healthcare workers. Till date a total of 5,77,743 calls have been received on the helpline.
- (ii) Issuance of guidelines/ advisories on management of mental health issues, catering to different segments of the society.
- (iii) Advocacy through various media platforms in the form of creative and audio-visual materials on managing stress and anxiety, and promoting an environment of support and care for all.
- (iv) Issuance and dissemination of detailed guidelines by the National Institute of Mental Health and Neurosciences (NIMHANS), Bengaluru- "Mental Health in the times of COVID-19 Pandemic - Guidance for General Medical and Specialized Mental Health Care Settings".
- (v) All the guidelines, advisories and advocacy material can be accessed on Ministry of Health and Family Welfare website under "Behavioural Health — Psychosocial helpline" (<https://www.mohfw.gov.in/>).
- (vi) Online capacity building of health workers by NIMHANS in providing psychosocial support and training through (iGOT)-Diksha platform.

Besides the above, the Government has announced a “National Tele Mental Health Programme” in the Budget of 2022-23, to further improve access to quality mental health counselling and care services in the country, which will include a network of 23 tele-mental health Centres of Excellence, with NIMHANS, Bengaluru being the nodal centre.

With the objective to mobilize efforts in support of mental health and to raise awareness about mental health issues and advocate against the social stigma that surrounds mental health, the World Mental Health Day is observed on 10th October of each year.

श्रीमती सीमा द्विवेदी : उपसभापति महोदय, मैं सरकार को धन्यवाद देना चाहती हूँ और माननीय मंत्री जी को भी धन्यवाद देना चाहती हूँ कि कोरोना काल में 8,000 जन औषधि केंद्र खोलने, सस्ती दवाइयों से लेकर वैक्सीन लगाने, वैक्सीन बनाने और वैक्सीन को विदेश भेजने में विश्व में सबसे ऊँचा स्थान भारत का रहा है, इसके लिए हम सरकार को बधाई देना चाहते हैं।

मान्यवर, मेरा सवाल यह है कि जिन व्यक्तियों को कोरोना हुआ अथवा उनके परिवार का कोई सदस्य मर गया, उनका कोई रिश्तेदार मर गया अथवा जिन गर्भवती महिलाओं को कोरोना हो गया था, ऐसे लोगों के मन में एक बहुत बड़ा डर कोरोना को लेकर समाया हुआ है। उनके मन में एक प्रकार से ऐसा वातावरण...

श्री उपसभापति : कृपया सवाल पूछें।

श्रीमती सीमा द्विवेदी : महोदय, कोरोना को लेकर उनके मन में ऐसा भय समाया हुआ है। मैं सरकार से यह जानना चाहती हूँ कि जो यह डर सबके मन में समाया हुआ है, इस डर से निकलने के लिए, इस डर को दूर करने के लिए क्या सरकार कोई ऐसी योजना बनाकर उनके मानसिक शक्ति को बढ़ाने में कोई प्रयास करेगी?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (डा. भारती प्रवीण पवार) : माननीय सदस्य ने बहुत ही गम्भीर मुद्दा उठाया है कि कोविड के कारण अनेक stress level बढ़े हैं। सरकार ने उसको ध्यान में रखा। हमारा 'National Mental Health Programme' चलता है, जिसके माध्यम से हम डिस्ट्रिक्ट लेवल पर District Mental Health Programme के through मदद देते हैं। माननीय सदस्या का सवाल है कि कोविड काल में क्या किया गया। मैं बताना चाहूंगी कि खासकर कोविड काल में बहुत सारे initiatives लिए गए, जिसमें एक Helpline दी गई, ताकि लोग उस Helpline से

मदद ले सकें। उसके through लगभग 5,77,743 calls receive हुई, जिसके through लोगों को help भी मिली और हमारा जो TeleConsultation है, through eSanjeevani, उससे लगभग 2 करोड़ लोगों ने TeleConsultation लिए, जिसमें mental health consultation भी थे। इसके अलावा advisory दी गई, मीडिया के through भी stress management के लिए प्रचार-प्रसार किया गया और अनेक ऐसी गाइडलाइंस दी गई थीं, जिससे pandemic में कोई भी stress न ले और कोरोना के संकट में हमने mental stress पर विशेष सहायता देकर लोगों को अच्छे रहने के लिए मदद की।

श्रीमती सीमा द्विवेदी : महोदय, सरकार का जवाब बहुत अच्छा आया है कि सरकार ने देश में गुणवत्तापूर्ण मानसिक स्वास्थ्य परामर्श और परिचर्या सेवाओं तक पहुंच में और सुधार करने के लिए बजट 2022-23 में "राष्ट्रीय टेली-मानसिक स्वास्थ्य कार्यक्रम" की घोषणा की है, जिसमें निम्हांस, बेंगलुरु को नोडल केंद्र बनाते हुए 23 टेली मानसिक स्वास्थ्य केंद्रों का नेटवर्क शामिल किया जाएगा।

श्री उपसभापति : कृपया आप सवाल पूछें।

श्रीमती सीमा द्विवेदी : महोदय, मेरा सवाल यह है कि उत्तर प्रदेश भारत का बहुत बड़ा प्रदेश है। मैं आपके माध्यम से यह जानना चाहती हूं कि जो 23 टेली-मानसिक स्वास्थ्य केंद्रों की स्थापना की गई है, क्या इसमें उत्तर प्रदेश राज्य का नाम भी कहीं शामिल है?

डा. भारती प्रवीण पवार : माननीय उपसभापति महोदय, जैसा कि माननीय सदस्य ने कहा कि आदरणीय प्रधान मंत्री जी के नेतृत्व में सुविधाओं को ध्यान में रखते हुए लगातार "National Tele-Mental Health Programme" की इस बजट में घोषणा की गई है। हमने कोरोना काल में विशेष रूप से देखा कि लोगों में stress level बढ़ा है। उसको ध्यान में रखते हुए improve or quality assurance के लिए counselling and care service के लिए 23 Tele-Mental Health Centres of Excellence दिए जाएंगे, जिसका NIMHANS एक nodal centre बनेगा। माननीय सदस्य ने कहा कि उत्तर प्रदेश एक बड़ा राज्य है। मैं माननीय सांसद को बताना चाहूंगी कि हमारा प्रयास है कि ऐसे अनेक सेंटर्स हों, जहां ये सुविधाएं मिलें। पहले भी हमारे 25 ऐसे सेंटर्स काम कर रहे हैं और अलग-अलग माध्यम से, चाहे साइकेट्री डिपार्टमेंट हो, वहां की स्ट्रेथनिंग हो, उसमें भी बढ़ावा दिया जा रहा है। मैं आपके माध्यम से यह कहना चाहूंगी कि ये सेंटर ऑफ एक्सिलेंस, चाहे उत्तर प्रदेश हो या अन्य राज्य हों, हमारे सभी राज्यों को सेवा देने में जरूर कामयाब रहेंगे। इसके अलावा हम डिजिटल माध्यम से भी ऐसी सुविधा दें कि कोई उससे वंचित न रहे, उन्हें वह मदद जरूर मिले।

DR. KANIMOZHI NVN SOMU: Sir, they have said that they would generate awareness among the masses regarding mental health. I would like to know who is monitoring this.

Is there a doctor who is heading the team, or, is it only a psychologist who has done just a B.Sc. (Psychology) who is heading the team?

They have also said that 23 Tele Mental Health Centres will be allocated. In which States are these going to be set up? Is Tamil Nadu also included in this? I would also like to know...

MR. DEPUTY CHAIRMAN: You have already put two questions. So, please conclude now.

DR. KANIMOZHI NVN SOMU: There is only one more question. Is the counselling a part of it for all the Covid positive patients? It is because it is not only post-Covid that they have a trauma, but they do have trauma when they are suffering from Covid also. I would also like to know about this aspect.

MR. DEPUTY CHAIRMAN: Thank you. There are three questions. आप चाहें तो तीनों या एक प्रश्न का जवाब दें, because we have to move further.

डा. भारती प्रवीण पवार : जी। आदरणीय उपसभापति महोदय, जैसा कि मैंने कहा कि इस साल के बजट में जो नेशनल टेली-मेंटल हेल्थ प्रोग्राम दिया है, उसके आधार पर नये 23 सेंटर ऑफ एक्सीलेंस बनेंगे। सभी माननीय सदस्यों की इच्छा है कि हमारे राज्य में ये सेंटर्स बनें, यह बड़ी अच्छी बात है। आदरणीय प्रधान मंत्री जी के नेतृत्व में एक अच्छा कदम उठाया गया है। यह सुविधा बढ़े, इसके लिए लगातार इसके माध्यम से राज्यों में ये इंस्टीट्यूशंस दिए जाएंगे, वह चाहे तमिलनाडु हो या उत्तर प्रदेश हो। जैसा कि माननीय सदस्य ने कहा है, जरूर इस उत्तर के माध्यम से उन्हें यह दिया जायेगा और यह तमिलनाडु में भी खुलेगा।

SHRI PRASANNA ACHARYA: Sir, in the reply, the Minister has referred to the social stigma attached to mental health. It is a fact that in our society, generally, stigma is associated with mental health issues. In many cases, patient suffering from mental health issues is deserted by the family members, leaving the patients to utmost suffering. I would like to know from the hon. Minister whether the Government has any specific programme to provide shelter and treatment to such deserted patients, who are everyday seen suffering on the streets in a very miserable condition.

डा. भारती प्रवीण पवार : यह बहुत ही अहम मुद्दा है, मैं आपके माध्यम से यह कहना चाहूंगी कि जैसे कुछ पेशेंट्स डॉक्टरों के पास जाने में शायद देर करते हैं, क्योंकि यह सोशल स्टिग्मा से जुड़ा हुआ आपका, एक सांसद महोदय का मुद्दा है, लेकिन फिर भी हम वही दोहरा रहे हैं कि आदरणीय प्रधान मंत्री जी के नेतृत्व में इस पर विशेष जोर, खास करके कोविड-19 के कारण दिया गया है, जो कि मेंटल स्ट्रैस का मुद्दा बना। टेली-कंसल्टेशन से भी हमने उसको हेल्प करने का प्रयास किया है। सेंट्रल मेंटल हेल्थ इंस्टीट्यूशन, जो कि निमहांस है, रांची में है और असम में है, जहां कि बेसिक, सेकेंडरी टर्शरी के लिए मदद दी जाती है। उसके अलावा नेशनल डिजिटल एकेडमी है, जो कि ट्रेनिंग देती है। आज तक हमने लास्ट कोविड कार्यकाल में लगभग 16 हजार लोगों के ऊपर हर एक की मदद के लिए ट्रेनिंग भी दी, जिसके माध्यम से डिजिटल माध्यम से मदद भी मिले और यह सोशल स्टिग्मा न ही रहे। हम सब चाहते हैं कि एक-दूसरे के साथ इस माध्यम से मदद करें कि कोई भी स्ट्रैस में न रहे, कोई भी साइकोलॉजिकल डाक्टर के पास जाने के डर से बाहर आये, इसलिए बड़े पैमाने पर बजट भी आवंटित किया है।

श्री आनन्द शर्मा : माननीय उपसभापति महोदय, नेशनल टेली-मेंटल हेल्थ प्रोग्राम, जो बजट में अनाउंस हुआ है, उसका स्वागत करते हुए मैं मंत्री महोदया से पूछना चाहता हूं कि जो कई तरह के मेंटल हेल्थ इश्यूज होते हैं, वे एक बास्केट में नहीं डाले जा सकते हैं। क्या वयस्क (एडल्ड्स) लोग जो हैं और बड़ी उम्र के लोग हैं-कई बच्चे बड़े होते हैं, उनके मां-बाप चले जाते हैं, वे अनाथ हो जाते हैं और जो एडल्ड्स हैं, बूढ़े लोग हैं, वृद्धावस्था में कोई उनकी देख-रेख नहीं करता है। क्या केन्द्र सरकार, राज्यों से बात करके, पूरे देश में अनाथ लोगों के लिए, वयस्क, जिनकी कोई देख-रेख नहीं कर सकता और वृद्ध लोगों के लिए शेल्टर होम्स बनाने पर विचार करेगी?

डा. भारती प्रवीण पवार : उपसभापति महोदय, माननीय सदस्य ने जो मुद्दा उपस्थित किया है, वह बहुत ही गंभीर है। मैं आपके माध्यम से यही कहना चाहूंगी कि नेशनल मेन्टल हेल्थ प्रोग्राम के तहत हरेक डिस्ट्रिक्ट में डिस्ट्रिक्ट मेन्टल हेल्थ प्रोग्राम के तहत जो भी डिस्ट्रिक्ट लेवल पर समस्याएं आती हैं, वहां पर उनको एनएचएम के माध्यम से हल किया जाएगा और उनको सुविधाएं भी उपलब्ध होंगी। हरेक डिस्ट्रिक्ट में ऐसे 10 बेड्स रिजर्व रखे जाएंगे, जो साइकिएट्रिक या साइकोलॉजिकल मदद करने के लिए होंगे। सर, मैं आपके माध्यम से माननीय सदस्य को यह कहना चाहूंगी कि अगर उनके जिलों में यह सुविधा नहीं होगी, तो उसे पी.आई.पी. और एन.एच.एम. प्रोग्राम के थ्रू हमारे ध्यान में ला सकते हैं। उस माध्यम से केन्द्र सरकार मदद करने के लिए राशि भी आवंटित करती है और उसमें फंड्स भी दिए जाते हैं, जिसमें IEC और awareness के लिए मदद दी जाती है।

श्री उपसभापति : प्रश्न संख्या 66.

Alarming rise in Omicron cases in the country

*66. SHRI T.G. VENKATESH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Ministry has taken note of the alarming rise in the spread of Omicron variant of COVID-19 cases in the country that is paralyzing the health conditions of the people;

(b) if so, the details thereof; and

(c) the steps being taken by Government to obviate this in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. MANSUKH MANDAVIYA):

(a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) With the reporting of Omicron Variant, a highly mutated variant of SARS-CoV-2 virus and its classification as a Variant of Concern (VoC) by the World Health Organization (WHO), the Union Ministry of Health & FW revised its 'Guidelines for international arrivals'. Following a risk based approach, provisions for mandatory pre-departure & post arrival RT-PCR testing on day 8th of arrival and a mandatory home quarantine for 7 days have been made in the present guidelines for all international travelers to India.

Ministry of Health & Family Welfare continues to provide technical guidance for managing various aspects of COVID-19 including containment and surveillance, testing, clinical management protocols, post-COVID sequale, etc. The clinical management protocols have also been disseminated under Ministry of Health & FW's Center of Excellence initiative for all States collaboration with AIIMS, Delhi and Indian Medical Association.

Besides regular review meetings at the level of Union Health Minister with all relevant stakeholders including subject experts, review meetings with States/UTs through video conferencing have been conducted regularly to review preparedness and response measures to address COVID-19 pandemic. States/UTs have been advised to undertake the following activities:

- Strict monitoring of International travelers in the community.
- Contact tracing of positive individuals & follow up for 14 days.
- Genome sequencing of positive samples through INSACOG Labs in a prompt manner.
- Continued monitoring of areas where cluster of positive cases emerge.
- Further strengthening of COVID-19 testing infrastructure and ensuring early identification of cases through adequate testing across the States.
- Ensuring preparedness of health infrastructure (availability of ICU, oxygen supported beds, ventilators, etc.) and upgrading health infrastructure under ECRP-II including in rural areas and for pediatric cases.
- Commissioning all PSA plants, ensuring sufficient logistics, drugs etc.
- Ensuring COVID-19 vaccination for the eligible population including coverage among young adolescents (15-18 years) and precaution dose for health care workers, frontline workers and elderly with co-morbidities.
- Ensuring adherence to COVID Appropriate Behaviour.

Union Ministry of Health & FW continues to provide support to States/UTs to enhance preparedness and response capacities against COVID-19 and other public health emergencies. Funding support is also provided to States/UTs through National Health Mission, State Disaster Response Funds (SDRF) and Emergency COVID-19 Response and Preparedness packages. Under ECRP Phase II, a package of Rs. 23,123 crore (with Rs. 15,000 Cr as Central Component) has been approved. Of this, as on 31st January 2022, funds to the tune of Rs. 7245.95 crore have been released to States/UTs as part of Central component to strengthen health infrastructure to manage any surge in cases.

Omicron variant is the dominant variant in the country presently. The current surge of COVID-19 cases in the country is showing a sustained declining trend since 21st January 2022.

SHRI T.G. VENKATESH: Sir, my first supplementary question to the hon. Minister is that the manufacturing of vaccine for controlling Covid-19 disease has been successfully done by the Modi Government. It has successfully been administered to more than 100 crores people who are vaccinated now, and, globally, also, we are in a position to supply. But this vaccine is only preventive.

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI T.G. VENKATESH: Spreading of virus will not be controlled only by masks. For this purpose, heap filters have to be installed. Is the Government going to take steps for installing heap filters in the Central Hall of Parliament and other places also?

डा. मनसुख मांडविया : उपसभापति महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, वह प्रश्न कोविड टीके के संदर्भ में है कि कोविड टीका कितना असरदार है, कितना असरदार नहीं है। सर, मुझे यह बताते हुए खुशी हो रही है कि न केवल इंडिया में ICMR ने, बल्कि उसके अलावा विश्व के सभी scientific institutes ने कहा है कि टीका लगाने से, vaccination हो जाने से हम कोविड में mortality और hospitality rate को कम कर सकते हैं और वह successfully कम हुआ है।

उपसभापति महोदय, मुझे बताते हुए खुशी हो रही है कि आज देश में 97.5 परसेंट वयस्क लोगों को फर्स्ट डोज़ लग चुकी है और 77 परसेंट लोगों को सेकंड डोज़ लग चुकी है। विश्व की डेवलेप्ड कंट्रीज़ में भी 90 परसेंट से above भी फर्स्ट डोज़ नहीं लगी है। यह हिंदुस्तान ने लगाकर दिखाई है। माननीय प्रधान मंत्री जी के नेतृत्व में हम Covid Crisis के सामने अच्छी तरह से लड़ाई लड़ रहे हैं। उसका अच्छा नतीजा यह निकला कि जब थर्ड वेव आई या third surge आया, ऐसी स्थिति में ओमिक्रॉन के सामने लड़ने में यही टीकाकरण उपयोगी हुआ है। अभी दो दिन पहले आईसीएमआर की स्टडी आई है, उसके मुताबिक देश में जिन 99.3 परसेंट लोगों को कोविड हुआ था, चूंकि उनका टीकाकरण हो चुका था, इसलिए वे सुरक्षित रहे और यह हमारे लिए बहुत अच्छा indication है। विश्व के सामने हिंदुस्तान ने एक example स्थापित किया है कि इतना बड़ा देश, diversity, इतनी विविधता के बावजूद भी विश्व के सापेक्ष में भारत ने अच्छी तरह से Covid Crises के सामने लड़ाई लड़ी है।

SHRI T.G. VENKATESH: Sir, my second supplementary to the hon. Minister is: Is it true that Omicron-affected persons develop anti-bodies which can prompt the body's immune response to the virus and protect them from any variant of Covid-19 virus?

डा. मनसुख मांडविया : माननीय उपसभापति महोदय, कोविड टीका लगने से व्यक्ति के शरीर में एंटी बॉडीज़ डेवलेप होती हैं और जब कोविड वेरिएंट आते हैं, तो उनसे सुरक्षा देती हैं।

SHRI JOHN BRITTAS: Sir, is it a fact that numerous RTPCR tests which people have to undergo is becoming a big loot? I myself spent almost Rs. 25,000 in a month's time. Will the Government consider this fact and ensure that the charges for the RTPCR tests are reduced or made uniform or made free, like in other countries? Will the Government also consider that the money for RTPCR tests be spent from the PM CARES Fund from which two-thirds of the money is unspent?

(MR. CHAIRMAN *in the Chair.*)

डा. मनसुख मांडविया : माननीय सभापति महोदय, माननीय सदस्य ने जो प्रश्न उपस्थित किया है, वह आरटीपीसीआर टेस्ट के संबंध में है। आरटीपीसीआर के लिए आज तरह-तरह की टेक्नोलॉजीज़ उपलब्ध हैं और तरह-तरह की किट्स उपलब्ध हैं। जो लोग भारत सरकार के हॉस्पिटल्स में जाते हैं, वहां उनका टेस्ट फ्री में होता है और जो प्राइवेट हॉस्पिटल्स में जाते हैं, वहां अलग-अलग किट के अनुसार अलग-अलग प्राइस के मुताबिक टेस्ट होता है। लोग प्राइवेट और गवर्नमेंट, दोनों हॉस्पिटल्स में जाकर टेस्ट करवाते हैं। अगर लोग गवर्नमेंट फैसिलिटी का उपयोग करें, तो कोई खर्च नहीं लगेगा।

MR. CHAIRMAN: Shri V. Vijayasai Reddy - not present. Shri Syed Zafar Islam.

श्री सैयद जफर इस्लाम : सर, हमारे देश में जिस तरह से वैक्सिनेशन हुआ है, उसके लिए सरकार को जितनी भी बधाई दी जाए, वह कम है। मैं एक बेसिक सवाल पूछना चाहता हूं। चूंकि अब स्कूल्स खुल रहे हैं और छोटे-छोटे बच्चों का वैक्सिनेशन अभी नहीं हुआ है, तो मैं यह जानना चाहता हूं कि छोटे बच्चों पर ओमिक्रॉन का खतरा कितना है? अब स्कूल खुल गए हैं और बच्चे स्कूल जाने लगे हैं, इसलिए अगर इसके बारे में मंत्री जी गाइड कर दें, तो अच्छा होगा।

डा. मनसुख मांडविया : माननीय सभापति महोदय, किसको वैक्सीन देनी है और किसको नहीं देनी है, यह साइंटिफिक सुझाव के आधार पर डिसाइड किया जाता है। इसके लिए देश में NTAGI नाम से एक्सपर्ट लोगों का गुप बनाया हुआ है। एक्सपर्ट लोगों की टीम बार-बार बैठती है, समय-समय पर सुझाव देती है और सुझाव के आधार पर सरकार डिजीजन लेती है। भारत सरकार ने पहले इसे 18 and above के लिए किया था और उसके बाद अब 15 से 18 की उम्र के बच्चों को टीका लगाने का अभियान चल रहा है। 15 से 18 वर्ष की उम्र के 67 परसेंट बच्चों को टीका लग चुका है और यह कार्य

तेज गति से चल रहा है। जैसे-जैसे हमारे साइंटिफिक एक्सपर्ट टीम की ओपिनियन आएगी, उनकी ओपिनियन के आधार पर आगे का डिजीज़न लिया जा सकता है।

श्री सभापति : क्वेश्चन नम्बर 67.

Beneficiaries of PM Jan Arogya Yojana

[†]*67. SHRI RAM CHANDER JANGRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of beneficiaries of Pradhan Mantri Jan Arogya Yojana (PM-JAY) under Ayushman Bharat Yojana at present, State-wise ;
- (b) whether Government is facing any kind of difficulty in the implementation of the said scheme, if so, the measures which are being considered to be taken to deal with the same, the details thereof; and
- (c) whether there is any scheme under consideration by Government which could provide the benefits of the said scheme to the deprived beneficiaries by conducting a nationwide survey again, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Ayushman Bharat — Pradhan Mantri Jan ArogyaYojana (AB-PMJAY) launched on 23.09.2018 is the world's largest insurance/assurance scheme. The scheme provides health coverage of Rs. 5 lakh per beneficiary family per annum to approximately 10.74 crore poor and vulnerable families identified on the basis of select

[†] Original notice of the question was received in Hindi.

deprivation and occupational criteria in rural and urban areas respectively as per SECC database of 2011. State/UT-wise details of beneficiary families are at Annexure-I.

National Health Authority (NHA) has initiated steps for setting up of Joint Review Mission (JRM) across the country to function as a valuable feedback mechanism for the scheme to make it more people friendly.

NHA is working along with State Health Agencies (SHAs) for improving awareness amongst beneficiaries, expanding healthcare providers network, timely settlement of claims of empanelled hospitals and augmenting capacities of SHAs and District Implementation Units to ensure more effective stewardship of the scheme at the grass-root level. Details of other measures taken to improve implementation of the scheme are at Annexure-II.

PMJAY's beneficiary database is defined. States/UTs have the flexibility to add their own beneficiaries in alliance with AB-PMJAY at their own cost.

Annexure-I

State / UT	Number of Eligible Families under PMJAY
A&N Islands	21,399
Andhra Pradesh	54,67,524
Arunachal Pradesh	88,611
Assam	26,96,996
Bihar	1,08,11,015
Chandigarh	23,678
Chhattisgarh	36,50,364
Delhi	5,88,426
DNH&DD	26,342
Goa	36,431
Gujarat	43,83,948
Haryana	15,45,936
Himachal Pradesh	4,78,985
Jammu And Kashmir	5,97,801

Jharkhand	28,05,753
Karnataka	62,09,073
Kerala	22,03,589
Ladakh	10,904
Lakshadweep	1,465
Madhya Pradesh	83,57,257
Maharashtra	83,63,664
Manipur	2,73,250
Meghalaya	3,47,013
Mizoram	1,94,859
Nagaland	2,33,328
Odisha	61,00,093
Puducherry	1,03,434
Punjab	14,64,802
Rajasthan	58,95,363
Sikkim	39,738
Tamil Nadu	77,70,928
Telangana	26,11,424
Tripura	4,90,964
Uttar Pradesh	1,16,84,453
Uttarakhand	5,23,536
West Bengal	1,11,89,727
Total	10,72,92,073

Note:

1. State of West Bengal withdrew from the scheme in January, 2019.
2. State of Telangana joined the scheme in May, 2021.
3. State/UT of Odisha and Delhi are not implementing the scheme.

Annexure-II

Details of measures taken to improve implementation of AB-PMJAY:

Demand Side Interventions

- i. NHA signed Memorandums of Understanding (MoUs) with leading solutions providers such as CSC E-Governance Services India Limited (CSC) and UTI Infrastructure Technology and Services Limited (UTIITSL) to issue Ayushman cards free of cost to SECC 2011 beneficiary undergoing verification for the first time. State/UTs were encouraged to adopt such MoUs for non-SECC beneficiaries in their States.
- ii. “AapkeDwarAyushman” (ADA) is a key initiative of NHA that is implemented in mission mode across 10 State/UTs, including focus States such as Bihar, Chhattisgarh, Madhya Pradesh, and Uttar Pradesh. The campaign leveraged a grassroots network of healthcare workers, frontline workers, Panchayati Raj institutions, village level agents from CSC and UTIITSL to mobilize and verify nearly 4.2 crore beneficiaries.
- iii. NHA has reached out to Central Government ministries implementing welfare schemes (UjjwalaYojana, AwasYojana) using SECC 2011 database. This was done to use the updated databases of such welfare schemes for better targeting of potential AB-PMJAY beneficiaries.
- iv. NHA has taken steps to increase avenues for Ayushman card generation by onboarding additional agencies for card generation and card approval.
- v. Integration of pan-India Information, Education and Communication (IEC) campaigns of AB-PMJAY with other national flagship schemes.
- vi. NHA has launched the concept of AyushmanMitra — a rewards and recognition program to transform PMJAY into a Jan Andolan by creating avenues for societal stakeholders to come forward and assist the scheme beneficiaries.

Supply Side Interventions

- i. NHA has developed the concept of a beneficiary facilitation agency to increase the participation of empanelled public hospitals by streamlining the implementation of

PMJAY at such hospitals and ensuring adequate attention to AB-PMJAY beneficiaries.

- ii. A dedicated "Hospital Operations" unit has been formed at NHA to engage with healthcare providers and increase their participation under the scheme.
- iii. A focused approach is followed for empanelling majority of 100-bedded hospitals and top corporate hospitals under AB-PMJAY.
- iv. Timely settlement of claims is one of the key drivers to encourage participation of empanelled hospitals and thereby improve service delivery to beneficiaries. In this regard, NHA has taken several measures to expedite claims adjudication.

श्री रामचंद्र जांगड़ा : सभापति महोदय, करोड़ों लोगों को 'प्रधान मंत्री जन आरोग्य योजना' के तहत आयुष्मान भारत कार्ड का लाभ मिला है और उनकी जिंदगी बची है। इस 'आयुष्मान भारत योजना' के तहत जो बहुत से लोग लाभ के पात्र थे, वे सर्वेक्षण में किसी कमी के कारण वंचित रह गए। भारत सरकार द्वारा 'आयुष्मान भारत योजना' के तहत दस राज्यों और केंद्र शासित प्रदेशों में इसका पुनः सर्वेक्षण का अभियान चलाया गया है। मेरे हरियाणा प्रदेश में बहुत से लोग इस लाभ से वंचित रह गए हैं। सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से यह जानना चाहता हूँ कि क्या इस स्कीम को सर्वेक्षण कराकर अन्य राज्यों में बढ़ाने की कोई योजना है?

डा. मनसुख मांडविया : माननीय सभापति महोदय, 'आयुष्मान भारत योजना' देश के गरीब, शोषित, वंचित और पीड़ितों के प्रति प्रधान मंत्री जी का जो commitment है, उसमें से निकली हुई योजना है। बीमारी तो कभी किसी को पूछ कर नहीं आती है, वह अमीर के यहां भी आती है और गरीब के यहां भी आती है। जब अमीर के यहां कोई बीमारी आती है, तो उसकी जेब में पैसा होता है, लेकिन जब किसी गरीब के यहां बीमारी आती है, तो चूंकि जेब में पैसा नहीं होता है, इसलिए वह अपना इलाज नहीं करवा सकता था, कई बार ऑपरेशन भी नहीं करवा सकता था। परिवार के मुखिया, जो घर का संचालन करते थे, जिनकी कमाई का एक ही व्यक्ति और माध्यम हो, ऐसे व्यक्ति के परिवार में नहीं रहने से परिवार के ऊपर बहुत नेगेटिव इफेक्ट होता था। ऐसी स्थिति में 'आयुष्मान भारत योजना' का implementation प्रधान मंत्री जी ने किया।

सभापति महोदय, दुनिया में सात-आठ साल पहले अमरीका में ओबामा केयर योजना चलाई गई थी। ओबामा केयर योजना में दस करोड़ लोगों को health security दी गई थी और दुनिया में उसकी वाहवाही हुई थी। माननीय सभापति महोदय, यह दस करोड़ फैमिली यानी पचास करोड़ लोगों के लिए health security योजना है। आज तक तीन करोड़ लोग इस योजना के तहत अपना ट्रीटमेंट करवा चुके हैं। इससे गरीब लोगों के परिवार के सदस्यों का इलाज हुआ है, उनका ऑपरेशन हुआ है और उनका परिवार सशक्त हुआ है।

श्री रामचंद्र जांगड़ा : मान्वयर, इसमें जो डेटाबेस है, वह 2011 की जनगणना का लिया गया है, जिसमें अभी तक टोटल जो सर्वेक्षण में आए हैं, वे लगभग 15 करोड़, 73 लाख आए हैं, जो कि हिंदुस्तान की जनसंख्या के हिसाब से काफी कम है। मैं मंत्री महोदय से यही जानना चाहता हूं कि क्या इसके पुनः सर्वेक्षण की कोई योजना है, ताकि जो लाभ के पात्र हैं और जो वंचित हैं, उनको दोबारा लिया जा सके?

MR. CHAIRMAN: Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

***MOTION OF THANKS ON THE PRESIDENT'S ADDRESS**

MR. CHAIRMAN: The discussion on the Motion of Thanks on the President's Address initiated by Shrimati Geeta alias Chandraprabha ji concluded yesterday. Now the hon. Prime Minister will be responding to the debate.

प्रधान मंत्री (श्री नरेन्द्र मोदी) : माननीय सभापति जी, राष्ट्रपति जी के अभिभाषण पर यहां पर विस्तार से चर्चा हुई है। राष्ट्रपति जी का धन्यवाद करने के लिए, इस चर्चा में हिस्सा लेने के लिए आपने समय दिया, मैं आपका बहुत आभारी हूं। आदरणीय राष्ट्रपति जी ने बीते दिनों कोरोना के इस कठिन काल खंड में भी देश में चहुँ दिशा में किस प्रकार से initiative लिए, देश के दलित, पीड़ित, गरीब, शोषित, महिला, युवा के जीवन के सशक्तिकरण के लिए, उनके जीवन में बदलाव के लिए, देश में जो कुछ भी गतिविधि हुई है, उसका एक संक्षिप्त खाका देश के सामने प्रस्तुत किया, और उसमें आशा भी है, विश्वास भी है, संकल्प भी है और समर्पण भी है। अनेक माननीय सदस्यों ने विस्तार से चर्चा की है। माननीय मल्लिकार्जुन खरगे जी ने कुछ देश के लिए, कुछ दल के लिए और कुछ खुद के लिए काफी बातें बताई थीं। आनन्द शर्मा जी ने भी, उन को ज़रा समय की तकलीफ रही, लेकिन फिर भी उन्होंने कोशिश की और उन्होंने यह कहा कि देश की उपलब्धियों को स्वीकारा जाए। प्रो. मनोज कुमार झा जी ने राष्ट्रपति जी का अभिभाषण राजनीति से परे होना चाहिए, इसकी अच्छी सलाह भी दी। श्री प्रसन्न आचार्य जी ने "वीर बाल दिवस" और नेता जी से जुड़े कामों के संबंध में भी विस्तार से सराहना

* Further discussion continued on a Motion moved on 2nd February, 2022.

की। डा. फौजिया खान जी ने संविधान की प्रतिष्ठा को लेकर विस्तार से चर्चा की। हर सदस्य ने अपने अनुभव के आधार पर, अपनी राजनैतिक सोच के आधार पर और राजनैतिक स्थिति के आधार पर अपनी बातें हमारे सामने रखी हैं। मैं सभी माननीय सदस्यों का इसके लिए हृदय से आभार भी व्यक्त करता हूँ।

आदरणीय सभापति जी, आज देश आज़ादी का अमृत महोत्सव मना रहा है। 75 साल के आज़ादी के काल खंड में देश को दिशा देने के, देश को गति देने के लिए अनेक स्तर पर प्रयास हुए हैं। और अब उन सबका लेखा-जोखा लेकर जो अच्छा है, उसे आगे बढ़ाना, जो कमियाँ हैं, उनको correct करना और जहाँ नये initiative लेने की आवश्यकता है, वे नये initiative लेना और देश जब आज़ादी के सौ साल मनाएगा, तब हमें देश को कहाँ ले जाना है, कैसे ले जाना है और हम किन-किन योजनाओं के सहारे ले जा सकते हैं, इसके लिए यह बहुत ही महत्वपूर्ण समय है। हम सभी राजनीतिक नेताओं को, राजनीतिक क्षेत्र के कार्यकर्ताओं को अपने ध्यान को भी और देश के ध्यान को भी कि आने वाले पच्चीस सालों के लिए देश को कैसे आगे ले जाना है, इस पर केंद्रित करना चाहिए। मुझे विश्वास है कि उससे जो संकल्प उभरेंगे, उन संकल्पों में सबकी सामूहिक भागीदारी होगी, सबकी उन्नति होगी और उसके कारण, जो 75 साल की गति थी, उससे अनेक गुना गति के साथ हम देश को बहुत कुछ दे सकते हैं।

आदरणीय सभापति जी, कोरोना एक वैश्विक महामारी है और पिछले सौ साल में मानव जाति ने इतना बड़ा संकट नहीं देखा है। महोदय, संकट की तीव्रता देखिए! माँ एक कमरे में बीमार है, लेकिन बेटा उस कमरे में प्रवेश न कर पाए - पूरी मानव जाति के लिए यह कितना बड़ा संकट था! अभी भी यह संकट बहुरूपिया है, यह नये-नये रंग-रूप लेकर कभी न कभी, कुछ न कुछ आफतें लेकर आता है और पूरा देश, पूरी दुनिया, पूरी मानव जाति उससे जूझ रही है, हर कोई रास्ते खोज रहा है। दुनिया में जब कोरोना का प्रारंभ हुआ, तो चर्चा यही थी कि भारत का क्या होगा और भारत के कारण दुनिया की कितनी बरबादी होगी - इसी दिशा में चर्चा हो रही थी, लेकिन 130 करोड़ देशवासियों की संकल्प शक्तियों का सामर्थ्य और उन्होंने जीवन में जो भी उपलब्ध था, उसके बीच डिसिप्लिन का पालन करने का प्रयास किया, जिससे कि आज विश्व में भारत के प्रयासों की सराहना हो रही है। इसका गौरव किसी राजनीतिक दल का कार्यक्रम नहीं था, यह achievement देश का है, 130 करोड़ देशवासियों का है। अच्छा होता कि इसका यश लेने की कोशिश आप लोग भी करते, तो आपके खाते में कुछ जमा होता, लेकिन अब यह भी सिखाना पड़े! खैर, vaccination के समय में, अभी प्रश्न काल में हमारे आदरणीय मंत्री जी ने विस्तार से बात बताई है कि जिस प्रकार से भारत vaccine बनाने में, innovation में, research में और उसके implementation में सफल हुआ है, यह देखने योग्य है। आज भी दुनिया में vaccine के खिलाफ बहुत बड़े आंदोलन चल रहे हैं, लेकिन vaccine लेने से मेरा लाभ हो या न हो, लेकिन यदि मैं vaccine लगाऊंगा तो कम से कम मेरे कारण किसी और का नुक़सान नहीं होगा, इस एक भावना ने 130 करोड़ देशवासियों को vaccine लेने के

लिए प्रेरित किया। यह भारत के मूलभूत चिंतन का प्रतिबिंब है, जो विश्व के लोगों के सामने रखना हर हिंदुस्तानी का कर्तव्य है। सिर्फ खुद की रक्षा करने का विषय होता, तो लूं या न लूं का विवाद होता, लेकिन जब उसके मन में विचार आया कि मेरे कारण किसी को कष्ट न हो, अगर इसके लिए मुझे भी dose लेनी है, तो मैं ले लूं और उसने dose ले ली। भारत के मन की, भारत के मानव मन की, भारत की मानवता की यह भावना हम गौरवपूर्ण रूप से दुनिया के सामने कह सकते हैं। आज शत-प्रतिशत डोज के लक्ष्य की ओर हम तेज गति से आगे बढ़ रहे हैं। मैं सभी आदरणीय सदस्यों से कहना चाहता हूँ कि उनके सामने हमारे frontline workers, हमारे healthcare workers, हमारे वैज्ञानिक, इन्होंने जो काम किया है, उसकी सराहना करने से भारत की प्रतिभा तो खिलेगी ही, लेकिन इस प्रकार से जीवन खपाने वाले लोगों का भी हौसला बुलंद होगा। इसलिए सदन बड़े गौरव के साथ उनका अभिनंदन करता है, उनका धन्यवाद करता है।

आदरणीय सभापति जी, इस कोरोना काल में 80 करोड़ से भी अधिक देशवासियों के लिए इतने लंबे काल खंड के लिए मुफ्त राशन की व्यवस्था की गई। उनके घर का चूल्हा कभी न जले, ऐसी स्थिति पैदा न हो, यह काम भारत ने करके दुनिया के सामने एक उदाहरण प्रस्तुत किया है। इसी कोरोना काल में, जबकि अनेक कठिनाइयाँ थीं, बँधन थे, इसके बावजूद प्रगति में रुकावटों के, बार-बार obstacles के बीच भी लाखों परिवारों को, गरीबों को पक्का घर देने के अपने वादे की दिशा में हम लगातार चलते रहे। आज गरीब के घर का खर्चा भी लाखों में होता है, इसलिए जितने करोड़ों परिवारों को यह घर मिला है, हर गरीब परिवार आज लखपति कहा जा सकता है।

आदरणीय सभापति जी, इसी कोरोना काल में 5 करोड़ ग्रामीण परिवारों को नल से जल पहुँचाने का काम करके एक नया रिकॉर्ड प्रस्थापित किया है। इसी कोरोना काल में जब पहला lockdown आया, तब भी बहुत समझदारी के साथ, कड़ियों से चर्चा करने के बाद, थोड़े साहस की भी जरूरत थी कि गाँव में किसानों को lockdown से मुक्त रखा जाए, यह निर्णय बड़ा महत्वपूर्ण था, लेकिन हमने किया। उसका परिणाम यह आया कि हमारे किसानों ने कोरोना के इस काल खंड में भी bumper पैदावार की और M.S.P. में भी रिकॉर्ड खरीदी करके नए रिकॉर्ड प्रस्थापित किए गए। इसी कोरोना काल में infrastructure से जुड़े हुए कई projects पूरे किए गए, क्योंकि हम जानते हैं कि ऐसे संकट के काल में infrastructure पर जो investment होता है, वह रोजगार के अवसरों को सुनिश्चित करता है। इसलिए हमने उस पर भी बल दिया, ताकि रोजगार भी मिलता रहे और हम सारे projects भी पूरे कर पाएँ। कठिनाइयाँ थीं, लेकिन हम उसको कर पाए।

इसी कोरोना काल में, चाहे जम्मू-कश्मीर हो, चाहे North-East हो, हर काल खंड में विस्तार से इनके विकास की यात्रा को आगे बढ़ाया गया और हमने उसको चलाया है। इसी कोरोना काल खंड में हमारे देश के युवाओं ने खेल जगत के हर क्षेत्र में हिन्दुस्तान का तिरंगा, हमारा परचम लहराने का बहुत बड़ा काम किया और देश को गौरव दिलाया और हमारे युवाओं ने खेल जगत में जिस प्रकार

से प्रदर्शन किया है, कोरोना के इन सारे बँधनों के बीच उन्होंने अपनी तपस्या को कम नहीं होने दिया, अपनी साधना को कम नहीं होने दिया और देश का गौरव बढ़ाया है। आदरणीय सभापति जी, इसी कोरोना काल में start-up भारत के युवाओं की एक पहचान बन गया है। आज, हमारे देश के युवा और start-up एक तरह से synonymous हो गए हैं, और start-up की दुनिया में हमारे युवा हिन्दुस्तान को top three में जगह दिलवा पाए हैं।

आदरणीय सभापति जी, इसी कोरोना काल में चाहे COP26 का मामला हो, चाहे G-20 समूह का क्षेत्र हो, या चाहे सामाजिक जीवन के अनेकानेक विषयों में काम करने की बात हो या दुनिया के 150 देशों तक दवाई पहुंचाने की बात हो, भारत ने एक leadership role लिया है। आज भारत की इस leadership की चर्चा पूरी दुनिया में है, उसे स्वीकृति मिली है।

आदरणीय सभापति जी, जब संकट का काल होता है, तो चुनौतियां अपार होती हैं। विश्व की हर शक्ति अपने ही बचाव में लगी होती है, कोई किसी की मदद नहीं कर पाता है। ऐसे कालखंड के उन संकटों से बाहर निकालने के लिए, आज मुझे माननीय अटल बिहारी वाजपेयी जी की कविता के कुछ शब्द याद आ रहे हैं, जो हम सबके लिए प्रेरणा दे सकते हैं। माननीय अटल जी ने लिखा था :

*"व्याप्त हुआ बर्बर अंधियारा,
किंतु चीर कर तम की छाती,
चमका हिन्दुस्तान हमारा।
शत-शत आघातों को सह कर,
जीवित हिन्दुस्तान हमारा।
जग के मस्तक पर रोली सा,
शोभित हिन्दुस्तान हमारा।"*

अटल जी के ये शब्द आज के इस कालखंड में भारत की सामर्थ्य का परिचय कराते हैं। आदरणीय सभापति जी, इस कोरोना काल में सभी क्षेत्रों में रुकावटों के बीच भी आगे बढ़ने के भरपूर प्रयास किए गए। लेकिन इनमें से कुछ क्षेत्र ऐसे भी थे, जिन पर विशेष बल दिया गया, क्योंकि वह व्यापक जनहित में आवश्यक था, हमारी युवा पीढ़ी के लिए आवश्यक था। कोरोना काल में जिन विशेष क्षेत्रों पर फोकस किया गया, उनमें से दो की चर्चा मैं जरूर करना चाहूंगा। एक एमएसएमई सेक्टर है, सबसे ज्यादा रोजगार देने वाला एक क्षेत्र है, जिसमें हमने लोगों को शिक्षित किया। इसी प्रकार से खेती-बाड़ी का क्षेत्र है। उसमें भी कोई रुकावट न आए, इसको भी सुनिश्चित किया गया। उसी की वजह से, जैसा मैंने वर्णन किया, बम्पर क्रॉप हुई और सरकार ने रिकॉर्ड खरीद भी की। महामारी के बावजूद गेहूं और धान की खरीद के नये रिकॉर्ड बने, किसानों को ज्यादा एमएसपी मिला, वह भी 'Direct Benefit Transfer Scheme' के तहत मिला और पैसा सीधे किसानों के बैंक खातों में

जमा हुआ। मैंने पंजाब के लोगों के कई वीडियोज़ देखे, चूंकि पंजाब में पहली बार 'Direct Benefit Transfer Scheme' के माध्यम से पैसा गया। उन्होंने कहा, मेरे खेत का साइज़ तो उतना ही है, हमारी मेहनत भी उतनी ही है, लेकिन खाते में एक-साथ इतना रुपया आता है, यह जिन्दगी में पहली बार देखा है।...**(व्यवधान)**...

MR. CHAIRMAN: Please. ..*(Interruptions)*..

श्री नरेन्द्र मोदी : इससे संकट के समय में किसानों के पास कैश की सुविधा रही। ऐसे कदमों से ही इतने बड़े सेक्टर को shocks और disruptions से हम बचा पाए। इसी प्रकार से एमएसएमई सेक्टर, यह उन सेक्टर्स में था, जिनको आत्मनिर्भर भारत पैकेज का सबसे अधिक लाभ मिला। अलग-अलग मंत्रालयों ने जो पीएलआई स्कीम लॉन्च की, उससे मेन्युफैक्चरिंग को बल मिला, भारत अब लीडिंग मोबाइल मेन्युफैक्चरर बन गया है और एक्सपोर्ट में भी उसका योगदान बढ़ रहा है। ऑटोमोबाइल और बैटरी के क्षेत्र में भी पीएलआई स्कीम उत्साहजनक परिणाम दे रही है। जब इतने बड़े स्तर पर मेन्युफैक्चरिंग, और वह भी ज्यादातर एमएसएमई सेक्टर के द्वारा होती है, तो स्वाभाविक है कि दुनिया के देशों से ऑर्डर्स भी मिलते हैं, ज्यादा अवसर भी मिलते हैं। सच तो यह है कि इंजीनियरिंग गुड्स, जो बड़ी मात्रा में एमएसएमईज बनाती हैं, इस समय एक्सपोर्ट का जो आंकड़ा बढ़ा बना है, उसमें इंजीनियरिंग गुड्स का भी बहुत बड़ा योगदान है, यह भारत के लोगों के कौशल और भारत के एमएसएमईज की ताकत को प्रदर्शित करता है।

हमारी डिफेंस मेन्युफैक्चरिंग इंडस्ट्री को देखें। हम यूपी और तमिलनाडु में डिफेंस कॉरिडोर बना रहे हैं। एमओयूज जो हो रहे हैं, जिस प्रकार से लोग इस क्षेत्र में आ रहे हैं, एमएसएमई क्षेत्र के लोग डिफेंस के सेक्टर में आ रहे हैं, यह अपने आपमें उत्साहवर्धक है कि देश के लोगों में सामर्थ्य है और देश को डिफेंस के क्षेत्र में आत्मनिर्भर बनाने के लिए हमारे एमएसएमई क्षेत्र के लोग बहुत साहस जुटा रहे हैं और आगे आ रहे हैं।

आदरणीय सभापति जी, एमएसएमई के कुछ GeM के माध्यम से सरकार में जो सामान की खरीददारी होती है, उसका एक बहुत बड़ा माध्यम बनाया है और उस प्लेटफॉर्म के कारण आज बहुत सुविधा मिली है। उसी प्रकार से हमने एक बड़ा महत्वपूर्ण निर्णय किया है और वह निर्णय यह है कि सरकार में 200 करोड़ रुपये तक के जो टेंडर होंगे, वे टेंडर ग्लोबल नहीं होंगे, उसमें हिन्दुस्तान के लोगों को ही अवसर दिया जाएगा, जिसके कारण हमारे एमएसएमई सेक्टर को और उसके द्वारा हमारे रोजगार को बल मिलेगा।

आदरणीय सभापति जी, इस सदन में आदरणीय सदस्यों ने रोजगार के संबंध में भी कुछ महत्वपूर्ण बातें उठाई हैं, कुछ लोगों ने सुझाव भी दिये हैं। कितनी जॉब्स क्रिएट हुई हैं, यह जानने के

लिए EPFO payroll सबसे विश्वस्त माध्यम माना जाता है। साल 2021 में लगभग एक करोड़ बीस लाख नये लोग EPFO के payroll पर जुड़े और यह न भूलें कि ये सारी formal jobs हैं, मैं informal की बात नहीं कर रहा हूं और इनमें भी 60-65 लाख 18 से 25 साल की आयु के हैं, इसका मतलब यह हुआ कि उनकी उम्र पहली जॉब की है, यानी पहली बार job market में उनकी entry हुई है।

आदरणीय सभापति जी, रिपोर्ट बताती है कि कोरोना के पहले की तुलना में Covid restrictions खुलने के बाद हायरिंग दोगुना बढ़ गई है। NASSCOM की रिपोर्ट में भी इसी trend की चर्चा है। इसके अनुसार 2017 के बाद direct-indirect जॉब्स, यह NASSCOM का कहना है कि 27 लाख जॉब्स IT sector में आई और यह सिर्फ स्किल की दृष्टि से नहीं, बल्कि उससे ऊपर के लेवल के लोग होते हैं, जिन्हें रोजगार प्राप्त हुआ है। Manufacturing बढ़ने की वजह से भारत के Global exports में वृद्धि हुई है और उसका लाभ रोजगार के क्षेत्र में सीधा-सीधा होता है। आदरणीय सभापति महोदय, वर्ष 2021 में, यानी सिर्फ 1 साल में भारत में जितने unicorns बने हैं, वह पहले के वर्षों में बने कुल unicorns से भी ज्यादा हैं और ये सब यदि रोजगार की गिनती में नहीं आते हैं, तो फिर तो रोजगार से ज्यादा राजनीति की ही चर्चा मानी जाती है।

आदरणीय सभापति जी, कई माननीय सदस्यों ने महंगाई की चर्चा की है। 100 साल में आई कोरोना की इस भयंकर वैश्विक महामारी ने पूरी दुनिया को प्रभावित किया है। अगर महंगाई की बात करें, तो अमेरिका 40 साल में सबसे अधिक महंगाई का दौर झेल रहा है, ब्रिटेन 30 साल में आज सबसे अधिक महंगाई की मार से परेशान है। दुनिया के 19 देशों में जहां Euro currency है, वहां महंगाई की दर historically highest है, उच्चतम है। ऐसे माहौल में भी, महामारी के दबाव के बावजूद हमने महंगाई को एक लेवल पर रोकने का बहुत प्रयास किया है और ईमानदारी से कोशिश की है। वर्ष 2014 से लेकर 2020 तक यह दर 4 से 5 प्रतिशत के आस-पास थी। इसकी तुलना ज़रा यूपीए के दौर से करें, तो पता चलेगा कि महंगाई होती क्या है! यूपीए के समय महंगाई डबल डिजिट छू रही थी। हम आज एकमात्र बड़ी economy हैं, जो high growth और medium inflation का अनुभव कर रहे हैं, बाकी यदि दुनिया की economy को देखें, तो वहां की अर्थव्यवस्था में या तो ग्रोथ स्लो हुई है या फिर महंगाई दशकों के रिकॉर्ड तोड़ रही है।

आदरणीय सभापति जी, इस सदन में कुछ साथियों ने भारत की निराशाजनक तस्वीर पेश की और पेश करने में आनंद आ रहा था, ऐसा भी लग रहा था। मैं जब इस प्रकार की निराशाएं देखता हूं, तो मुझे लगता है कि सार्वजनिक जीवन में उतार-चढ़ाव आते रहते हैं, जय-पराजय होती रहती है, उससे छाई हुई व्यक्तिगत जीवन की निराशा को कम से कम देश पर नहीं थोपना चाहिए। मैं नहीं जानता, हमारे यहां गुजरात में एक बात है - शरद राव जी जानते होंगे, वहां महाराष्ट्र में भी होगी - कहते हैं कि जब हरियाली होती है, खेत हरे-भरे होते हैं, उस वक्त किसी ने वह हरियाली देखी हो

और उसी समय by accident अगर उसकी आंखें चली जाएं, तो जीवन भर उसे वह हरा वाला जो आखिरी चित्र है, वह दिखाई देता है।

12.00 Noon

वैसा 2013 तक जिस दुर्दशा में समय गुजारा और 2014 में अचानक देश की जनता ने जो रोशनी की, अगर उसमें किसी की आंखें चली गई हैं, तो उनको पुराने दिन ही दिखते हैं।
...(व्यवधान)...

आदरणीय सभापति जी, हमारे यहाँ शास्त्रों में कहा गया है, 'महाजनो येन गतः स पन्थाः', अर्थात् महाजन लोग, बड़े लोग जिस पथ पर जाते हैं, वही मार्ग अनुकरणीय होता है। मैं इस सदन में एक बात कहना चाहता हूँ। यहाँ कोई भी हो, वह किसी भी दिशा में बैठा हो, उधर हो, यहाँ हो या कहीं हो, लेकिन वह जनप्रतिनिधि है, वह अपने आप में, छोटा हो, बड़ा हो, क्षेत्र का लीडर होता है, वह क्षेत्र का नेतृत्व करता है। जो भी उसका कमांड एरिया होगा, वहाँ के लोग उसको देखते हैं, उसकी बातों को फॉलो करते हैं। अब ऐसा सोचना ठीक नहीं है कि हम सत्ता में हैं, तो लीडर हैं और वहाँ बैठ गए, तो अरे, क्या हो गया - ऐसा नहीं होता है। आप कहीं पर भी हैं, अगर आप जनप्रतिनिधि हैं, तो आप सच्चे अर्थ में लीडर हैं। अगर लीडर इस प्रकार से सोचेगा, ऐसी निराशा से भरा हुआ लीडर होगा, तो क्या होगा? क्या यहाँ बैठें, तभी देश की चिंता करनी है और अगर वहाँ बैठें, तो देश और अपने क्षेत्र के लोगों की चिंता नहीं करनी है - क्या ऐसा होता है? अगर आप किसी से नहीं सीखते हैं, तो आप शरद राव जी से सीखिए। मैंने देखा है कि शरद राव जी इस उम्र में भी, अनेक बीमारियों के बीच भी क्षेत्र के लोगों को प्रेरणा देते रहते हैं। हमें निराश होने की जरूरत नहीं है। अगर आप निराश होते हैं, भले ही आपका क्षेत्र अब कम हो गया होगा, लेकिन जो भी होगा...(व्यवधान)...

श्री सभापति : इस तरह से बैठ कर running commentary करना उचित नहीं है, यह पद्धति नहीं है।

श्री नरेन्द्र मोदी : यह हम सबका दायित्व है...(व्यवधान)...

श्री सभापति : सुनिए, जब आपको मौका मिला, तब आपने बोला।...(व्यवधान)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : *

श्री सभापति : खरगे जी, आपको बुलाया नहीं गया है। यह रिकॉर्ड में नहीं जाएगा।...(व्यवधान).... यह रिकॉर्ड में नहीं जा रहा है।

* Not recorded.

श्री मल्लिकार्जुन खरगे : *

श्री नरेन्द्र मोदी : खरगे जी, आप भी अधीर रंजन जी जैसी गलती करते हैं। आप थोड़ा पीछे देखिए, जयराम जी ने पीछे जाकर इस काम के लिए दो-तीन लोगों को तैयार किया हुआ है। आप प्रतिष्ठा से रहिए, पीछे रखी है व्यवस्था, जयराम जी बाहर जाकर सूचना लेकर आए हैं, वे समझा रहे थे। अभी थोड़ी देर में शुरू होने वाला है। आप सम्माननीय नेता हैं।...(व्यवधान)...

आदरणीय सभापति जी, सत्ता किसी की भी हो, सत्ता में कोई भी हो, लेकिन देश की सामर्थ्य को कम नहीं आँकना चाहिए। हमें देश की सामर्थ्य का पूरे विश्व के सामने खुले मन से गौरवगान करना चाहिए, यह देश के लिए बहुत आवश्यक होता है।

आदरणीय सभापति जी, सदन में हमारे एक साथी ने कहा, 'Vaccination is not a big deal'. मैं यह देख कर हैरान हूँ कि कुछ लोगों को भारत की इतनी बड़ी उपलब्धि उपलब्धि नहीं लग रही है। एक साथी ने यह भी कहा कि टीकाकरण पर व्यर्थ खर्च हो रहा है। यह देश सुनेगा, तो ऐसे लोगों के लिए क्या कहेगा!

आदरणीय सभापति जी, जब से कोरोना मानव जाति पर संकट पैदा कर रहा है, सरकार ने देश और दुनिया में उपलब्ध हर संसाधन जुटाने के लिए भरपूर कोशिश की है। हमारे देश के नागरिकों की रक्षा करने के लिए हमारी जितनी भी सामर्थ्य थी, समझ थी, शक्ति थी, हमने सबको साथ लेकर चलने का प्रयास किया है। जब तक महामारी रहेगी, तब तक सरकार को गरीब से गरीब परिवार का जीवन बचाने के लिए जितना खर्च करना पड़ेगा, सरकार उसे खर्च करने के लिए प्रतिबद्ध है। लेकिन कुछ दलों के बड़े नेताओं ने बीते दो सालों में जो अपरिपक्वता दिखाई है, उससे देश को भी बहुत निराशा हुई है। हमने देखा है कि कैसे राजनीतिक स्वार्थ में खेल खेले गए हैं। भारतीय वैक्सीन के खिलाफ मुहिम चलाई गई। थोड़ा सोचिए - जो आपने पहले कहा था और आज जो हो रहा है, दोनों को साथ मिलाकर देखिए। हो सकता है कि सुधार की संभावना हो, तो कुछ काम आ जाएगा। आदरणीय सभापति जी, इस देश की जनता जागरूक है और मैं देश की जनता का अभिनंदन करता हूँ कि जब उनके हर छोटे-मोटे नेताओं ने ऐसी गलती की, तब भी उन्होंने इस संकट के समय ऐसी बातों को कान पर नहीं दिया और वैक्सीन के लिए कतार में खड़े रहकर वैक्सीन ली। अगर यह न हुआ होता, तो बहुत बड़ा खतरा हो जाता, लेकिन अच्छा हुआ, देश की जनता कुछ नेताओं से भी आगे निकल गई। यह देश के लिए अच्छा है।

आदरणीय सभापति जी, एक प्रकार से इस पूरे कोरोना काल को मैं federal structure का उत्तम उदाहरण कह सकता हूँ। 23 बार - शायद किसी एक प्रधान मंत्री को एक कार्यकाल में मुख्यमंत्रियों की इतनी मीटिंग्स करने का अवसर नहीं आया होगा। मुख्यमंत्रियों के साथ 23 मीटिंग्स

की गई और विस्तार से चर्चाएं की गईं। मुख्यमंत्रियों के सुझाव और भारत सरकार के पास जो जानकारीयाँ थीं, उन पर मिलजुल करके काम किया गया। चूँकि सदन में राज्यों से जुड़े हुए वरिष्ठ नेता बैठे हैं, इसलिए मैं यह कहना चाहूँगा कि यह अपने आप में बहुत बड़ी घटना है। इस कालखंड में 23 मीटिंग्स करना, विस्तार से चर्चा करके रणनीति बनाना, सबको on board लेकर चलना और चाहे केन्द्र सरकार हो, राज्य सरकार हो या स्थानीय स्वराज संस्था की इकाइयाँ हों, सबने मिलकर प्रयास किया है। हम किसी के योगदान को कम नहीं आँकते हैं। हम तो इसे देश की ताकत मानते हैं, लेकिन आदरणीय सभापति जी, कुछ लोगों को आत्मचिंतन करने की जरूरत है। जब कोरोना की ऑल पार्टी मीटिंग बुलाई गई, सरकार की तरफ से विस्तार से प्रेजेंटेशन देना था, तब एक तरफ से कोशिश की गई कि कुछ दल न जाएं। उन्हें समझाने की कोशिश हुई और खुद भी नहीं आए, ऑल पार्टी मीटिंग का बहिष्कार किया। मैं शरद राव जी का फिर से आभार व्यक्त करना चाहूँगा। शरद राव जी ने कहा, 'देखिए, यह कोई यूपीए का निर्णय नहीं है। मैं जिस-जिस से कह सकता हूँ, मैं कहूँगा' और शरद राव जी आए। टीएमसी सहित सभी दल के लोग आए और उन्होंने अपने बहुमूल्य सुझाव भी दिए। यह संकट देश पर था, मानव जाति पर था। आपने उसका भी बहिष्कार किया। यह पता नहीं कि आपको ऐसी एडवाइस कौन देता है, आप कहाँ से सलाह लेकर आते हैं! ऐसा करके आप अपना भी नुकसान कर रहे हैं। देश रुका नहीं, देश चल पड़ा, आप अटक गए और हरेक को आश्चर्य हुआ। आप दूसरे दिन के अखबार देख लीजिए, आपकी क्या आलोचना हुई है कि ऐसा क्यों किया। इतना बड़ा काम, लेकिन...

आदरणीय सभापति जी, हमने holistic healthcare पर फोकस किया। आधुनिक चिकित्सा परम्परा, भारतीय चिकित्सा पद्धति, दोनों को साथ लिया। आयुष मंत्रालय ने भी इस समय बहुत काम किया। सदन में कभी-कभी ऐसे मंत्रालयों की चर्चा भी नहीं होती है, लेकिन यह देखना होगा कि आज विश्व में -- हमारे आंध्र प्रदेश और तेलंगाना के लोग बताएँगे -- हमारी हल्दी का एक्सपोर्ट जो बढ़ रहा है, इस कोरोना ने दुनिया के लोगों को भारत की उपचार पद्धति की ओर आकर्षित किया है, यह उसका परिणाम है। आज कोरोना कालखंड में भारत ने अपने फार्मा उद्योग को भी सशक्त किया है। पिछले सात साल में हमारा जो आयुष का उत्पादन है, उसका एक्सपोर्ट बहुत बढ़ा है और वह नये-नये डेस्टिनेशंस पर पहुँच रहा है। इसका मतलब यह है कि भारत की जो ट्रेडिशनल मेडिसिन है, उसने विश्व में अपनी एक पहचान बनानी शुरू की है। मैं चाहता हूँ कि हम सब लोग, जहाँ-जहाँ हमारा परिचय हो, इस बात पर बल दें, क्योंकि हमारा यह क्षेत्र दबा हुआ है। अगर हम इस पर थोड़ा बल देंगे, तो यह ऐसा समय है, जब उसकी स्वीकृति बन जाएगी और इससे यह होगा कि भारत की जो ट्रेडिशनल मेडिसिन की परम्परा है, ताकत है, वह दुनिया में पहुँचेगी और काम होगा।

आदरणीय सभापति जी, 'आयुष्मान भारत' के तहत 80,000 से अधिक हेल्थ एंड वेलनेस सेंटर्स आज कार्यरत हैं और हर प्रकार की आधुनिक से आधुनिक सेवाएँ देने के लिए उनको सजाया जा रहा है। ये सेंटर्स गाँव और घर के पास ही फ्री टैस्ट समेत बेहतर प्राइमरी हेल्थकेयर सुविधा दे रहे

हैं। ये सेंटर्स कैंसर, डायबटीज और दूसरी गंभीर बीमारियों को शुरुआत में ही डिटेक्ट करने में मदद कर रहे हैं। अभी 80,000 सेंटर्स बने हैं और इनको हम और बढ़ाने की दिशा में तेज गति से काम कर रहे हैं, यानी बहुत महत्वपूर्ण बीमारियों में भी, गंभीर बीमारियों में भी उनको स्थानीय स्तर पर मदद मिलने की संभावना है।

आदरणीय सभापति जी, वैसे पुरानी परम्परा यह थी कि बजट के पहले कुछ टैक्स लगा दो, ताकि उस पर चर्चा न हो, वह बजट में न दिखे और उस दिन शेयर मार्किट गिर न जाए। हमने ऐसा नहीं किया, हमने उल्टा किया। हमने बजट के पहले 64,000 करोड़ रुपये 'पीएम आत्मनिर्भर स्वस्थ भारत योजना' के तहत क्रिटिकल हेल्थ इंफ्रास्ट्रक्चर के निर्माण के लिए राज्यों के अंदर बाँटे। अगर हम यह चीज़ बजट में रखते, तो बजट और ज्यादा शानदार दिखता। यह शानदार तो है ही, यह और शानदार दिखता, लेकिन उस मोह में रहने के बजाय कोरोना के समय इसकी तत्काल व्यवस्था करने के लिए हमने इसको पहले किया और 64,000 करोड़ रुपये इस काम के लिए दिए।

आदरणीय सभापति जी, इस बार खरगे जी बड़ा विशेष बोल रहे थे। वे मुझे तो यह कह रहे हैं कि मैं उस पर बोलूँ, इधर-उधर न बोलूँ, लेकिन वे क्या बोले हैं, उसको भी एक बार चेक कर लिया जाए। सदन में कहा गया कि कांग्रेस ने भारत की बुनियाद डाली और भाजपा वालों ने सिर्फ झंडा गाड़ दिया। आदरणीय सभापति जी, यह सदन में ऐसे ही हँसी-मज़ाक में कही गई बात नहीं थी। यह उस गंभीर सोच का परिणाम है और वही देश के लिए खतरनाक है और वह यह है कि कुछ लोग यही मानते हैं कि हिन्दुस्तान 1947 में पैदा हुआ और उसी के कारण यह समस्या होती है। ...**(व्यवधान)**... इसी सोच का परिणाम है कि भारत में पिछले 75 साल में जिनको 50 साल काम करने का मौका मिला था, उनकी नीतियों पर भी इस मानसिकता का प्रभाव रहा है और उसी के कारण कई विकृतियाँ पैदा हुई हैं। यह डेमोक्रेसी आपकी मेहरबानी से नहीं है ...**(व्यवधान)**... और आपको, 1975 में डेमोक्रेसी का गला घोटने वालों को डेमोक्रेसी का गौरवगान नहीं करना चाहिए।...**(व्यवधान)**...

आदरणीय सभापति जी, ये वर्ष 1947 में पैदा हुए हैं, जो ऐसी सोच वाले लोग हैं, उन्हें दुनिया के सामने यह बात गाजे-बाजे के साथ कहनी चाहिए थी, लेकिन वे कहने से कतरा गए हैं। हमें गर्व के साथ कहना चाहिए था कि भारत - Mother India, Mother of Democracy है। डेमोक्रेसी और डिबेट भारत में सदियों से चल रही है और कांग्रेस की कठिनाई यह है कि dynasty के आगे उन्होंने कुछ सोचा ही नहीं है और पार्टी में, जो डेमोक्रेसी की बात करते हैं, वे इस बात को समझें कि भारत के लोकतंत्र को सबसे बड़ा खतरा परिवारवादी पार्टियों का है, यह मानना पड़ेगा। ...**(व्यवधान)**... और पार्टी में कोई एक परिवार सर्वोपरि हो जाता है, तो सबसे पहली casualty talent की होती है। देश ने अरसे तक इस सोच का बहुत नुकसान उठाया है। मैं चाहता हूँ कि सभी राजनीतिक दल लोकतांत्रिक आदर्शों और मूल्यों को अपने दलों में भी विकसित करें, उसको समर्पित करें और हिन्दुस्तान की सबसे पुरानी पार्टी के रूप में कांग्रेस इसकी ज़िम्मेवारी ज्यादा उठाए।

आदरणीय सभापति जी, यहां पर यह कहा गया कि कांग्रेस न होती, तो क्या होता। India is Indira, Indira is India, यह इसी सोच का परिणाम है। आदरणीय सभापति जी, मैं बताना चाहता हूं, मैं सोच रहा हूं कि कांग्रेस न होती तो क्या होता, क्योंकि महात्मा गांधी जी की इच्छा थी - क्योंकि महात्मा गांधी जी को मालूम था कि इनके रहने से क्या-क्या होने वाला है इसलिए उन्होंने कहा था कि जल्दी से जल्दी इसको खत्म करो, इसको बिखेर दो - यह महात्मा गांधी जी ने कहा था। अगर महात्मा गांधी जी की इच्छा के अनुसार हुआ होता, अगर महात्मा गांधी की इच्छा के अनुसार कांग्रेस न होती, तो क्या होता - लोकतंत्र परिवारवाद से मुक्त होता, भारत विदेशी चश्मे के बजाय, स्वदेशी संकल्पों के रास्ते पर चलता। अगर कांग्रेस न होती, तो इमरजेंसी का कलंक न होता। अगर कांग्रेस न होती, तो दशकों तक करप्शन को संस्थागत बनाकर नहीं रखा जाता। अगर कांग्रेस न होती, तो जातिवाद और क्षेत्रवाद की खाई इतनी गहरी न होती। अगर कांग्रेस न होती, तो सिखों का नरसंहार न होता, सालों साल पंजाब आतंक की आग में न जलता। अगर कांग्रेस न होती तो कश्मीर के पंडितों को कश्मीर छोड़ने की नौबत न आती। अगर कांग्रेस न होती, तो बेटियों को तंदूर में जलाने की घटनाएं न होतीं। अगर कांग्रेस न होती, तो देश के सामान्य मानवी को घर, सड़क, बिजली, पानी, शौचालय, मूल सुविधाओं के लिए इतने सालों तक इंतजार न करना पड़ता। ...**(व्यवधान)**... आदरणीय सभापति जी, मैं गिनता रहूंगा। ...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे : मोदी साहब, आप इस तरह से भाषण करेंगे ...**(व्यवधान)**... यहां सदन में ...**(व्यवधान)**...

श्री सभापति : खरगे जी, आपने भी एक घंटे तक बोला है। ...**(Interruptions)**.. Khargeji, you are the Leader of the Opposition. ...**(Interruptions)**.. Please understand. You also spoke for one hour and six minutes. यह पद्धति नहीं है। ...**(व्यवधान)**...

श्री नरेन्द्र मोदी : इसलिए आदरणीय सभापति जी, कांग्रेस जब सत्ता में रही तो देश का विकास नहीं होने दिया।...**(व्यवधान)**... अब विपक्ष में है तो देश के विकास में बाधा डाल रही है। अब कांग्रेस को नेशन पर भी आपत्ति है, ...**(व्यवधान)**...नेशन पर आपत्ति है, यदि नेशन की कल्पना गैर-संवैधानिक है तो आपकी पार्टी का नाम इंडियन नेशनल कांग्रेस क्यों रखा गया? अब आपकी नई सोच आई है तो इंडियन नेशनल कांग्रेस नाम बदल दीजिए और आप फेडरेशन ऑफ कांग्रेस कर दीजिए। ...**(व्यवधान)**... अपने पूर्वजों की गलती को जरा सुधार दीजिए। ...**(व्यवधान)**...आदरणीय सभापति जी ...**(व्यवधान)**...

श्री सभापति : आप बैठ जाइये। Nothing will go on record without my permission. ...**(Interruptions)**..

श्री नरेन्द्र मोदी : आदरणीय सभापति जी, यहां पर फेडरेलिज्म को लेकर भी कांग्रेस, टी.एम.सी. और लेफ्ट सहित अनेक साथियों ने यहां बड़ी-बड़ी बातें कीं। ...**(व्यवधान)**... जरूरी भी हैं, क्योंकि यह राज्यों के वरिष्ठ नेताओं का सदन है, लेकिन सभी साथियों को, आदरणीय सभापति जी, ...**(व्यवधान)**...

MR. CHAIRMAN: Nothing will go on record without my permission. ...*(Interruptions)*.. Without my permission nothing will go on record. ...*(Interruptions)*.. No comments will go on record. ...*(Interruptions)*.. प्लीज़ बैठ जाइये। Nothing will go on record, except what is permitted by the Chair. ...*(Interruptions)*.. Whatever is permitted by the Chair will go on record. ...*(Interruptions)*.. No comment, no noise, no demonstration will go on record. ...*(Interruptions)*.. बैठ जाइये। Please, the Prime Minister is intervening. I have permitted it. ...*(Interruptions)*.. It will only go on record. रामदास जी, आप चिन्ता मत करिये। जिसे जाना है, वह जायेगा, आप क्यों चिन्ता करते हैं? प्रधान मंत्री जी, आप देखिए,...**(व्यवधान)**...

श्री मल्लिकार्जुन खरगे: इसके विरोध में हम लोग सदन से वॉक- आउट करते हैं। ...**(व्यवधान)**...

(इस समय, कुछ माननीय सदस्य सभा से बाहर चले गये)

MR. CHAIRMAN:...*(Interruptions)*.. That is your comment. ...*(Interruptions)*.. Let the people decide. ...*(Interruptions)*.. When we speak, we don't bother about all this. ...*(Interruptions)*.. प्रधान मंत्री जी।

श्री नरेन्द्र मोदी : धन्यवाद। आदरणीय सभापति जी, लोकतंत्र में सिर्फ सुनाना ही नहीं होता है, सुनना भी लोकतंत्र का हिस्सा है, लेकिन सालों तक उपदेश देने की आदत रखी है, इसलिए जरा बातें सुनने में मुश्किल हो रही है। आदरणीय सभापति जी, फेडरेलिज्म को लेकर कांग्रेस, टी.एम.सी. और लेफ्ट सहित अनेक साथियों ने यहां कई विचारों को प्रस्तुत किया है। यह बहुत स्वाभाविक है और इस सदन में इसकी चर्चा होना और भी स्वाभाविक है, क्योंकि यहां राज्यों के वरिष्ठ नेताओं का मार्गदर्शन इस सदन में हमें मिलता रहता है। लेकिन जब ये बात करते हैं, तब मैं आज सबसे आग्रह करूंगा कि फेडरेलिज्म के सम्बन्ध में हमारे जो कुछ भी विचार हैं, उस संबंध में कभी बाबा साहेब अम्बेडकर को जरूर पढ़ें, बाबा साहेब अम्बेडकर की बातों का स्मरण करें। बाबा साहेब अम्बेडकर जी ने संविधान सभा में जो कहा था, उसी को मैं क्वोट कर रहा हूं। बाबा साहेब अम्बेडकर ने कहा था, 'यह फेडरेशन एक यूनियन है, क्योंकि यह अटूट है। प्रशासनिक सुविधा हेतु देश और लोगों को प्रशासन के लिए

विभिन्न राज्यों में विभाजित किया जा सकता है, लेकिन देश अभिन्न रूप से एक है।' उन्होंने एडमिनिस्ट्रेटिव व्यवस्थाएं और नेशन की कल्पना को स्पष्ट किया है। यह बाबा साहेब अम्बेडकर जी ने संविधान सभा में कहा है। मैं समझता हूं कि Federalism को समझने के लिए बाबा साहेब अम्बेडकर के इतने गहन विचारों से अधिक किसी भी बात के लिए मार्गदर्शन की जरूरत नहीं है। लेकिन विशेषता यह है कि हमारे देश में क्या हुआ है? Federalism के बड़े-बड़े भाषण दिए जाते हैं, इतने उपदेश दिए जाते हैं। क्या हम वे दिन भूल गए हैं, जब एयरपोर्ट पर जरा-सी बातों के लिए मुख्यमंत्रियों को हटा दिया जाता था! आंध्र प्रदेश के पूर्व मुख्य मंत्री Shri T. ANJAIAN के साथ क्या हुआ था, इस सदन के अनेक नेता अच्छी तरह जानते हैं। प्रधान मंत्री के बेटे को एयरपोर्ट पर उनका प्रबंध पसंद नहीं आया, तो उनको बरखास्त कर दिया गया। इसने आंध्र प्रदेश के करोड़ों लोगों की भावनाओं को आहत किया गया। इसी प्रकार कर्नाटक के लोकप्रिय मुख्य मंत्री श्री वीरेन्द्र पाटिल जी को भी अपमानित करके पद से हटाया गया था और वह भी तब, जब वे बीमार थे। हमारी सोच कांग्रेस की तरह संकीर्ण नहीं है। हम संकीर्ण सोच के साथ काम करने वाले लोग नहीं हैं। हमारी सोच में राष्ट्रीय लक्ष्यों, राष्ट्रीय टारगेट और regional aspirations, उस के बीच में कोई conflict नहीं देखते हैं। हम मानते हैं कि regional aspirations को उतनी ही इज्जत के साथ एड्रेस करना चाहिए, समस्याओं का समाधान करना चाहिए। भारत की प्रगति तब होगी, जब देश विकास को ध्यान में रखते हुए regional aspirations को एड्रेस करे, यह दायित्व बनता है।

जब हम इस बात को कहते हैं कि देश को आगे बढ़ाना है, तो इसकी यह भी शर्त है कि जब राज्य प्रगति करते हैं, तब देश की तरक्की होती है। राज्य प्रगति न करें और देश की तरक्की के लिए हम सोचें, तो यह नहीं हो सकता है। इसलिए पहली शर्त यह है कि राज्य प्रगति करें, तब देश की तरक्की होती है। जब देश की तरक्की होती है, देश समृद्ध होता है, देश के अंदर समृद्धि आती है, तो वह समृद्धि राज्यों में percolate होती है, और इसके कारण देश समृद्ध बनता है। इस सोच के साथ हम चलते हैं। मैं जानता हूं कि जब मैं गुजरात में था, तब दिल्ली सरकार के द्वारा मुझ पर क्या-क्या जुल्म हुए हैं, इतिहास इस बात का गवाह है। मेरे साथ क्या कुछ नहीं हुआ, गुजरात के साथ क्या-क्या नहीं हुआ है! लेकिन उस कालखंड में भी हर दिन आप मेरा रिकॉर्ड देख लीजिए, मैं मुख्य मंत्री के नाते हमेशा एक ही बात कहता था कि गुजरात का मंत्र क्या है, कि देश के विकास के लिए गुजरात का विकास है। दिल्ली में किसकी सरकार है, हम यह सोचकर नहीं चलते थे। देश के विकास के लिए, गुजरात का विकास, और यही Federalism में हम सबका यही दायित्व बनता है कि हम देश के विकास के लिए अपने राज्यों का विकास करें, ताकि दोनों मिलकर देश को नई ऊंचाइयों पर ले जाएं। यही तरीका सही तरीका है और उसी रास्ते पर चलना हमारे लिए जरूरी है।

और यह बहुत दुखद बात है कि जिनको दशकों तक सरकार चलाने का मौका मिला, और उन्होंने राज्यों के साथ कैसे-कैसे दमन किए थे। यहां सब भुक्तभोगी लोग बैठे हुए हैं। उन्होंने कैसे-कैसे दमन किए थे! करीब-करीब 100 बार राष्ट्रपति शासन लगाकर चुनी हुई राज्य सरकारों को

उखाड़ कर फेंक दिया गया था। आप किस मुंह से बातें कर रहे हो? इसलिए लोकतंत्र का भी आपने सम्मान नहीं किया। वह कौन प्रधान मंत्री है, जिसने अपने कालखंड में राज्य की पचास सरकारों को उखाड़ कर फेंक दिया था! आदरणीय सभापति जी, इन सारे विषयों का जवाब हर हिंदुस्तानी जानता है और उसी की सज़ा आज उनको भुगतनी पड़ रही है, देश उनको स्वीकार नहीं कर रहा। आदरणीय सभापति जी, कांग्रेस के जो high command हैं, कामों को लेकर उनकी नीति तीन प्रकार से चलती है - एक, पहले discredit करो, फिर destabilise करो और फिर dismiss करो। इसी तरीके से अविश्वास पैदा करो, अस्थिर करो और फिर बरखास्त करो, इन्हीं बातों को लेकर ये चले हैं।

आदरणीय सभापति जी, मैं आज कहना चाहता हूं कि फारुक अब्दुल्ला जी की सरकार को किसने अस्थिर किया था, चौधरी देवी लाल जी की सरकार को किसने अस्थिर किया था, चौधरी चरण सिंह जी की सरकार को किसने अस्थिर किया था, पंजाब में सरदार बादल जी की सरकार को किसने बरखास्त किया था, महाराष्ट्र में बाला साहेब ठाकरे को बदनाम करने के लिए किसने dirty tricks का उपयोग किया था, कर्णाटक में रामकृष्ण हेगड़े और एस. आर. बोम्मई की सरकार को किसने गिराया था, पचास के दशक में केरल की चुनी हुई कम्युनिस्ट सरकार को किसने गिराया था, उस कालखंड में पचास साल पहले, तमिलनाडु में emergency के दौरान करुणानिधि जी की सरकार को किसने गिराया था, 1980 में एमजीआर की सरकार को किसने dismiss किया था, आंध्र प्रदेश में किसने एनटीआर की सरकार को अस्थिर करने की कोशिश की थी और वह भी तब, जब वे बीमार थे! वह कौन सा दल है, जिसने मुलायम सिंह यादव जी को सिर्फ इसलिए तंग किया था, क्योंकि मुलायम सिंह जी केंद्र की बातों के साथ सहमत नहीं होते थे! कांग्रेस ने अपने नेताओं तक को नहीं छोड़ा है। आंध्र प्रदेश ने कांग्रेस की सरकार में अहम भूमिका निभाई। उसने क्या किया - जिस आंध्र प्रदेश ने यहां सत्ता में उनको बैठने के लिए मौका दिया था, उनके साथ क्या किया? उन्होंने बहुत शर्मनाक तरीके से आंध्र प्रदेश का विभाजन किया। माइक बंद कर दिए गए, मिर्ची का स्प्रे किया गया, कोई discussion नहीं हुआ। क्या यह तरीका ठीक था? क्या यह लोकतंत्र था? अटल जी की सरकार ने भी तीन राज्य बनाए थे। राज्य बनाने का हमने विरोध नहीं किया है, लेकिन तरीका क्या था? अटल जी ने तीन राज्य बनाए थे - छत्तीसगढ़, झारखंड और उत्तराखंड, लेकिन कोई तूफान नहीं आया, सारा निर्णय शांति से हुआ और सबने मिल-बैठकर कर निर्णय किया। आंध्र और तेलंगाना का भी यह हो सकता था, हम तेलंगाना के विरोधी नहीं हैं, यह साथ मिलकर किया जा सकता था, लेकिन आपके अहंकार और सत्ता के नशे ने देश के साथ कटुता पैदा की और आज भी तेलंगाना और आंध्र के बीच वे कटुता के बीज तेलंगाना का भी नुकसान कर रहे हैं, आंध्र का भी नुकसान कर रहे हैं और आपको कोई राजनीतिक फायदा नहीं हो रहा है और हमें समझा रहे हैं।

आदरणीय सभापति जी, हम cooperative federalism के साथ-साथ एक नए बदलाव की ओर चले हैं और हमने cooperative competitive federalism की बात कही है। हमारे राज्यों के बीच में विकास के लिए स्पर्धा हो, तंदुरुस्त स्पर्धा हो और हम आगे बढ़ने की कोशिश करें। किसी भी राज्य

में कोई भी दल राज क्यों न करता हो, उसको प्रोत्साहन देना हमारा काम है और हम दे रहे हैं। आदरणीय सभापति जी, मैं आज एक उदाहरण देना चाहता हूँ। GST Council की रचना अपने आप में भारत के सशक्त federalism के लिए एक उत्तम structure का नमूना है। Revenue के अहम निर्णय GST Council में होते हैं और राज्यों के वित्त मंत्री और भारत के वित्त मंत्री सभी equal table पर बैठकर निर्णय करते हैं, कोई बड़ा नहीं, कोई छोटा नहीं, कोई आगे नहीं, कोई पीछे नहीं, सब साथ मिलकर यह कार्य करते हैं। देश को गर्व होना चाहिए, इस सदन को ज्यादा गर्व होना चाहिए कि GST के सैकड़ों निर्णय हुए हैं, सब के सब सर्वानुमति से हुए हैं और सभी राज्यों के वित्त मंत्री और भारत के वित्त मंत्री ने मिलकर किए हैं। Federalism का इससे बड़ा उत्तम स्वरूप क्या हो सकता है? कौन इसका गौरव नहीं करेगा? लेकिन हम इसका भी गौरव नहीं करते हैं!

आदरणीय सभापति जी, मैं एक और उदाहरण federalism का देना चाहता हूँ। हमने देखा कि जैसे सामाजिक न्याय देश में बहुत अनिवार्य होता है, वरना देश आगे नहीं बढ़ता है, वैसे ही क्षेत्रीय न्याय भी उतना ही जरूरी होता है। अगर कोई क्षेत्र विकास में पीछे रह जाएगा, तो देश आगे नहीं बढ़ सकता है और इसीलिए हमने Aspirational Districts की एक योजना बनाई। हमने देश में 100 से अधिक Aspirational Districts चुने, वे अलग-अलग पैरामीटर्स के आधार पर चुने गए, राज्यों के साथ मशविरा करके चुने गए। जो 100 से अधिक डिस्ट्रिक्ट्स हैं, वे राज्य के जो एवरेज डिस्ट्रिक्ट्स हैं, उनके बराबर तो कम से कम आ जाएं, ताकि बोझ कम हो जाए, इसलिए इस काम को हमने किया। आज मैं बड़े संतोष के साथ कहूंगा, बड़े गौरव के साथ कहूंगा कि इस योजना का विचार भले ही भारत सरकार को आया हो, लेकिन एक राज्य को छोड़कर सभी राज्यों ने इसको own किया, 100 से अधिक जिलों की स्थिति बदलने के लिए केन्द्र सरकार, राज्य सरकार और जिला इकाई आज मिलकर काम कर रहे हैं और उसमें सभी दलों की सरकार वाले राज्य हैं। ऐसा नहीं है कि वे केवल भारतीय जनता पार्टी की राज वाली सरकारें हैं। सबने मिलकर इतने उत्तम परिणाम दिए हैं कि बहुत कम समय में Aspirational Districts कई पैरामीटर में अपने राज्य की एवरेज से भी कुछ आगे निकल गए हैं। मैं समझता हूँ कि यह उत्तम से उत्तम काम है और मैं बताऊँ कि कुछ आकांक्षी जिले Aspirational Districts हैं, उनमें पहले की तुलना में चार गुना ज्यादा जन-धन अकाउंट्स खोलने का काम किया है। हर परिवार में शौचालय मिले, बिजली मिले, इसके लिए भी उत्तम काम इन Aspirational Districts में सभी राज्यों ने मिलकर किया है। मैं समझता हूँ कि यही फेडरल स्ट्रक्चर का उत्तम उदाहरण है - देश की प्रगति के लिए फेडरल स्ट्रक्चर की ताकत का उपयोग होना - यह उसका उदाहरण है।

आदरणीय सभापति जी, मैं आज बताना चाहता हूँ कि कैसे राज्यों की आर्थिक मदद होती है, नीतियों में बदलाव लाने से कैसे राज्यों में परिवर्तन आता है, उसका भी मैं उदाहरण देना चाहता हूँ। वह भी एक समय था जब हमारे प्राकृतिक संसाधन सिर्फ कुछ लोगों की तिजोरियां भरने के लिए काम आते थे। यह दुर्दशा हमने देखी है, उसकी चर्चाएं बहुत चली हैं। अब यह सम्पदा राष्ट्र का खजाना भर

रही है। हमने कोयला और माइनिंग सेक्टर में रिफॉर्म्स किए हैं। हमने पारदर्शी प्रक्रिया के साथ खनिज संसाधनों का ऑक्शन किया। हमने रिफॉर्म्स की प्रक्रिया को जारी रखा, जैसे वैध लाइसेंस की बिना जांच के ट्रांसफर, 50 प्रतिशत प्रोड्यूसर्स की ओपन मार्केट में बिक्री, अर्ली ऑपरेशनलाइज़ेशन पर 50 प्रतिशत रिबेट। बीते एक साल में माइनिंग रेवेन्यू लगभग 14,000 करोड़ रुपये से बढ़कर लगभग 35,000 करोड़ रुपये तक पहुंचा है। ऑक्शन से जितना भी रेवेन्यू आया, वह राज्य सरकारों को मिला है - यह निर्णय किया गया है और यह सबसे बड़ी बात है। ये सुधार जो लागू किए गए हैं, इनसे राज्यों का भला हुआ है और राज्य का भला होने में देश का भला होता ही है। यह कोऑपरेटिव फेडरलिज्म का बहुत महत्वपूर्ण निर्णय है और ओडिशा इन रिफॉर्म्स को लागू करने में अग्रिम राज्य रहा है। मैं ओडिशा के मुख्य मंत्री जी को अभिनंदन देता हूं कि उनकी सरकार ने सारे रिफॉर्म्स में हमारे साथ कंधे से कंधा मिलाकर काम किया है।

आदरणीय सभापति जी, यहां पर यह भी चर्चा हुई कि हम इतिहास बदलने की कोशिश कर रहे हैं। कई बार बोला जाता है, बाहर भी बोला जाता है और कुछ लोग लिखते भी हैं। मैं देख रहा हूं कि कांग्रेस एक प्रकार से अर्बन नक्सलस के चंगुल में फंस गई है। उनके पूरे सोचने के तरीकों पर अर्बन नक्सलों ने कब्जा कर लिया और इसलिए उनकी सारी सोच, गतिविधि destructive बन गई है, यह देश के लिए चिंता का विषय है और इसके बारे में बड़ी गंभीरता से सोचना पड़ेगा। अर्बन नक्सल ने बहुत चालाकीपूर्वक कांग्रेस की इस दुर्दशा का फायदा उठाकर उसके मन पर पूरी तरह से कब्जा कर लिया है, उसके विचार-प्रवाह पर कब्जा कर लिया है। और उसी के कारण वे बोल रहे हैं कि इतिहास बदल रहा है।

आदरणीय सभापति जी, हम सिर्फ कुछ लोगों की याददाश्त को ठीक करना चाहते हैं और उनकी मेमोरी पावर को बढ़ाना चाहते हैं। हम कोई इतिहास बदल नहीं रहे हैं। कुछ लोगों का इतिहास कुछ ही सालों से शुरू होता है, हम उसको जरा पहले ले जा रहे हैं, और कुछ नहीं कर रहे हैं। अगर उनको 50 साल के इतिहास में ही मजा आता है, तो हम उसको सौ साल तक ले जा रहे हैं। किसी को 100 साल तक मजा आता है, तो हम 200 साल के इतिहास में ले जा रहे हैं, किसी को 200 में मजा आता है तो हम 300 तक ले जाते हैं और जब 300-350 तक ले जाएंगे, तो छत्रपति शिवाजी का नाम आएगा ही आएगा। हम तो उनकी मेमोरी को सतेज कर रहे हैं, हम इतिहास बदल नहीं रहे हैं। कुछ लोगों का इतिहास सिर्फ एक परिवार तक सीमित है, तो इसका क्या करें? इतिहास तो बहुत बड़ा है, इसके बड़े पहलू हैं, बड़े उत्तर-चढ़ाव हैं और हम इतिहास के एक दीर्घकालीन काल खंड को याद कराने का प्रयास कर रहे हैं, क्योंकि गौरवपूर्ण इतिहास को भुला देना इस देश के भविष्य के लिए ठीक नहीं है, यह हम अपना दायित्व समझते हैं। और इसी इतिहास से सबक लेते हुए हमारा प्रयास आने वाले पच्चीस सालों में देश को नई ऊंचाइयों पर ले जाने का एक विश्वास पैदा कर रहा है। मैं समझता हूं कि यह अमृत काल खंड अब इसी से आगे बढ़ने वाला है। इस अमृत काल खंड में हमारी बेटियों, हमारे युवा, हमारे किसान, हमारे गाँव, हमारे दलित, हमारे आदिवासी, हमारे पिछड़े और समाज के

हर तबके का योगदान हो, उनकी भागीदारी हो, हम उसको लेकर आगे बढ़ें। कभी-कभी जब हम 1857 के स्वातंत्र्य संग्राम की ओर देखेंगे, हमारे आदिवासी क्षेत्रों में 1857 के स्वातंत्र्य संग्राम में जो योगदान दिया गया है, वह कभी हमें पढ़ने को नहीं मिला है। इतने महान स्वर्णिम पृष्ठों को हम कैसे भूल सकते हैं? हम इन चीजों को याद कराने की कोशिश कर रहे हैं। हमारी कोशिश है कि देश आत्मविश्वास से भरा हुआ हो, देश आगे बढ़े।

आदरणीय सभापति जी, महिलाओं का सशक्तिकरण भी हमारे लिए एक प्राथमिकता है। भारत जैसे देश में, हमारी विकास यात्रा में जो सबके प्रयास का विषय है, उस सबके प्रयास में सबसे बड़ी भागीदार हमारी माताएं और बहनें हैं, देश की 50 प्रतिशत जनसंख्या है। और इसलिए भारत के समाज की विशेषता है कि वह अपनी परंपराओं में सुधार करता है, बदलाव भी करता है, यह एक जीवंत समाज है। हर युग में ऐसे महापुरुष निकलते हैं, जो हमारी बुराइयों से समाज को मुक्त करने के लिए प्रयास करते हैं। और हम जानते हैं कि महिलाओं के संबंध में भी भारत में केवल आज ही चिंतन नहीं होना है, बल्कि पहले से हमारे यहाँ पर चिंतन हो रहा है, उनके सशक्तिकरण को हम प्राथमिकता दे रहे हैं। अगर हमने maternity leave बढ़ाई है, तो यह एक प्रकार से हमारा महिलाओं के सशक्तिकरण और परिवार के सशक्तिकरण का प्रयास है। हम इस दिशा में काम कर रहे हैं। 'बेटी बचाओ-बेटी पढ़ाओ' योजना का परिणाम है कि जेंडर रेश्यो में हमारे यहां जो असंतुलन था, उसमें काफी अच्छी स्थिति में हम पहुंच गए हैं। जो रिपोर्ट्स आ रही हैं, उनमें आज हमारे यहाँ कुछ स्थानों पर तो पुरुषों से अधिक माताओं, बहनों की संख्या बढ़ रही है। यह बड़े आनंद का विषय है, गौरव का विषय है। जो बुरे दिन हमने देखे थे, हम उसमें से बाहर आए हैं और इसलिए हमें प्रयास भी करना चाहिए।

आज एनसीसी में हमारी बेटियाँ हैं, सेना में हमारी बेटियाँ हैं, वायु सेना में हमारी बेटियाँ हैं, नौ सेना में हमारी बेटियाँ हैं। तीन तलाक की कुप्रथा को हमने खत्म किया है। मैं जहाँ जाता हूँ, वहाँ मुझे उन माताओं, बहनों का आशीर्वाद मिलता है, क्योंकि जब तीन तलाक की प्रथा खत्म होती है, तब सिर्फ बेटियों को न्याय मिलता है - ऐसा नहीं है, बल्कि उस पिता को भी न्याय मिलता है, उस भाई को भी न्याय मिलता है, जिसकी बेटी तीन तलाक के कारण घर लौटकर आती है, जिसकी बहन तीन तलाक के कारण घर लौटकर आती है, इसलिए यह पूरे समाज के कल्याण के लिए है। यह सिर्फ महिलाओं के लिए है और पुरुषों के खिलाफ है - ऐसा नहीं है। यह मुसलमान पुरुष के लिए भी उतना ही उपयोगी है, क्योंकि वह भी किसी बेटी का बाप है, वह भी किसी की बेटी का भाई है, और इसलिए यह उसका भी भला करता है, उसको भी सुरक्षा देता है। कुछ कारणों से लोग बोल पाएं या न बोल पाएं, लेकिन इस बात को सभी लोग गौरव की, आनंद की बात बोलते हैं।

हमने कश्मीर में जो धारा 370 को हटाया है, उससे वहाँ की माताओं, बहनों को एम्पावर किया है। उनको जो अधिकार नहीं दिए गए थे, वे अधिकार हमने दिलवाए हैं और उन अधिकारों के कारण आज उनकी ताकत में बढ़ोतरी हुई है। आज शादी की उम्र के भी मानक तय किए गए हैं। क्या कारण है

कि आज के युग में मेल और फीमेल के बीच में अंतर होना चाहिए? क्या जरूरत है? यदि बेटा-बेटी एक समान हैं, तो यह हर जगह पर होना चाहिए, इसलिए बेटा-बेटी की शादी की उम्र एक समान हो, हम उस दिशा में आगे बढ़ें। मुझे विश्वास है कि कुछ ही समय में यह सदन उस विषय में भी सही निर्णय लेकर हमारी माताओं, बहनों के कल्याण के लिए काम करेगा। आदरणीय सभापति जी, यह वर्ष गोवा के 60 वर्ष के एक महत्वपूर्ण कालखंड का वर्ष है। गोवा मुक्ति को 60 साल हुए। मैं आज ज़रा उस चित्र के बारे में कहना चाहता हूँ। हमारे कांग्रेस के मित्र जहाँ भी होंगे, जरूर सुनते होंगे। आज गोवा के लोग मेरी बात को जरूर सुनते होंगे। जिस प्रकार से सरदार पटेल ने हैदराबाद के लिए रणनीति बनाई, initiative लिए, जिस प्रकार से सरदार पटेल ने जूनागढ़ के लिए रणनीति बनाई, कदम उठाए, अगर सरदार साहब की प्रेरणा लेकर गोवा के लिए भी वैसी ही रणनीति बनाई होती, तो गोवा को हिन्दुस्तान के आजाद होने के 15 साल बाद तक गुलामी में नहीं रहना पड़ा होता। भारत की आजादी के 15 साल के बाद गोवा आजाद हुआ। उस समय के, 60 साल पहले के अखबार, उस ज़माने की मीडिया रिपोर्ट्स बताती हैं कि तब के प्रधान मंत्री, पंडित नेहरू की अंतरराष्ट्रीय छवि का क्या होगा, यह उनकी सबसे बड़ी चिंता का विषय था। दुनिया में मेरी छवि बिगड़ जाएगी, तो! इसलिए उनको लगता था कि गोवा की औपनिवेशिक सरकार पर आक्रमण करने से उनकी जो एक global leader की, शांतिप्रिय नेता की छवि है, वह चकनाचूर हो जाएगी। गोवा का जो होता है, होने दो, गोवा को जो झेलना पड़े, झेलने दो, मेरी छवि को कोई नुकसान न हो। इसलिए जब वहाँ सत्याग्रहियों पर गोलियाँ चल रही थीं, विदेशी सल्तनत गोलियाँ चला रही थी, हिन्दुस्तान का हिस्सा, हिन्दुस्तान के ही मेरे भाई-बहन, उन पर गोलियाँ चल रही थीं, तब हमारे देश के प्रधान मंत्री ने कहा था कि मैं सेना नहीं दूँगा, मैं सेना नहीं भेजूँगा। सत्याग्रहियों की मदद करने से उन्होंने इनकार कर दिया था। यह गोवा के साथ कांग्रेस का किया हुआ जुल्म है। और इससे गोवा को 15 साल ज्यादा गुलामी की जंजीरों में जकड़ कर रखा गया और गोवा के अनेक वीर पुत्रों को बलिदान देना पड़ा, लाठी-गोलियों के बीच जिंदगी बसर करनी पड़ी। ये हाल पैदा किए थे! पंडित नेहरू ने 15 अगस्त, 1955 को लाल किले से जो कहा था, मैं ज़रा quote करना चाहता हूँ। अच्छा होता, कांग्रेस के मित्र यहाँ होते, तो नेहरू जी का नाम सुन कर कम से कम उनका दिन बहुत अच्छा जाता, इसलिए उनकी प्यास बुझाने के लिए मैं आजकल बार-बार नेहरू जी को भी याद करता हूँ। नेहरू जी ने कहा था, लाल किले से कहा था, मैं उनको quote करता हूँ। "कोई धोखे में न रहे" -- भाषा देखिए -- "कोई धोखे में न रहे कि हम वहाँ फौजी कार्रवाई करेंगे। कोई फौज गोवा के आस-पास नहीं है। अंदर के लोग चाहते हैं कि कोई शोर मचा कर ऐसे हालात पैदा करें कि हम मजबूर हो जाएँ फौज भेजने के लिए। हम नहीं भेजेंगे फौज। हम उसको शांति से तय करेंगे। समझ लें सब लोग इस बात को"। यह हुंकार, 15 अगस्त को गोवावासियों के aspirations के खिलाफ कांग्रेस के नेता के बयान हैं। पंडित नेहरू जी ने आगे कहा था कि "जो लोग वहाँ जा रहे हैं"। लोहिया जी समेत सब लोग वहाँ सत्याग्रह कर रहे थे, आंदोलन कर रहे थे, देश के सत्याग्रही जा रहे थे। हमारे कर्णाटक केसरी, जगन्नाथ राव जोशी जी के नेतृत्व में सत्याग्रह हो रहा था।

पंडित नेहरू जी ने क्या कहा, 'जो लोग वहां जा रहे हैं, उनको वहां जाना मुबारक हो...', देखिए, मज़ाक देखिए। अपने देश की आज़ादी के लिए लड़ने वाले मेरे ही देशवासियों के लिए क्या भाषा प्रयुक्त हुई है! उसमें कितना अहंकार है! वे कहते हैं, '...जो लोग वहां जा रहे हैं, उनको वहां जाना मुबारक हो, लेकिन यह भी याद रखें कि अगर अपने को सत्याग्रही कहते हैं, तो सत्याग्रह के उसूल, सिद्धांत और रास्ते भी याद रखें। सत्याग्रह के पीछे फौजें नहीं चलतीं और न ही फौजों की पुकार होती है।' असहाय छोड़ दिया गया मेरे ही देश के नागरिकों को, यह गोवा के साथ किया गया। गोवा की जनता कांग्रेस के इस रवैये को कभी भूल नहीं सकती है।

आदरणीय सभापति जी, हमें यहां freedom of expression पर भी बड़े भाषण दिए गए और आए दिन हमें freedom of expression के बारे में समझाया जाता है। मैं आज एक घटना के बारे में बताना चाहता हूं और यह घटना भी गोवा के ही एक सपूत की है, गोवा की सम्माननीय धरती के एक बेटे की है। अभिव्यक्ति के सम्बन्ध में क्या होता था, कैसे होता था, इसका एक उदाहरण मैं देना चाहता हूं। 'अभिव्यक्ति की स्वतंत्रता' की बातें करने वाले लोगों का आज मैं इतिहास खोल रहा हूं कि उन्होंने क्या किया। लता मंगेशकर जी के निधन से आज पूरा देश दुखी है, देश को बहुत बड़ी चोट लगी है। लता मंगेशकर जी का परिवार गोवा का है, लेकिन उनके परिवार के साथ कैसा सलूक किया, यह भी देश को जानना चाहिए। लता मंगेशकर जी के छोटे भाई, पंडित हृदयनाथ मंगेशकर जी गोवा की गौरवपूर्ण संतान हैं, गोवा की धरती के बेटे हैं। वे All Indian Radio में काम करते थे, लेकिन उन्हें All India Radio से निकाल दिया गया। उनका गुनाह क्या था? उनका गुनाह यह था कि उन्होंने वीर सावरकर की देशभक्ति से भरी एक कविता की All India Radio पर प्रस्तुति दी थी।...(व्यवधान)... आप देखिए! हृदयनाथ जी ने अपने एक interview में बताया, उनका वह interview available है, जिसमें उन्होंने कहा, जब वे सावरकर जी से मिले कि मैं आपका गीत गाना चाहता हूं, तो सावरकर जी ने उनसे कहा, "क्या तुम मेरी कविता गा कर जेल जाना चाहते हो?" हृदयनाथ जी ने देशभक्ति से भरी उनकी कविता को संगीतबद्ध किया, उसके बाद आठ दिन के अंदर उनको All India Radio से निकाल दिया गया।...(व्यवधान)... यह आपका freedom of expression है! ये स्वतंत्रता की आपकी झूठी बातें देश के सामने आपने रखी हैं! कांग्रेस की सरकारों के दौरान किस प्रकार के जुल्म हुए, ऐसा सिर्फ गोवा के बेटे, हृदयनाथ मंगेशकर जी के साथ ही नहीं हुआ, इसकी सूची काफी लम्बी है। मजरुह सुल्तानपुरी जी को पंडित नेहरू की आलोचना करने के लिए एक साल के लिए जेल में बंद कर दिया गया।...(व्यवधान)... नेहरू जी के रवैये की आलोचना करने के लिए प्रोफेसर धर्मपाल जी को जेल में डाल दिया गया था।...(व्यवधान)... प्रसिद्ध संगीतकार किशोर कुमार जी को emergency में इन्दिरा जी के सामने न झुकने के कारण और emergency के पक्ष में न बोलने के कारण आपातकाल में निकाल दिया गया था।...(व्यवधान)... हम सभी जानते हैं कि एक विशेष परिवार के खिलाफ अगर कोई थोड़ी सी भी आवाज़ उठाता है या ज़रा भी आंख ऊँची करता है, तो क्या होता है। सीताराम केसरी जी के बारे में हम सभी भली-भांति जानते हैं, उनके साथ क्या हुआ, यह हमें पता है।

आदरणीय सभापति जी, मेरी इस सदन के सभी सदस्यों से प्रार्थना है कि भारत के उज्ज्वल भविष्य पर भरोसा करें, 130 करोड़ देशवासियों की सामर्थ्य पर हम भरोसा करें। बड़े लक्ष्य लेकर इसी सामर्थ्य के आधार पर देश को नई ऊँचाई पर ले जाने के लिए हम कृतसंकल्पी बनें।

आदरणीय सभापति जी, हमें मेरे-तेरे, अपने-पराये इस परम्परा को खत्म करना होगा और एक मत से, एक भाव से, एक लक्ष्य से, एक साथ चलना, यही देश के लिए समय की मांग है। एक स्वर्णिम काल है, पूरा विश्व भारत की तरफ बड़ी आशा और बड़े गर्व से देख रहा है। ऐसे समय में हम मौका गंवा न दें- देशवासियों के कल्याण के लिए इससे बड़ा कोई अवसर आने वाला नहीं है- यह मौका हम पकड़ लें, 25 साल की यात्रा हमें कहां से कहां पहुंचा सकती है, हमारे देश के लिए, हमारी परम्पराओं के लिए हम गौरव करें। हम बड़े विश्वास के साथ एक साथ मिलकर चलेंगे। हमारे यहां शास्त्रों में कहा गया है -

"सं गच्छध्वं सं वदध्वं सं वो मनांसि जानताम्।"

यानी हम साथ चलें, साथ चर्चा करें, मिलकर हर कार्य करें, इसी आह्वान के साथ मैं राष्ट्रपति जी के अभिभाषण का अनुमोदन करता हूं, उनका धन्यवाद भी करता हूं और सभी आदरणीय सदस्यों ने जो सहभाग किया, अपने विचार रखे, उनका भी धन्यवाद करता हूं, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: I shall now put the amendments which have been moved to vote. Amendments (Nos. 1 to 6) and Amendments (Nos. 21 to 24) by Shri Bikash Ranjan Bhattacharyya; are you withdrawing the amendments or shall I put them to vote?

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I am pressing the Amendments.

MR. CHAIRMAN: I shall now put the Amendments (Nos. 1 to 6 and 21 to 24) by Shri Bikash Ranjan Bhattacharyya to vote.

The Amendments (Nos. 1 to 6 and 21 to 24) were negatived.

MR. CHAIRMAN: Amendments (Nos. 7 to 14) are by Shri Shaktisinh Gohil; not present. I shall now put the Amendments (Nos. 7 to 14) to vote.

The Amendments (Nos. 7 to 14) were negatived.

MR. CHAIRMAN: Now, Amendments (Nos. 15 to 20) by Shrimati Jharna Das Baidya; are you pressing the Amendments?

SHRIMATI JHARNA DAS BAIDYA (Tripura): Yes, Sir.

MR. CHAIRMAN: I shall now put the Amendments (Nos. 15 to 20) by Shrimati Jharna Das Baidya to vote.

The Amendments (Nos. 15 to 20) were negatived.

MR. CHAIRMAN: Now, Amendments (Nos. 34 to 41) by Shri Elamaram Kareem; are you withdrawing the Amendments or pressing them?

SHRI ELAMARAM KAREEM (Kerala): Sir, I am pressing them.

MR. CHAIRMAN: I shall now put the Amendments (Nos. 34 to 41) by Shri Elamaram Kareem to vote.

The Amendments (Nos. 34 to 41) were negatived.

MR. CHAIRMAN: Now, Amendments (Nos. 42 to 51) by Shri M. Shanmugam; are you pressing the Amendments?

SHRI M. SHANMUGAM (Tamil Nadu): Yes, Sir.

MR. CHAIRMAN: I shall now put the Amendments (Nos. 42 to 51) by Shri M. Shanmugam to vote.

The Amendments (Nos. 42 to 51) were negatived.

MR. CHAIRMAN: Now, Amendments (Nos. 52 to 59) by Shri K. Somaprasad; are you pressing the Amendments?

SHRI K. SOMAPRASAD (Kerala): Yes, Sir.

MR. CHAIRMAN: I shall now put the Amendments (Nos. 52 to 59) by Shri K. Somaprasad to vote.

The Amendments (Nos. 52 to 59) were negatived.

MR. CHAIRMAN: Now, Amendments (Nos. 70 to 73) by Shri Digvijaya Singh.

श्री दिग्विजय सिंह (मध्य प्रदेश): महोदय, लेकिन प्रधान मंत्री जी ने महंगाई के बारे में कुछ नहीं कहा, बेरोजगारी के बारे में कुछ नहीं कहा ...(व्यवधान)... उन्होंने दुनिया भर की बात की ...(व्यवधान)..

MR. CHAIRMAN: Are you pressing or withdrawing the Amendments? ...(Interruptions).. If you are withdrawing them, I would not put them to vote. ...(Interruptions).. Mr. Bikash Bhattacharya, I will have to name you. This is not the way. I have been noticing that continuously, since morning, you have been suffering with this problem and making us suffer too. If you don't like it, then walk out. ...(Interruptions).. I can't do anything else. I can't do anything because it is for the House. If you don't like a particular speech, don't like it. I am not forcing you.

1.00 P. M.

Shri Digvijaya Singh, are you withdrawing the Amendments?

SHRI DIGVIJAYA SINGH: No, Sir. I am pressing my Amendments.

MR. CHAIRMAN: I shall now put the Amendments (Nos. 70 to 73) by Shri Digvijaya Singh to vote.

The Amendments (Nos. 70 to 73) were negatived.

MR. CHAIRMAN: Now, Amendments (Nos. 74 to 81) have been moved by Shrimati Priyanka Chaturvedi. Are you pressing?

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Yes, Sir. I am pressing my Amendments.

MR. CHAIRMAN: I shall now put the Amendments (Nos. 74 to 81) by Shrimati Priyanka Chaturvedi to vote.

The Amendments (Nos. 74 to 81) were negatived.

MR. CHAIRMAN: Now, Amendments (Nos. 82 to 89) have been moved by Shri Tiruchi Siva. Are you withdrawing the Amendments or pressing them?

SHRI TIRUCHI SIVA (Tamil Nadu): I am pressing my Amendments.

MR. CHAIRMAN: I shall now put the Amendments (Nos. 82 to 89) by Shri Tiruchi Siva to vote.

The Amendments (Nos. 82 to 89) were negatived.

MR. CHAIRMAN: Now, Amendments (Nos. 90 to 99) have been moved by Shri K.C. Venugopal. He is not there.

The Amendments (Nos. 90 to 99) were negatived.

MR. CHAIRMAN: As all the Amendments are negatived, I shall now put the Motion to vote. The question is:

"That an Address be presented to the President in the following terms:-

"That the Members of the Rajya Sabha presented in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2022."

The motion was adopted.

THE UNION BUDGET, 2022-23

MR. CHAIRMAN: Now, the Union Budget, 2022-23 - General discussion. Time allotted is eleven hours. So, please keep this in mind. I request everyone to please follow the rules and regulations and then speak accordingly. We now start the discussion. Shri P. Chidambaram to initiate the discussion. You have 25 minutes.

SHRI JAIRAM RAMESH (Karnataka): Please bring the House to order, Sir.

MR. CHAIRMAN: Please, whoever is leaving, they should leave quietly. Otherwise, please sit down. The discussion on Budget has started. Shri P. Chidambaram is going to initiate the discussion. प्लीज़, खड़े मत होइए।

(उपसभापति महोदय पीठासीन हुए)

श्री जयराम रमेश : सर, सबको शांत कराइये।

श्री उपसभापति : कृपया अपनी सीट पर बैठें, बजट पर discussion होगा। प्लीज़, माननीय श्री पी.चिदम्बरम बोलेंगे।

SHRI P. CHIDAMBARAM (Maharashtra): Mr. Deputy Chairman, on behalf of the Congress Party, I wish to ..(*Interruptions*)..

SHRI JAIRAM RAMESH: Deputy Chairman, Sir, please bring the House to order.

MR. DEPUTY CHAIRMAN: I request to all, let him continue, please. ..(*Interruptions*).. I have requested to all. Mr. Jairam Ramesh, let him speak, please.

SHRI P. CHIDAMBARAM: I wish to speak on the Union Budget presented by the ..(*Interruptions*)..

SHRI RIPUN BORA (Assam): His mike is not on, Sir.

MR. DEPUTY CHAIRMAN: His mike is on. Please do not disturb, Mr. Ripun Bora. Mike is working.

SHRI P. CHIDAMBARAM: I wish to speak on the Budget presented by the hon. Finance Minister. I am happy I am speaking in the Council of the States, otherwise known as the Rajya Sabha under the Constitution. Had the Congress Party not been there, this would still be, under the Government of India Act, 1919, the Council of the Princes; and instead of us, there would have been regional rulers sitting with their shining armours and flowing turbans, speaking in praise of Queen Elizabeth II who has completed 70 years in the thrown. Thank God for the Congress, we have a Rajya Sabha and I am able to speak to you.

Sir, before we were obliged to walk out, the Prime Minister was speaking eloquently about jobs and employment. I want to humbly submit to him a statistic which he should use in his next speech. As on 31.3.21, there were 8,72,243 vacancies in the Central Government. And the almighty Government of India recruited 78,264 persons to these vacancies, leaving nearly eight lakh vacancies vacant as of today. This is a statistic which I am sure the Prime Minister will welcome and he will use it in his next speech.

There is much I liked about the Budget, but since I have decided to speak only for a few minutes, I leave it to my friends. But the best thing I liked about the hon. Finance Minister's Budget Speech was that it was the shortest speech -- 90 minutes. Thank you, Madam. And returning the compliment, I will also keep my reply very short.

Firstly, Sir, you would have seen that disruption is a way for change and innovation. There is disruption today in business. There is disruption in science. There is disruption in technology. There is disruption in every activity because disruption creates innovation and it creates the urge to bring about a change. I am a member of the *tukde-tukde* gang which is the Hindi version of the word 'disruption'. I am not worried because in this hon. Parliament a question was asked who are the members of the *tukde-tukde* gang and the hon. Minister said, "We have no data available on the *tukde-tukde* gang. There is no data available on the *tukde-tukde* gang. There is no data available on the oxygen shortage deaths. There is no data available on the bodies

flowing on the rivers. There is no data available on how many migrants walked back to their homes. There is no data available on doubling farmers' income which should have been done in 2022. This is a no-data-available Government, otherwise the NDA Government. But I have some data. And I want you and the hon. House to look at this data.

Last year, the hon. Finance Minister projected the 2021-22 fiscal deficit at 6.8 per cent. I cautioned, saying it will not be contained in 6.8 per cent. They said they will do better than 6.8 per cent. They have actually done better than 6.8 per cent. They have done 6.9 per cent.

[THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA) *in the Chair.*]

On disinvestment, the target was fixed as Rs.1,75,000 crore. I cautioned, that will be indiscriminate disinvestment and that will be mindless disinvestment. I am grateful to the Government for accepting our caution and collecting only Rs.78,000 crore as against the target of Rs.1,75,000 crore.

On capital expenditure, let us look at some very important data. In 2021-22, the Budget Estimates projected capital expenditure as Rs.5,54,236 crore. This Budget also lays great emphasis on capital expenditure. So, the Government's capital expenditure will drive growth; the Government's capital expenditure will crowd in private investment. I have seen a number of statements made by the hon. Minister as well as her officers. So, I think, it is very important that we look at capital expenditure. Now, the Budget Estimate for 2021-22 was Rs.5,54,236 crore but the Revised Estimate came as a pleasant surprise. It was Rs.6,02,711 crore. I was pleasantly surprised until we got into the finer print and we found that Rs.6,02,711 crore includes a one-time debt payment of Air India of Rs.51,971 crore. That is not a capital expenditure. That is repayment to the bank. If you deduct that amount, it will be about Rs.5,52,000 crore which is less than the Budget Estimate. I could go on and give a lot of data but I won't burden my speech with more data.

Let us look at some other things. I think the Government believes that people have short memories. I am grateful to my friend, Swaminathan Aiyar, who pointed out in

a recent article that two years ago, the Government promised to privatise BPCL, Container Corporation of India and Shipping Corporation of India. There is no word in this year's Budget on what progress they have made. Last year, the hon. Finance Minister said that she would privatise two public sector banks and one insurance company. There is no word in this Budget about what happened. Last year, for the third time, they promoted what is called the National Monetisation Pipeline with different names and different years, and they said that they will raise Rs.6,00,000 crore by selling old infrastructure over four years. One year has passed. There is no word on that. The Railways said that 151 passenger trains on 109 routes will be bid out to private sector. There was a tremendous response to this announcement. Do you know how many people responded? Zero! Zero bids came for this announcement. Why do you make these announcements? Some of them are bad announcements. Some of them may be good announcements. Why do you make these announcements if you do not have the capacity to execute any of these announcements? That is why, we don't take these announcements seriously. We only look at the Outcome Budget. There is no purpose at all in looking at this Government's proposals in the Budget. I only want to look at the Outcome Budget.

Now, Sir, I believe that a Government must have an overarching economic philosophy. You may criticize it; you may say that it is a good philosophy or a bad philosophy. But, I think it is very essential that a Government must have an overarching economic philosophy. My party has one and we said so when we released the Manifesto for 2019. It is based on 3Ws. The first 'W' means work, the second 'W' means welfare and the third 'W' means wealth. We are not against creation of wealth. Wealth must be created but work and jobs must be created and welfare must be promoted. Now, let us take jobs and I am going to leave the others to my friends. Let us take jobs. We have a population of 139 crore people of which the work force is 94 crore. But the labour force participation rate, which is defined as a proportion of the total population, is 37.5 per cent which translates to 52 crore. Of the workforce, only 52 crore have some kind of a job, regular or irregular. The median age of India is 28.43. 50 per cent of Indians are below the age of 28.43 and presumably looking for jobs. The Government promised 2 crore jobs a year. They should report to us as to how many jobs were created. According to the CMIE's data on unemployment, which is the only reliable data because the Government does not put out data on unemployment

any more, urban unemployment this morning was 7.9 per cent; rural unemployment was 6.54 per cent. And the Budget speech had one statement about job creation that through *Gati Shakti* and infrastructure, 60 lakh jobs would be created in five years. So, that is about 12 lakh jobs a year. The annual addition to the labour force is 47.5 lakhs. If 47.5 lakh people are coming into the labour force, workforce, every year and you are creating 12 lakh jobs, what would the rest do? The answer is very simple. They would fry and sell *pakodas*.

Sir, finally, I believe that every Budget is contextual. What is the context in which we are? What is the context of the Indian economy today? There is an old Tamil verse and I would not recite it. It is attributed to *Nanneri*, a work composed by Siva Prakasar. Sometimes it is attributed to Thiruvartuppa of Vallalar but the keywords are "place, meaning/context, task, time". Tamil is a very rich language. What is 'context' has been explained in beautiful four words - *Idam Porul Yaeval Kaalam*. Economic policy is contextual. What is the context today? In 2016-17, India's GDP grew by 8.3 per cent. In 2019-20, it slid down year by year to 3.7 per cent and in 2020-21, the pandemic year, we hit a recession. I would leave out that year but in four years, this Government has brought down the growth rate -- pre-pandemic -- from 8.3 per cent to 3.7 per cent. In 2019-20, the GDP in constant terms was 145 lakh crore rupees. In 2020-21, the pandemic year, it came down to 135 lakh crores. We are growing only when we go back to 145 lakh crore. 145 lakh crore is the last benchmark that we hit. India is growing only when it gets back to 145 lakh crore in constant prices and grows higher. We have not reached that stage. The Government claims that we are running fast but we are running fast to stay in the same place. You have to run fast to go ahead. You cannot run fast in the same place. This is not a treadmill.

Sir, the Budget papers say that nominal growth in the next year 2022-23 would be 11.1 per cent. I have heard the new Chief Economic Advisor saying, 'Real growth would be 8 per cent.' Now, the hon. Finance Minister must clarify to this House as to which is correct. Will nominal growth be 11.1 per cent and real growth be 8 per cent? In which event, is the hon. Finance Minister assuring this House that inflation would be only about

* English translation of the original speech delivered in Tamil.

3.1 per cent? Sir, one of the numbers is wrong. Either the Budget number of nominal growth rate at 11.1 per cent is wrong or the new Chief Economic Advisor's prediction that real growth will be 8 per cent is wrong. This has to be clarified.

Sir, I said that I support the creation of wealth but we have to create work and we have to promote welfare. Let me end by what the Government has done for welfare or not done for welfare in this context. So, let us play the context. India's economy has not yet recovered to the level of pre-pandemic year. Everybody will agree with that. In the last two years, millions of jobs have been lost. Sixty lakh MSMEs have been closed down, according to the Association of MSMEs. Eighty four per cent of households have suffered a loss of income. Per capita income has declined. Per capita expenditure has declined, and 4.6 crore people have been pushed into extreme poverty. Huge learning loss among school children especially, children who live in rural India and are enrolled in Government schools and have no access to devices. Malnutrition, stunting and wasting among children has increased according to the World Health Report. India's rank in the Global Hunger Index has fallen to 101 out of 116 countries. WPI inflation is estimated by the Government's own numbers is over 12 per cent and the CPI inflation at 5.3 per cent. There is flight of talent from India, business talent, engineering talent, medical talent and science talent is fleeing India. There are emergence of monopolies and duopolies. There is crony-capitalism. The top-ten per cent of India garner 57 per cent of the national income and holds 77 per cent of the nation's wealth. Sir, 102 billionaires have become 142 billionaires and the 142 billionaires' wealth has increased from twenty three lakh crore rupees to fifty three lakh crore rupees in two years. This is in the context of India. In this context, what has the Budget done for welfare? The subsidy for petroleum for this year and the next year from Rs. 6,517 crore cut to Rs. 5,813 crore; Fertilizer from a lakh and forty thousand crore rupees to a lakh and five thousand crore rupees; Food from Rs. 2,86,219 crore to Rs. 2,06,481 crore. In Agriculture, from 4.3 per cent of GDP to 3.84 per cent of GDP; crop insurance from Rs. 15,989 crore to Rs. 15,500 crore and MGNREGA from Rs. 98,000 crore to Rs. 73,000 crore. Welfare has been thrown to the wind. Work has not been created and welfare has been thrown to the wind, and you say, 'we are creating wealth.' You are creating wealth for whom, for the 142 billionaires or for the crony capitalists? Who are you creating wealth for? If wealth is not shared, what is the point of creating wealth? This Government has forgotten the poor. The word 'Poor' occurs twice in the Budget; the word 'Jobs' occurs thrice in the Budget and one

name occurs six times, and I compliment the Finance Minister for being loyal to her Prime Minister. You have forgotten the poor. Let me end by saying that the poor will not forget you; the poor have long memories. Thank you.

श्री अरुण सिंह (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, जो केंद्रीय बजट 2022-23 आया है, उसके बारे में अभी माननीय सदस्य बोल रहे थे। अगर हम देखें तो यह बजट समावेशी है, इस बजट में 'आत्मनिर्भर भारत' की अर्थव्यवस्था की छाप भी है और यह नए भारत के संकल्प से सिद्धि की ओर अग्रसर भी है।

अभी माननीय सदस्य कह रहे थे कि आपने गरीबों को छोड़ दिया, उनके लिए कुछ नहीं किया। आज पूरा बजट और मोदी सरकार गांवों, गरीबों और किसानों के प्रति समर्पित है। सबसे पहले सरकार चिन्ता करती है कि हमारा गरीब खुशहाल कैसे हो, उसे मूल सुविधाएं कैसे मिलें, इसलिए आज गांव, गरीब, और किसान प्रधान मंत्री मोदी जी को अपने मसीहा के रूप में देखते हैं। वित्त मंत्री जी द्वारा पेश किये गये बजट को हम कह सकते हैं कि यह युवाओं का भी बजट है, यह उनकी आशाओं और आकांक्षाओं की भी पूर्ति करता है, यह रोजगारपरक बजट है।

अभी इसकी डिटेल्स हम आपको बताएंगे। यह development-oriented Budget है और इसी के साथ यह वित्तीय स्थिरता को प्रदान करने वाला बजट है। इस दूरदर्शी बजट की, जो देश के प्रधान मंत्री जी के नेतृत्व में निर्मला सीतारमण जी ने यहां रखा है, हम प्रशंसा करते हैं। मैं माननीय प्रधान मंत्री जी का अभिनंदन करता हूं। मैं कहता हूं कि यह बजट गांव, गरीब और किसानों को समर्पित है, जो कोविड की वैश्विक महामारी के बीच आया है। पिछले 100 वर्षों में पूरी दुनिया ने जो नहीं देखा था, वह देखा, जो पूरी सृष्टि के लिए तकलीफदेह था। भारत की 130 करोड़ की आबादी में से गरीबों को किस प्रकार से बचाया जाये, वे कैसे भूखे पेट न सोयें, इसकी चिन्ता सरकार ने की। जब lockdown लगा तो उसी समय, उसी दिन सबसे पहले अगर घोषणा हुई तो प्रधान मंत्री जी की ओर से 80 करोड़ लोगों को पांच किलो अनाज देने की घोषणा हुई। जो पांच किलो अनाज गरीबों को दिया जा रहा है, वह पिछले 19 महीने से लगातार दिया जा रहा है और सरकार 2,80,000 करोड़ रुपये इस पर खर्च कर रही है, इसीलिए देश का गरीब, आम जनमानस प्रधान मंत्री मोदी जी के साथ है।

अभी माननीय सदस्य 'मनरेगा' की बात कर रहे थे, 'मनरेगा' में आपके समय में, कांग्रेस के समय देखिये तो केवल 33 हजार करोड़ रुपये का बजट होता था, लेकिन यह मोदी सरकार है, जिसने पिछले वर्ष 73 हजार करोड़ रुपये का बजट रखा और लोगों पर संकट आया तो 73 हजार से 98 हजार करोड़ रुपये 'मनरेगा' के अन्तर्गत इन्होंने खर्च करने का काम किया। फिर उसके बाद भी आप कहते हैं कि आपने इनका ध्यान नहीं रखा।

देश की आजादी के बाद लोगों के पास पक्के मकान नहीं थे। कांग्रेस पार्टी ने पांच दशक तक राज किया, लेकिन पक्के मकान गरीबों के पास नहीं थे। हम गांवों में जाते थे तो देखते थे कि जो मकान थे भी, 'इन्दिरा आवास योजना' के अन्तर्गत जो मकान बनते थे, उनमें बहुत कम पैसा उनको दिया जाता था, उसमें से भी रिश्वत होती थी, इसलिए उन मकानों की छत ही नहीं होती थी। आप अधिकांश गांवों में जाकर देख लीजिए, 'इन्दिरा आवास योजना' में या तो लोग गाय-बैल उसके अंदर बांध रहे हैं, मवेशियों को बांधने का काम कर रहे हैं या उसके अन्दर भूसा रखा गया है, वे रहने योग्य नहीं हैं। आज प्रधान मंत्री मोदी जी के नेतृत्व में पी.एम. आवास योजना में, जो पहले प्रति व्यक्ति 70 हजार रुपया दिया जाता था, वह 1,20,000 रुपये करने का काम इस सरकार ने किया है। इस 1,20,000 रुपये के साथ-साथ जो gas connection है, उसके लिए भी राहत है, बिजली कनेक्शन के लिए भी अलग से पैसा है, यह भी उसमें जोड़ा गया है और उसमें शौचालय बनाया जाता है तो उसके लिए भी अलग से राहत दी जाती है। कुल मिलाकर लगभग डेढ़ लाख रुपये एक व्यक्ति को मिलते हैं। इसका area भी बढ़ाया गया है, अब 25 स्क्वायर मीटर के एरिया में मकान बन रहे हैं और दो करोड़ से अधिक मकान बन चुके हैं। इस बजट में गरीबों के मकान के लिए प्रधान मंत्री मोदी जी ने 48 हजार करोड़ रुपये रखे हैं जिसके माध्यम से वर्ष 2022-23 में 80 लाख नए मकान बनाए जाएंगे। हम गांवों में जा रहे हैं, चुनाव प्रचार में भी देख रहे हैं कि गांव के जो लोग लखपति बने हैं, अगर वहां से खड़े होकर भाषण दें, तो केवल मोदी, मोदी की आवाज़ ही आती है। महिलाएं यह कहती हैं कि जिस मकान के अंदर हम रह रहे हैं, वह प्रधान मंत्री मोदी जी ने दिया है। उसी गांव में जाकर देखिए, यूपीए के समय, कांग्रेस के समय जो मकान बनाए गए थे, जैसा मैंने कहा उनमें भूसा रखा जाता है, गाय-बैल बांधे जाते हैं। प्रधान मंत्री मोदी जी के प्रति लोगों का यह विश्वास है। गरीब खुशहाल कैसे रहे, वह स्वस्थ कैसे रहे, उन्होंने इसकी चिंता की। देश की आजादी के बाद जिन्होंने पांच दशक से ऊपर राज किया, उन्होंने कभी यह नहीं सोचा कि लोगों को स्वच्छ पीने का पानी मिलना चाहिए। शरीर में आधी बीमारी प्रदूषित पानी पीने के कारण होती है। सर, बड़े-बड़े बजट तो आए, लेकिन उस बजट में स्वच्छ पीने के पानी का प्रोविजन ही नहीं किया गया। यदि प्रोविजन किया भी गया, तो वह केवल हजार, दो हजार, पांच हजार करोड़ रुपये ही किया गया। हम सबको यह मालूम है कि कई जगह पीने का पानी हैंडपम्प से लेते हैं, वह प्रदूषित होता है; तालाब से लेते हैं, वह भी प्रदूषित होता है। कई दूर-दराज के लोग नदियों से जाकर पानी लाते हैं, जिसमें तीन से चार घंटे का समय लगता है। उसके बाद वे उस पानी को बचाकर रखते हैं कि किसी तरीके से वह पानी दो-तीन दिन तक चल सके। मैं आपको बताना चाहता हूं कि किसी ने भी उनके कष्ट को नहीं देखा। आज अधिकांश बीमारी प्रदूषित पानी के कारण ही होती है। देश के प्रधान मंत्री, मोदी जी ने 15 अगस्त, 2019 को 'जल जीवन मिशन' की शुरुआत की। इस मिशन का उद्देश्य यह था कि देश के हर नागरिक को, हर गरीब को "नल से जल" मिलना चाहिए। जब वह स्वस्थ रहेगा, उसको शुद्ध पीने का पीने मिलेगा, तो भारत की विकास दर अपने आप ही बढ़ेगी। अगर देशवासी अस्वस्थ रहेंगे, तो कभी भी देश का विकास नहीं हो पाएगा, जीडीपी नहीं बढ़ पाएगी। पिछले दो वर्षों में साढ़े पांच करोड़ घरों में पीने का पानी "नल से जल" के माध्यम से पहुंचाया गया। गांव के लोग मोदी-मोदी का नारा लगा रहे हैं। यह देखिए कि इस

बजट में 60 हजार करोड़ रुपये रखे गए, जिससे अगले साल 2022-23 तक 3 करोड़, 80 लाख घरों के लिए "नल से जल" की व्यवस्था की जाएगी और उनको पीने का शुद्ध पानी मिलेगा। कुछ राज्य ऐसे हैं, जो इसमें मदद नहीं कर रहे हैं। हमारे बगल का राज्य राजस्थान है, जो बिल्कुल भी इस काम में मदद नहीं कर रहा है। वह टालमटोल करता है। केन्द्र से पैसा जाता है, ताकि 'नल से जल' और अधिक तेज गति से बढ़े, लेकिन वह यह काम इसलिए नहीं करता, क्योंकि लोग मोदी जी को इसका श्रेय देंगे। वे यह काम इस संकीर्ण मानसिकता के साथ कर रहे हैं। सर, मैं आपको बताना चाहूंगा कि यह जो बजट आया है, उसकी चारों ओर प्रशंसा हो रही है। IMF की Managing Director, Kristalina Georgieva ने कहा, "The Union Budget presented by Finance Minister, Shrimati Nirmala Sitharaman, is a very thoughtful policy agenda for India and puts a great deal of emphasis on innovation in research and development, on human capital investment and digitalisation". सभी लोग बजट की तारीफ कर रहे हैं। एक रिपोर्ट भी छपी है, जिसमें सभी CEOs से पूछा गया और 17 जनवरी, 2022 को बजट आने से पहले 99 per cent CEOs ने यह कहा कि भारत तेज गति से विकास के रास्ते पर चल रहा है और तेज गति से विकास के रास्ते पर आगे बढ़ेगा। यह 17 जनवरी, 2022 को न्यूजपेपर में छपा। यह PwC की Annual Global CEO Survey रिपोर्ट में भी दर्ज है।

सर्वे कराने के बाद भी यह पता चल रहा है कि सभी लोगों का मोदी सरकार की नीतियों पर विश्वास और भरोसा है। इसी के साथ-साथ भारत digital economy की ओर बढ़े, digital economy के माध्यम से corruption कम हो, administrative reforms आएँ, लोगों तक DBT के माध्यम से तुरंत राहत पहुंचे, अगर इनको आप देखेंगे, तो जुलाई, 2015 में प्रधान मंत्री मोदी जी ने 'Digital India Mission' की शुरुआत की। 'Digital India Mission' के रूप में उन्होंने कहा कि digitally-empowered society और digital economy को हम प्राथमिकता देने जा रहे हैं। उसी का नतीजा है कि दिसम्बर, 2021 में आठ लाख करोड़ से अधिक यूपीआई के माध्यम से digital लेन-देन हुआ है। 'One Nation, One Registration' को प्रमोट करने की बात सरकार ने इस बजट में कही है। यह अच्छी बात है। आप अपनी कहीं की भी जमीन की रजिस्ट्री करा सकते हैं, उसका online registration करा सकते हैं, वह भी एक नहीं, बल्कि भारत के Schedule 8 की सभी भाषाओं में इनका रजिस्ट्रेशन हो सकता है। इससे लोगों को राहत मिलेगी, उनके दस्तावेज डिजिटल रूप में होंगे और कोई भी व्यक्ति कहीं से भी 'One Nation, One Registration', जिसे सरकार प्रमोट करने जा रही है, उसके माध्यम से उसे देख सकता है। 'One Nation, One Tax' को भी देश के प्रधान मंत्री जी ने लागू किया। जीएसटी को लागू करने के बाद आज जीएसटी कलेक्शन डेढ़ लाख करोड़ से ऊपर पहुंच रहा है और लगातार इसका amount बढ़ता ही जा रहा है। आज गांव के लोग और गांव के युवा मोदी जी पर भरोसा करते हैं। सभी गांवों में optical fiber की cabling हो रही है। आने वाले समय में बहुत शीघ्र सभी गांव optical fiber से जुड़ेंगे। देश के हर युवा को शहर में जैसी internet connectivity मिलती है, गांव में भी उसको उतनी ही तेज स्पीड से internet connectivity मिलेगी। 5G का auction भी

इसी वर्ष होने वाला है। 5G का जब auction होगा, तो internet इतनी तेज गति से चलेगा कि गांव में और दूर-दराज के क्षेत्रों में जहां telephone का network कम होता है, तेज 5G connectivity होने के बाद युवा वहां से जुड़ सकता है और internet को use कर सकता है, यह इस बजट में कहा गया है। लोगों को बैंक के लिए कई किलोमीटर जाना पड़ता था। चाहे एटीएम से पैसा निकालना हो या online banking करनी हो, कई किलोमीटर जाकर वे बैंक में पहुंचते थे और तब जाकर उनका पैसा निकलता था। मैं वित्त मंत्री जी की सराहना करूंगा कि इस बजट में यह कहा गया है कि देश के एक लाख, पचास हजार post offices को सीबीएस से जोड़ा जाएगा और फिर कोई भी गांव का युवा अपने बगल के पोस्ट ऑफिस में जाकर वहां से एटीएम के माध्यम से पैसा भी निकाल सकता है, mobile banking भी कर सकता है और digital payment भी कर सकता है। इससे करोड़ों लोगों को राहत और लाभ मिलने वाला है। आखिर देश की आजादी के बाद जिन्होंने शासन किया, उस कांग्रेस ने क्या किया? वे कहते हैं कि हमने बहुत कुछ किया। उनको केवल negative ही दिखता है, हमने जो कुछ किया है, वह सामने नहीं दिखता है। इसी प्रकार से cryptocurrency है, जिसमें लाखों लोग investment कर रहे हैं। मैं वित्त मंत्री जी की सराहना करूंगा कि यह कहा गया है कि अब सेंट्रल बैंक digital currency ले आएगा। इसी साल जो digital currency आएगी, उसके माध्यम से कहीं से भी, किसी भी प्रकार से और मोबाइल के माध्यम से भी एक-दूसरे को रुपया ट्रांसफर कर सकते हैं, इस बात की मैं सराहना करता हूं। सेंट्रल बैंक जो लाएगा, वह regulated ही होगा और उस पर लोगों का विश्वास होगा, लोगों का भरोसा होगा। बहुत सारे लोगों को, जो आज investment कर रहे हैं, उनको पता नहीं है कि पैसा बचेगा या रहेगा, जब सेंट्रल बैंक digital currency ले आएगा, तो इससे उनको राहत मिलेगी।

सरकार हर बजट में "मिनिमम गवर्नमेंट, मैक्सिमम गवर्नेंस" के मूल मंत्र को लेकर चल रही है। उस मूल मंत्र के आधार पर ईज ऑफ डूइंग बिजनेस की रैंकिंग होती है। यूपीए के समय में ईज ऑफ डूइंग बिजनेस 142वें रैंक पर होता था, जबकि मोदी जी की नीतियों के कारण, उनकी कार्य योजना के कारण, उनकी सोच के कारण और केन्द्र सरकार के प्रयासों के कारण आज ईज ऑफ डूइंग बिजनेस 142वें नम्बर से 63वें नम्बर पर पहुंच गया है। इसमें पिछले पांच साल में 79 रैंक का सुधार आया है। इस वर्ष हम "आजादी का अमृत महोत्सव" मना रहे हैं। उसके बाद 25 वर्ष का "अमृत काल" होगा। इस "अमृत काल" में हम ईज ऑफ डूइंग बिजनेस-2.0 को देश में लॉन्च करने जा रहे हैं। इसके माध्यम से चाहे ह्यूमन कैपिटल हो, चाहे फाइनेंस कैपिटल हो, उसको efficient तरीके से use करने के लिए, उसकी प्रोडक्टिविटी को कैसे बढ़ा सकें, उसके लिए काम होगा।

हमारी सरकार ट्रस्ट बेस्ड गवर्नेंस की ओर बढ़ रही है। हम सबको मालूम है कि 2016 में जो आईबीसी लाया गया, आईबीसी के माध्यम से बहुत अच्छे परिणाम देखने को मिल रहे हैं, लगातार एनपीए कम हो रहा है। जब एनपीए बढ़ा, तो वह यूपीए की गलत नीतियों के कारण बढ़ा, फोन बैंकिंग के कारण बढ़ा। एक की टोपी दूसरे पर घूमती थी, उसके कारण लगातार हमारा एनपीए बढ़ता रहा।

आज एनपीए धीरे-धीरे कम हो रहा है। आप रिजल्ट देखेंगे, तो पता चलेगा कि बैंकों के प्रॉफिट्स डबल होने शुरू हो गए हैं। पहले सरकार को लगातार बैंकों को पैसा देना पड़ता था, दो लाख करोड़ रुपये से ऊपर बैंकों को पैसा देना पड़ा, कैपिटल इन्फ्यूजन करना पड़ा, लेकिन अब स्थिति यह है कि बैंकों के प्रॉफिट्स बढ़ रहे हैं और वे अपने पैरों पर खड़े हो रहे हैं। यह मोदी सरकार की पॉलिसी और नीति के कारण ही है। इसको कौन नकार सकता है कि पहले कानून पर कानून, कानून पर कानून, इतने सारे कानून आते थे कि उन कानूनों में लोग उलझ जाते थे और उनके लिए कम्पनी चलाना बहुत मुश्किल होता था। पिछले दो वर्षों में 25,000 compliances कम हुए हैं। इसके साथ-साथ 1,486 यूनियन लॉज को समाप्त कर दिया गया है, जिससे कि कोई बिजनेस करे, तो वह सुकून से बिजनेस कर सके। यदि इस काम को कोई कर सकता है, तो मोदी सरकार ही कर सकती है।

महोदय, अभी माननीय सदस्य ने MSME के बारे में बोला था। हम सभी जानते हैं कि MSME अर्थव्यवस्था की रीढ़ की हड्डी है। आज 30 परसेंट से अधिक एक्सपोर्ट MSME के माध्यम से हो रहा है। आगे इसका लक्ष्य 40 परसेंट का है, यह हमको नहीं भूलना चाहिए। सामने वाले बेंच पर बैठे हुए लोग तो गांधी जी की बात ही करते हैं, गांधी जी के सिद्धांत, गांधी जी के संकल्प, गांधी जी की विचारधारा को बढ़ाने का काम भारतीय जनता पार्टी की सरकार ही करती है, हम लोग ही करते हैं, इसीलिए तो खादी की बिक्री चार गुना बढ़ी है। "वोकल फॉर लोकल" का नारा, "वोकल फॉर लोकल" का अभियान, स्वदेशी को बढ़ावा देने का अभियान, अपने घरेलू उद्योगों को बढ़ावा देने का अभियान, एक संकल्प के रूप में - अगर किसी ने किया है, तो देश के प्रधान मंत्री, नरेन्द्र मोदी जी ने किया है और इसका रिजल्ट हमें दिख भी रहा है। हमारी सरकार ने 1 करोड़, 30 लाख MSMEs को बिना गारंटी के लोन दिया है। वह साढ़े तीन लाख करोड़ रुपये का लोन, जो हमारे MSMEs को मिला है, वह इमरजेंसी क्रेडिट लाइन गारंटी स्कीम के तहत दिया गया है और उस लोन का बोझ हमारी सरकार ने अपने सिर पर लिया है। सरकार ने कहा है कि MSMEs को बंद नहीं होने देंगे, उनको किसी प्रकार का कष्ट नहीं होने देंगे, उनको किसी प्रकार की दिक्कत नहीं होने देंगे, इसलिए उनकी गारंटी हम लेते हैं और सरकार ने उनकी गारंटी ली।

चिदम्बरम जी तो सामने बोलकर चले गए, वे कुछ भी आंकड़े देते हैं, असत्य का पुलिंदा बोल देते हैं और उसके बाद बोलकर चले जाते हैं। वे सुनते ही नहीं हैं, जबकि उनको सुनना चाहिए कि एमएसएमई के लिए सरकार ने क्या-क्या किया है। इसके साथ ही जो क्रेडिट गारंटी ट्रस्ट है, उसको भी रिवाइव किया जा रहा है। इस वर्ष उनको 2 लाख करोड़ रुपये की बड़ी मदद दी जाएगी। यहाँ तक कि हॉस्पिटैलिटी सेक्टर में जो लोग हैं, वे कोविड के दौरान अभी भी परेशान हैं। जब कोरोना की पहली लहर आई, तब उसके बाद थोड़ा ठीक होने लगा था, लेकिन जब कोविड की दूसरी लहर आई, तो फिर से उस हॉस्पिटैलिटी सेक्टर के लोगों की परेशानी बढ़ गई, इसलिए उनकी भावनाओं को, उनकी दिक्कतों को ध्यान में रखते हुए इस सरकार ने फिर से कहा है कि वे उनके लिए 50 हजार करोड़ रुपये की additional Emergency Credit Line Guarantee Scheme लेकर आ रहे

हैं, जिससे कि उन लोगों को दिक्कत न हो। सरकार गारंटी लेगी और हमारे जो छोटे हॉस्पिटेलिटी सेक्टर के लोग हैं, यदि उनको कोई दिक्कत है, तो वह उन्हें कोई दिक्कत नहीं होने देगी। इसके लिए सरकार की तारीफ करनी चाहिए। सरकार ने जिस प्रकार से चारों ओर काम किया है, वह काबिले-तारीफ है। उन्होंने संकट के समय में काम किया है।

महोदय, ये अभी कह रहे हैं कि जॉब्स कहाँ मिल रही हैं? जो पीएलआई स्कीम्स हैं, ये 14 पीएलआई स्कीम्स कौन लेकर आया है? ये 14 पीएलआई स्कीम्स मोदी जी लेकर आए हैं। इसके माध्यम से उत्पादकता भी बढ़ रही है। और तो और, अप्रैल से दिसंबर 2021 तक यदि हम केवल कपड़ा परिधान के निर्यात में ही देखेंगे, तो पाएंगे कि पीएलआई में इंसेंटिव देने के माध्यम से हमारी 52 परसेंट की निर्यात वृद्धि हुई है। मैं आपको बताना चाहूंगा कि वर्ल्ड बैंक ने भी इस पर कहा है। The World Bank said, "The growth forecast for 2022 has been upgraded to reflect an improving investment outlook in private investment, particularly in manufacturing, benefiting productivity-linked incentive scheme and increase in infrastructure investment." वर्ल्ड बैंक ने यह स्टेटमेंट दी है कि भारत का जो विकास हो रहा है, उस विकास में पीएलआई का बहुत बड़ा योगदान है। इसके साथ-साथ इन्फ्रास्ट्रक्चर में जो इन्वेस्टमेंट हो रहा है, वर्ल्ड बैंक ने उसकी भी सराहना की है। इनको यह समझ में नहीं आता कि उससे कितनी अधिक नौकरियाँ मिलने वाली हैं। प्रधान मंत्री जी ने बता दिया कि जब पी.एफ. में 1.2 cr. रजिस्ट्रेशन बढ़ता है - पी.एफ. में रजिस्ट्रेशन कोई ऐसा आंकड़ा नहीं है कि वह गोल-मोल आंकड़ा हो - जब पी.एफ. में रजिस्ट्रेशन बढ़ता है, तब वास्तव में लोगों को नौकरियाँ मिल रही हैं या नौकरियाँ जा रही हैं, यह देखना चाहिए।

मान्यवर, मैं बताना चाहूंगा कि एमएसएमईज की दिक्कतों को कैसे दूर किया जा सकता है, इस पर सरकार लगातार काम कर रही है और बजट में भी इसके लिए प्रावधान किया गया है। पहले ही 200 करोड़ रुपये से कम के टेंडर्स हैं, वे अब ग्लोबल नहीं होंगे - सरकार ने यह अनाउंसमेंट की है। और तो और, डिफेंस सेक्टर का जो इम्पोर्ट है, जो कि 58 परसेंट घरेलू उद्योग से लिया जा रहा था, अब उसको 68 परसेंट का लक्ष्य किया गया है। इससे किसको लाभ होगा? इससे एमएसएमईज सेक्टर को ही लाभ होगा कि डिफेंस सेक्टर में भी इसको लागू किया गया है।

हम आत्मनिर्भर अर्थव्यवस्था के माध्यम से आत्मनिर्भर भारत की ओर बढ़ रहे हैं। जब आत्मनिर्भर पैकेज की घोषणा हुई, तो लोग आंकड़ों का अनुमान लगा रहे थे, सोच रहे थे कि मोदी जी आए हैं, तो वे 5-10 लाख करोड़ से अधिक के आत्मनिर्भर भारत के पैकेज की घोषणा करेंगे, लेकिन जब घोषणा की, तो 5-10 लाख करोड़ रुपये की नहीं, बल्कि कोरोना के समय में 20 लाख करोड़ रुपये से अधिक की घोषणा हुई है। क्या कोई कल्पना भी कर सकता है कि 5.5 लाख करोड़ रुपये इन्फ्रास्ट्रक्चर सेक्टर के लिए खर्च हुए हैं? अभी चिदम्बरम जी बता रहे थे, कह रहे थे कि 6.5 लाख

करोड़ रुपये के रिवाइज्ड बजट एस्टीमेट में जो दिखाया गया है, उसमें एयर इंडिया को जो वन टाइम राहत दी गई है, उसको जोड़ दिया गया है। आप बताइए कि एयर इंडिया में घोटाला किसने किया, यह किसके समय में हुआ, किसके समय में एयरक्राफ्ट्स खरीदे गए थे? यह क्यों लॉस में गई और इसके लिए कौन जिम्मेदार है? इसलिए एयर इंडिया की बरबादी के लिए कोई जिम्मेदार है, तो कांग्रेस ही जिम्मेदार है। अगर उसको वन टाइम राहत देते हैं, तो वह capital expenditure में नहीं जाएगा, तो कहाँ जाएगा? वन टाइम राहत को उसमें जोड़ना ही पड़ेगा।

आज हम total capital expenditure को देख लें, केन्द्र और प्रदेश को देख लें, जब अगले वर्ष 7.5 लाख करोड़ रुपए खर्च होंगे, जो पिछले साल से 35 परसेंट अधिक है और उसमें प्रदेशों का भी जोड़ दें, केन्द्र उनको जो राहत देने वाला है, तो वह कुल मिला कर 11 लाख करोड़ रुपए का capital expenditure होगा। इसके माध्यम से सरकार ने 'पीएम गति शक्ति' के साथ जो इंजन दिए हैं, चाहे रोड हो, रेलवे हो, पोर्ट हो, वाटरवेज इत्यादि हो, इससे हर क्षेत्र में विकास होगा, infrastructure खड़ा होगा और इसके साथ-साथ रोजगार भी मिलेगा। पहले हम लोग जाते थे और देखते थे कि चीन का infrastructure कितना अच्छा है, सिंगापुर का infrastructure कितना बढ़िया है, तो हमारे मन में यह सवाल उठता था कि हमारे देश का infrastructure ठीक क्यों नहीं है। 'पीएम गति शक्ति' के अंतर्गत अगले साल ये जो 7.5 लाख करोड़ रुपए खर्च किए जाएँगे, उसके माध्यम से भारत का infrastructure विश्वस्तरीय होगा, यह हमें पूरा विश्वास है और इसके माध्यम से करोड़ों लोगों को रोजगार भी मिलेगा। इतना सब कुछ होते हुए भी हम वित्त मंत्री जी की तारीफ करना चाहेंगे कि जो fiscal deficit है, सब कुछ इतना भारी भरकम, 39 लाख करोड़ का बजट देने के बाद भी उन्होंने वित्तीय घाटे को 6.4 परसेंट तक ही रखा, यह बहुत बड़ी उपलब्धि है।

आज GDP की बात की जाती है। पूरा देश ही नहीं, पूरा विश्व, चाहे IMF हो, World Bank हो, सभी भारत के विकास की तारीफ कर रहे हैं और सभी यही कह रहे हैं कि भारत विश्व की सबसे तेज विकास के साथ चलने वाली अर्थव्यवस्था है। यह IMF ने भी कहा, World Bank ने भी कहा और इस बजट में भी 9.2 परसेंट GDP की विकास दर की बात कही गई है। हमें लगता है कि इससे भी तेज विकास होने वाला है, जिस प्रकार से infrastructures create हो रहे हैं। मिशन शक्ति, मिशन वात्सल्य, सक्षम आंगनवाड़ी। यह इन लोगों को समझ में नहीं आएगा, लेकिन इनसे जो लाखों महिलाएँ हैं, लाखों बच्चे हैं, लाखों आंगनवाड़ी की कार्यकर्ता हैं, उनको कितना बड़ा लाभ मिलने वाला है। इस बजट के माध्यम से इनको पूरी तरह से लागू किया जाएगा...(समय की घंटी)... सर, मैं बस एक मिनट में अपनी बात समाप्त करता हूँ। महोदय, 25,000 किलोमीटर राष्ट्रीय राजमार्ग का निर्माण हो रहा है।

अंत में, मैं एक बात कह कर अपनी बात समाप्त करना चाहूँगा। इतनी परेशानियों के बावजूद अर्थव्यवस्था तेज गति से चल रही है। इसके लिए आज विश्व के लोग भारत की सराहना भी कर रहे

हैं। गरीबों के लिए जो कल्याणकारी योजनाएँ हैं, वे उनके घर तक पहुँच रही हैं। इसमें एक रुपया भी कमीशन नहीं जा रहा है। प्रधान मंत्री जी ने पूरी अर्थव्यवस्था को संभाला, मुफ्त वैक्सीन भी दी। संकट के समय प्रधान मंत्री जी लगातार लोगों से चर्चा करते रहे और लोगों को आर्थिक मदद देते रहे। कोई गरीब हो, किसान हो, इनकी मदद में कोई कोर-कसर नहीं छोड़ी। उन्होंने संकट के समय देशवासियों को बचाने का काम किया, गरीबों को बचाने का काम किया। हम नए भारत के संकल्प की ओर बढ़ रहे हैं, इसलिए मैं दिनकर जी की कविता को जरूर कहूँगा। रामधारी सिंह दिनकर जी ने कहा:

*"वसुधा का नेता कौन हुआ?
भूखंड-विजेता कौन हुआ?
अतुलित यश क्रेता कौन हुआ?
नव-धर्म प्रणेता कौन हुआ?
जिसने न कभी आराम किया,
विघ्नों में रह कर नाम किया।"*

लगातार विघ्न में रह कर भारत के सामने जो संकट था, उस चुनौती को स्वीकार करके अगर उसे अवसर में बदलने का काम कोई कर रहे हैं, तो वह देश के प्रधान मंत्री, नरेन्द्र मोदी जी कर रहे हैं। मैं उनका अभिनन्दन और वंदन करता हूँ और निर्मला सीतारमण जी ने जो यह बजट रखा है, उसका समर्थन करता हूँ, बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): The next speaker is Shri Jawhar Sircar. Shri Sircar, our very senior Member, Devegowdaji, wants to go early due to health reasons. Chairman, Sir, has allowed him to speak for five to seven minutes.

SHRI JAWHAR SIRCAR (West Bengal): Okay, Sir.

SHRI H.D. DEVEGOWDA (Karnataka): Mr. Vice-Chairman, Sir, I am going to confine myself to the issue of inter-linking of rivers. I don't want to discuss about the facts and figures presented by hon. former Finance Minister. We worked together in 1996. I was very keenly watching and I am so happy he has made certain points about achievements and non-achievements.

Sir, Karnataka is one of the States which is going to suffer very badly even for drinking water. It is one of the major issues when the present Budget indicated linking of rivers i.e., implementation of the Ken-Betwa Link Project with an estimated cost of Rs. 44,605 crores. This is aimed at providing irrigation benefits to 9.08 lakh hectare of farmers' land, drinking water supply for 62 lakh people, 103 MW of hydro power and 27 MW of solar power. Allocation of Rs. 4,300 crores was made in 2021-22 and Rs. 1,400 crores in 2022-23 has been made for this project.

Para 37 of the hon. Finance Minister's Speech says that draft DPRs of five river links, namely Damanganga-Pinja, Par-Tapi-Narmada, Godavari-Krishna, Krishna-Pennar and Pennar-Cauvery have been finalized. So, Sir, the issue about which I particularly wanted to know from the Government is about Krishna-Pennar and Pennar-Cauvery for which draft DPRs have been prepared.

The point is, when Bachawat Award was given in 1969, I was one of the persons who fought for it. When rivers were inter-linked, Karnataka was one of the most important States among the inter-State river disputes. Cauvery dispute is confined to Tamil Nadu, Kerala and Puducherry. I know this. My friends are here. The Tribunal Award was published in 2007. I don't want go into the merits and demerits of the Award which had also been questioned in the Supreme Court through an SLP and the Supreme Court had also given the verdict. Now, the point is about drinking water. My friends are also aware of it. There is nothing to suppress any information. The Supreme Court had allocated 4.7 TMC consumptive drinking water to Bangalore city. Sir, Bangalore city's population, as per 2011 Census, is 85 lakhs. My friends are here. But, today, the population of Bangalore alone is 130 lakhs! Sir, 4.75 TMC was allocated by the Supreme Court and I don't want to go back into all the details.

2.00 P. M.

But, the only thing is, in Bangaluru itself, the population today is 130 lakhs. Whatever the hon. Supreme Court had decided, we are giving 284 TMC to Karnataka and 400 and odd TMC to Tamil Nadu. There is acute problem of availability of drinking water in Bangaluru. They say that it does not come under the purview of the catchment area, that is why they have not taken into consideration to allocate drinking water for the

one-third Bangaluru city. That is the problem. Earlier rivers were going to be linked from Mahanadi to Cauvery, during K.L. Rao's period. I do not want to go into all those decisions. I would like to draw the attention of my friends here to one or two issues. Late Karunanidhi was supporting the UF Government, when I was the Prime Minister for eleven months. I discussed with late Karunanidhi that the Government itself was going to fund the construction of project and whenever there would be any shortage to Tamil Nadu, we would not come in the way of the flow, we will allow the water; and, when Tamil Nadu would not require water, we would use the water for drinking purposes and some portion might be utilized for power generation. This was the discussion that we had with late Karunanidhi. But, he had not accepted that. ...*(Interruptions)*... I am not speaking anything lie; I have never spoken lie in my life. There is nothing to suppress. So, I was saying that he had not accepted that. And, this issue was amongst one of the points raised by Karnataka in the Tribunal. But, the Tribunal had not said anything in this regard whether to construct that project or not. They had kept silent. That is the position. Today, we are trying our best to convince the Union Government to construct this project on our own. There is nothing to be shared by the Central Government. The cost is to be shared by Tamil Nadu...*(Interruptions)*.. I will sit down...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tami Nadu): It should be with the consent of riparian States. That was the agreement. ..*(Interruptions)*..

SHRI H.D. DEVEGOWDA: There is nothing to be suppressed. ..*(Interruptions)*.. Sir, please have some sympathy for drinking water. I know, late Karunanidhi had sanctioned nearly 300 feet lifting, that is, Rs. 2000 crores for drinking water for six districts, drawn from Hogenakal. I had personally gone there. However, the Union Government was not going to support it because we did not have political strength. Let us be honest. All the 39 MPs had stood up and went to the Well. Sir, at that time, I was alone in this House. When I am coming in this House, I should at least speak and explain. I know the majority will, ultimately, have its say. I do not want to come in the way. The right to drinking water is a fundamental right. I was in the sub-committee but we were unable to take a decision about how we can bring all the States together to agree to on the question of, at least, drinking water, on interlinking the rivers. I don't want to go back to the past history. The only point is ...*(Interruptions)*..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Have you finished?

SHRI H.D. DEVEGOWDA: No. I will take another four or five minutes. To overcome the crisis of drinking water problem, the Government of Karnataka has proposed to construct Makedatu Project at the border point with a total storage capacity of 67 TMC. This is purely a drinking water supply project with incidental power generation of 650 MW with an installed capacity of 400 MW. The DPR was prepared and sent to the Government of India in early 2019. The Government of India has not yet taken a decision because you are objecting to it. We are trying our best, but the Union Government has not cleared it. As soon as the pre-feasibility report had been cleared by the Central Water Commission in November 2018, Tamil Nadu challenged it. I know this. This is an issue for which we are struggling. There was so much of agitation going on in Karnataka for drinking water in Bengaluru. How can 4.75 TMC be sufficient? Out of the allocation made for irrigation purpose, we are using 50 TMC for drinking purpose. We have 4.75 TMC of drinking water for 130 lakh people. This is the fate of Karnataka.

With your permission, I will raise this issue. Linking the rivers is a major issue. In Tamil Nadu, there are very vocal people and they are fighting the battle. On the issue of Cauvery, both DMK and AIADMK will come together and fight. I know this. BJP is on the other side and the Congress is also on the other side. I am alone. What can I do? I was listening to the Prime Minister's speech. ...*(Interruptions)*..

DR. L. HANUMANTHAIAH (Karnataka): The Congress is with you. ...*(Interruptions)*..

SHRI H.D. DEVEGOWDA: Even if I join your party, you will not come with me on this Cauvery issue. I know that because it is a battle which I have been fighting for the last fifty years. The Tribunal Award is not to divert the water and take it to the dry areas. You cannot divert it. That is the award of the Tribunal. I know what the Tribunal has ordered about delta irrigation and all these things. But they are diverting it to other dry areas. After the Cauvery-Vaigai-Gundar Link Project and lifting water from Mettur to the benefit of Salem district in the guise of drinking water, they have no moral right to object. ...*(Interruptions)*.. You are clever. ...*(Interruptions)*.. Please. You fought the battle. In our area, including the delta area, you fought so much. I know about delta irrigation,

and you did three crops and all these things. Now, I don't want to go on debating. Sir, drinking water...*(Interruptions)*..

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Thank you. Please don't disturb.

SHRI TIRUCHI SIVA: Sir, I want to clarify.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Let him finish. ...*(Interruptions)*.. Please don't disturb.

SHRI TIRUCHI SIVA: I am not disturbing. I am only clarifying. ...*(Interruptions)*..

SHRI H.D. DEVEGOWDA: The same former Finance Minister...*(Interruptions)*.. If I tell a lie, you just counter it. In Karunanidhi's time from Hogenakkal, for six districts, Rs. 2,000 crores were provided by the Government of India. We are helpless. * "Can I speak a few words in Kannada? We are like orphans now..."

PROF. MANOJ KUMAR JHA (Bihar): Sir, no translation is available.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): You have to be attentive to understand.

SHRI H.D. DEVEGOWDA: * "No one recognises us here. They delivered speeches here and I did not leave, but I sat through and listened to their speeches. So, you won't lose anything if you listen to my speech now. Three of your Members of Parliament have won from Bengaluru City, not just one but three seats. But they can't do anything here. Yes, the Congress Party has done a few things in Bidar. Mallikarjun Khargeji, you please speak regarding this." Sir, I request my hon. colleague to speak afterwards. I don't want to speak much.

Sir, I have only one point regarding this drinking water issue. I have mentioned what exactly is going on in Karnataka. Now, so much of agitation and demonstration is done by the Congress friends, but what should we do? Tell me. They can't.

* English translation of the original speech delivered in Kannada.

[THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY) *in the Chair.*]

My responsibility is to raise the issue concerning the State and not on the basis of political consultation. (*Time bell rings*) Sir, I have only two points. In the Upper Bhadra Project, the revised estimate amounting to Rs.21,473 crores has been administratively approved by the Government of Karnataka in December, 2020. The proposal is to utilise 29.9 TMC of water to irrigate 2.25 lakh hectares in Chikkamagaluru, Chitradurga, Tumakuru and Davanagere Districts of Karnataka State. It is also proposed to fill up 367 tanks. On this project, there is no objection. ...(*Interruptions*).. I am only praying through you.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please conclude now. You have exhausted the allotted time. You have taken more time.

SHRI JAIRAM RAMESH: Sir, he is the former Prime Minister. ...(*Interruptions*)..

SHRI H.D. DEVEGOWDA: I am not an extraordinary Member. I am an ordinary Member here. I am not claiming more time on that count. I don't want to claim anything on that past history. So far, an expenditure of Rs.5,000 crore has been incurred by the Karnataka Government. They are struggling because of lack of resources. It is the BJP Government there.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): I have to call the next speaker. I am sorry.

SHRI H.D. DEVEGOWDA: I am not going to plead before the BJP Government, but the people of that area are suffering. Rs.5,000 crores have been spent. (*Time bell*) Till today, the Government of India has not responded to the demand for declaring this as a national project. ...(*Interruptions*)..

Regarding the Upper Krishna Project Stage-3 also, a proposal was sent to the Government of India for treating this as a national project. Both these issues are pending. The Leader of the House, Shri Piyush Goyal, is sitting here.

He should, at least, convey these concerns to the hon. Prime Minister, the Jal Shakti Minister and the Finance Minister.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): I am sorry; I have to call the next speaker. Mr. Jawhar Sircar, please start.

SHRI H.D. DEVEGOWDA: At least, do something to save the people. Please do it. I am requesting with folded hands.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): That will not go on record. Please start, Mr. Jawhar Sircar.

SHRI H.D. DEVEGOWDA: *

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Now, Mr. Jawhar Sircar. ...*(Interruptions)*.. Please start, Mr. Sircar. ...*(Interruptions)*..

SHRI JAIRAM RAMESH: Sir, please allow Devegowda ji to speak. He is former Prime Minister. ...*(Interruptions)*..

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): I am under instructions. ...*(Interruptions)*..

SHRI JAWHAR SIRCAR (West Bengal): Sir, if permitted, ...*(Interruptions)*..

SHRI JAIRAM RAMESH: Please allow him to speak, Sir. ...*(Interruptions)*..

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Mr. Sircar, please start. ...*(Interruptions)*.. Mr. Sircar, please start. ...*(Interruptions)*..

SHRI JAWHAR SIRCAR: Sir, if permitted, ...*(Interruptions)*..

* Not recorded.

SHRI JAIRAM RAMESH: The Leader of the House may please intervene. ...*(Interruptions)*..

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Do you wish to speak, Mr. Sircar? ...*(Interruptions)*.. Do you wish to speak, Mr. Sircar?

SHRI JAIRAM RAMESH: Piyush ji, please intervene. ...*(Interruptions)*..

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, I think, we can give time to hon. Member, Shri Devegowda ji.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Thank you. It is very kind of you. Devegowda ji, you may speak. Mike may be switched on please.

SHRI H.D. DEVEGOWDA: Sir, 130 TMC of water will go to Tamil Nadu. When the issue of Godavari and Krishna was referred to the Tribunal, the Bachawat Award clearly said that Karnataka should get 27 TMC, though it is a diversion project from Godavari. They clearly said it. But today, as regards Krishna-Pennar, nothing has been said about the share of Karnataka and Tamil Nadu will get nearly 130 TMC because it is below Grand Anicut.

We cannot get anything until and unless the Union Government takes a decision in this regard. The allocation was made on the basis of the area that is covered by Tamil Nadu, Karnataka, Puducherry and Kerala. All these things have been taken into consideration. Now, another 130 TMC is going by this proposal. What is our share? That is all I am saying. Hon. Leader of the House is not considering my request. Sir, all these things should be taken into consideration. Let Tamil Nadu leaders also speak. I will also listen to them. That is not the issue. The only thing is that the Government of India is ill-treating the State of Karnataka. We are being treated like orphans. It happened many years ago in this very Parliament, when I was in the other House, I was crying. The BJP was on one side and the Congress was on the other side. Nobody came to my rescue. Ministers were there. It was a question of drinking water. Beggars are not the choosers. These were the words which I used. The Leader of the Opposition has come. Now, collectively, we will fight the battle. We all request the

Government to please consider Karnataka's demands. It is your own Government. You will get the credit. With these words, I conclude. Thank you very much.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Thank you very much. Now, Shri Jawhar Sircar.

SHRI JAWHAR SIRCAR(Karnataka): Hon. Chairman, Sir, it is my proud privilege to participate in the Budget debate just after the hon. ex-Prime Minister of India. Though one was getting fidgety, one has to admit that if a current Prime Minister can get an indefinite amount of time to speak, the former Prime Ministers also deserve that amount of respect. And after all, everybody will become a 'former' Prime Minister. When I look at Dr. Manmohan Singh, Mr. Devegowda, I am reminded of ...

SHRI JAIRAM RAMESH: He is a 'farmer' Prime Minister!

SHRI JAWHAR SIRCAR: I am reminded of the grace that is necessary for the chair of the Prime Minister. Be that as it may, I tried to analyse the Budget because it had been my job for a large part of my 40 years in service. To prepare Budgets and to understand them, there are hidden codes written by bureaucrats within Budgets, I am casting no aspersions. But this one ..(*Interruptions*).. Yes, I was one. That is why I am saying.

Having said that, this Budget defies such an analysis. I wish I could describe it as insipid, tasteless, directionless. But I would be failing in my duty if I do not point out to the nation that this Budget also carries the seeds of the perpetuation of inequality in a manner in which we have hardly ever seen ever before. It institutionalises the difference between classes in India.

Just for figures, you are taking the Budget up to Rs. 39.45 lakh crores. It is a record increase. But on the resource front, we find that receipts (other than borrowals) are in the range of Rs. 24 lakh crores. Now, that is where the catch starts from. I will explain it as I go along. You are keeping Rs. 19 lakh crores of the Central tax revenue for yourself and giving Rs. 8 lakh crores to the States. This is not the place to discuss the State-Centre devolution, but at some point of time we must get together on this and change the basic structure. We cannot go on on an inequitable structure.

The only bad news is good news, that is, on disinvestment you are failing miserably. First of all, nobody gave you a right to sell off the assets that the nation created for 70 years, those much mentioned 70 years. But you have failed in that. You have shown inefficiency in this part also. Your Disinvestment Budget was Rs. 1.7 lakh crores and you are doing Rs. 75,000 crores, Rs. 1 lakh crore shortage on that. It impacts on the Budget because you had booked that. The National Monetisation Pipeline, that you announced with a lot of fanfare and aggression, was Rs. 88,000 crores this year. You will hardly get Rs. 8,000 crores. So, these impact the Budget. Nobody authorised you to sell off. But then, there are two major worries, and I express this on behalf of the All India Trinamool Congress and on behalf of many right thinking persons. One is on the fiscal deficit.

Mr. Chidambaram before me spoke of fiscal deficit and he mentioned the figure of 6.9 per cent fiscal deficit. It is extraordinarily high and it impacts on India's image before foreign investors, that you keep talking about. You will try to bring deficit down to 6.4 per cent this year. I doubt it. Now, there is an interesting part about how the receipts of the Government come at the moment. This is just for refreshing figures. Corporate income tax or corporation tax gives us Rs. 7.2 lakh crores. Income tax, personal income tax, with all the vast machinery, all the officers and all the powers, gives us Rs. 7 lakh crores. GST, the Central part, is Rs. 7.8 lakh crores. Central Excise that has gone up to rocketing high levels, mainly on petrol, gives us less than Rs. 4 lakh crores. Let us remember that the major taxes are between Rs. 7-8 lakh crores. These are the three major verticals of taxation. I shall bring two worrisome points here. One is about the fiscal deficit, which I have already mentioned. Immediately following that is the point of borrowals, the borrowals that are extremely dangerous for any nation. Your borrowals have increased by 130 per cent. 130 per cent is the burden of borrowings since you came to power. You inherited an outstanding liability of 50 per cent of the GDP, the borrowing was 50 per cent of the GDP. That is what the other regime gifted you. But you have taken that to 61 per cent of the GDP. For God's sake, how will you pay back? Who will pay it back? Which generation will pay back these amounts? Forty-three per cent of all that we earn or gather goes to the servicing of interest. That means if I borrow or if I take 100 rupees, I have to give back 43 per cent for my past *sood*, if I may say so.

I will not get into individual allocations of budget. But one thing about individual allocations attracts my attention and that is the budget of the Ministry of Housing and Urban Affairs. It shot up from Rs.54,000 crore last year to Rs.74,000 crore within the year. You know where that money went. Twenty thousand crore rupees went to the pandering of a gigantic ego in tinkering around with the Central Vista and other projects including the ones that we have. This money could have gone for more proper roads. This Central Vista can only come up if we destroy national institutions. The National Museum, the National Archives and the National Centre for the Arts will have to be destroyed so that Rs.20,000 crore can be spent. And the visuals of the buildings that I have seen, they represent the most mediocre form of aesthetics, if at all it can be called aesthetics. ...*(Interruptions)*.. I have seen the visuals. They are obviously selected by someone. You are now borrowing Rs.5,00,000 crore a year from small savings. You are frightening me. You are frightening the middle class. Would you be able to pay it back? Or will I stop investing in small savings? You have to tell me that.

The second worry is from 'the obscenity of riches' that has overtaken India. I am using the words 'the obscenity of riches'. There are 142 billionaires. Mr. Chidambaram spoke before me. ...*(Interruptions)*.. 142 billionaires not 143. ...*(Interruptions)*.. These 142 billionaires have increased their wealth under this regime in seven and a half years from 22 lakh crore rupees -- Rs.22 lakh crore is three times what we pay as income tax every year -- to not 44 lakh crore rupees, but it has gone up to 53 lakh crore rupees. The cornering of wealth can only happen in a collusive order.

One interesting news has come out today itself in Bloomberg and it came out four days ago in Forbes. These are the ones that keep track of the rich. They say that somebody's wealth -- somebody who flew in the Prime Minister to take oath -- has gone up from Rs.42,000 crore when he brought him in that flight to Rs.6.7 lakh crore. ...*(Interruptions)*.. I think it is the highest rate of investment any businessman could ever do. ...*(Interruptions)*.. I would not like to name anyone. Okay. Mr. Adani. Everybody knows it. ...*(Interruptions)*.. I am quoting from the Forbes report and from the Bloomberg report. They say that it is in the range of Rs.6.8 lakh crore from Rs.42,000 crore. This is stupendous. That is why I used the words 'the obscenity of wealth' that again manifests itself in crazy tall buildings and all other luxuries.

The top hundred corporate heads in India have jacked up their wealth from Rs.35 lakh crore. The increase is of 30 per cent in seven years. Can't part of it be skimmed off? Can't they be forced to part with a part of it for the welfare of the nation that is getting pushed back and back and back? When trains are burnt in Bihar and in U.P. over railway recruitment, take that as an early sign. Don't see it as a law and order problem. Remember, India is burning within. The internal manifestations will burst out through similar incidence if you don't take caution. I have seen the Naxal movement break out during my college years. Wealth tax, as Mr. Chidambaram, suggested should have been imposed last year, and then this year. Why are you not imposing wealth tax? Without wealth tax, you cannot appropriate a part of the profits that you have facilitated through the system. You can't do this.

The thing that hits our eye is the slash in social sector spending. The social sector is being devastated by this insipid Budget. Food subsidy has been slashed by Rs.80,000 crore. Who authorized you to take away food from the mouths of the poor? The Prime Minister mentioned that he had got food reach 85 crore Indians among 135 crore Indians. Out of 135 crore Indians, 85 crore Indians have received free food. Don't you realize that you are making an admission and an affidavit before this House that 85 crore out of 135 crore Indians are so poor that they line up for free food. They are the real poor and not the statistics that you mentioned. They are the real poor. Remember, that is the best affidavit I heard today.

On rural development, you are slashing it by about Rs.15,000 crore. On health, it is Rs.86,000 crore. India's investment in health is just 1.25 per cent of the GDP. It is one of the lowest in the world. ...*(Interruptions)*.. And we have gone through this Covid trauma when you talk about having done this and that, but the health Budget has not gone up substantially. ...*(Interruptions)*.. Other countries are at about five per cent. Please go and check the figures. We have reached such a pass that ten crore Indians are on a very nervous and unstable slot. One illness can push them into poverty. It requires just one illness to destroy a family. You have to understand this when you facilitate the growth of wealth to such obscene levels; please remember that there are 10-15 crore Indians who fall back into poverty because our support systems were not good enough. On Education, it is Rs.88,000 crore. Is there something worth talking about? Under Mr. Modi -- this is the first time I am mentioning his name -- his greatest

credit is that education as a percentage of GDP has come down to below one per cent. ...*(Interruptions)*.. Below one per cent of GDP is spent on education. It is less than one per cent. I am talking about the Central component to education. Then, 3.5 per cent is being contributed by poor States which I have talked about on devolution. I have mentioned that food subsidies are down by Rs.80,000 crore. Then comes NREGA, the great 100-day scheme. Our Chief Minister mentioned just yesterday that we in West Bengal need eight crore mandays extra. What devastation has been done in this Budget is that from Rs.1.11 lakh crore -- which everybody knows is insufficient and the stipulation and the calculation was that we should take it to Rs.2.5 lakh crore this year -- you have brought it down to Rs.73,000 crore. For whom, are you working? You have cut down NREGA which is the life and soul of the poor. You are cutting down food subsidy. And I have given you description of wealth. This is an anti-people Budget and my party, along with many other parties, has said that all the time. We need eight crore more mandays. In any case, with Rs.73,000 crore, what will you do? The pending bills are Rs.22,000 crore. So, you will not be able to carry on.

Then, I come to unemployment. Labour participation rate is at 40 per cent. It is one of the lowest in the world and you talk of so many people coming under EPFO and others. These are manufactured figures. These are structured figures. Do not fall for them and do not fool yourself into a make-believe life. Do not delude yourself and take yourself to a fairyland where everything is all right. 'All is well, all is well'! It is just not possible. Urban employment and rural employment are touching around 14 per cent. Every year, you are getting 48 lakhs joining the workforce and so far you have been able to provide jobs for only 12 lakh. Where would the remaining 36 lakhs go? Do you want more Bihar train fires again?

Now, coming to the unkindest cut of all, women and child. Children are our future. The supplemental nutrition for children was Rs.8.3 crores when you came to power. Now, it is Rs.6.7 crores. A 24 per cent slash on the nutrition that goes into the mouths and stomachs of babies. Pre-school education for children in the last five years have come down from Rs.3.4 crores to Rs.2.3 crores. And you talk about education; you talk about New Education Policy. You give fancy slides. Get out of this charmed world of presenters and marketers. *Anganwadi* workers are about 26 lakhs and they get a miserable salary. They are the cutting edge of this Government with the people. The

cutting edge, the ones who serve as *Anganwadi* workers get a pittance. Their salary is around 10 to 12 thousand. Cooks and helpers, who are there for the mid-day meals, get Rs.1,000 salary. They are some 26 lakh of workers. Please look at them Mr. Prime Minister, the Finance Minister. It is not a criticism. It is a humble request from our side and from our Party's side.

If you want to look at what to do with the women and children, come to my State. We do not talk of '*Beti Bachao, Beti Padhao*' and all that. We have *Kanyashree* under which lakhs and crores of disadvantaged women are cycling to school every day. That cycle, those two wheels, are the two wheels of empowerment, they are not just mechanical ones. The National Child Labour Programme, which was to save children from the clutches of exploitation, you have cut it down from Rs.120 crores to Rs.30 crores. What is this? Where is this Rs.90 crores going to go?

Well, then, to repeat the points relating to the anti-people Budget, I would just touch upon the fact that the jute industry is our natural ally in the statements that you have made in Glasgow, to the commitment that you have made in Glasgow. And about the jute industry, the jute farmers and others, my colleague Ms. Dola Sen would also speak about it, I am only touching on the points that you are tinkering around. You have declared an unrealistic price of Rs. 6,500 a quintal. 50,000 workers have been laid off. Please pay attention to this. Use jute for geo fibre, for other things. It is a biodegradable fibre. On the other hand, you are supporting petroleum and plastics because some friend of yours has a monopoly on plastics.

On judiciary, when we talk of the judicial system, that is another place where we all have to go. The judicial system is on the verge of breakdown. 35 per cent of the High Court Judge posts are vacant. They should have gone up by, at least, 50 per cent. 60,000 cases are pending. The total pendency is 4.10 lakh cases. What are we doing about it? Judiciary is hardly ever discussed in such matters. Therefore, I took this point to bring it up because that is one point where we go for justice. You talk of CapEx as if it is the greatest thing. We have all dealt with it. The CapEx you are intervening for this year is because the tax that you let off to the corporate sector which amounts to Rs.1.7 lakh crore. I am repeating it that you have given the corporate sector undue tax benefits of Rs. 1.7 lakh crore. They were supposed to give you CapEx investments and

jobs. They have given you nothing. They have gone in for personal enrichment of the type that I have just mentioned. Now, you are talking steps. Because the private sector is laggard, the Government is forced to come in.

Now, about the LIC, I have spoken before that it is worth Rs. 38 to 40 lakh crores. Where is your investment in LIC? What have you ever given to LIC? LIC is a super-efficient machinery that has worked on its own steam. You are wanting to dilute LIC in the interest of foreign insurers. That is all.

About the MSME sector, I am sentimental about it because I was the first Development Commissioner for MSMEs way back in 2007, and I have kept track of it. So, do not come and tell me that MSME is thriving and that MSME is glorious. MSME has gone through problems and the small entrepreneur knows how to tackle most problems, but he does not know how to tackle problems that are artificially thrust on him, like demonetization. You have shattered the MSME, the small and village industries because of demonetization, and you have gained nothing from it. Now, you are coming and saying that MSMEs are well. One of the reasons could be that those small traders who used to be the spinal cord of the support of a particular political party are not required anymore, because big capital has come in through one route and you do not require small capital. It is an insult.

You are talking of start-up, start-up, start-up, unicorn, unicorn, unicorn. Unicorn is that beast with a long horn; a mythical beast. You are talking of myths, 81 unicorns, that means start up worth one billion. What is a start-up? It is very simple. Look at Uber and Ola. With what we started and, now, what has happened? You look at the drivers who drive Uber and Ola. You look at the sales delivery, gig workers who come and deliver food to you for Swiggy. Do not you feel pity at the level of the exploitation? The entire wealth of start-ups is built on an exploitative system that takes away surplus value from them. You have to realize these things. Mr. Prime Minister, Madam Finance Minister, please realize that you are playing with fire to serve the interest of a handful, just a handful. This is the level of exploitation. We have to bring in an Act. I know that you have passed the Gig Workers' Act as part of the four labour codes. Nobody has even seen it properly and nobody has even discussed it properly. Do not behave with it like you behaved with the farm laws, and land up with an explosion that

you cannot control. You mentioned about the Punjab agriculturists getting pleased with you. But, you forgot to mention that the Punjab agriculturists were at your door and U.P. agriculturists were at the door of Delhi for one full year. So, do not fool around with this danger, and do not play around with fire. Your emphasis on start-ups and unicorns that have got a first class first degree--that is all--is completely misplaced. Please give them support, but also ensure social equity. This economics of my State that has yielded good results to the Government is based on social equity, women's participation, women and Scheduled Castes and Tribes. It is based on our faith in the Muslim minority in whatever way. Now, you have to understand that when you play around with these figures, you are playing around with fire. They are not figures that are typed out on an excel sheet and put into your Budget. Please extract each figure and ask a question, Why? Who does it benefit? What was our alternate way of expending that money or realizing that money? You have to go in for a Budget. For 7 to 8 years, you have carried on in this manner. But, the time is ticking out. I started by mentioning that all the two ex-Prime Ministers who are so full of grace. All my Members in the House will agree. I only hope that somebody else emerges full of grace at some other point of time. But right now, if we don't want to hasten that time, there is time to correct, going for mid-term corrections. With these words, I oppose the Budget submissions.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Thank you for maintaining the time. Now, Shri M. Mohamed Abdulla.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Hon. Vice-Chairman, Sir, thanks for the opportunity given to me to speak on this day. Sir, this is my maiden speech. At the outset, I would like to express my sincere thanks and gratitude to the stalwart of the Dravidian Movement, Thanthai Periyar, without him we would not be here, our founder leader Perarignar Anna, former Chief Minister of Tamil Nadu and former Member of this august House, where today I stand to represent Tamil Nadu and its people. I am also indebted to Kalaingar, who inspired me to join the Dravidian Movement to fight for the rights of the marginalized and oppressed and I am eternally grateful to our DMK party President and hon. Chief Minister of Tamil Nadu, the man of humanity, Shri MKS and our DMK Youth Wing Secretary, Thiru Udhayanidhi Stalin, MLA for choosing me to represent this House in the interest of our State and its people. I want to thank this Union Government also because today my dream comes true and I am standing here. Our

Union Government sold out Air India. Our Union Government sold out LIC. Our Union Government sold out many Government entities, but fortunately, they left this House remain for the country and I have a chance to stand here today; I have a chance here today, thanks to the Union Government. The Union Finance Minister under the guise of the Budget has repeated the same old schemes from previous years with no augmentation of funds for such schemes and thus conveniently ignored certain important promises of the Union Government. Now that the time to pay has come, I shall elucidate more on this during the course of my speech. The Union Finance Minister has stated India to have entered into *Amrit Kaal*, the 25-year long leadup to India@100 and has referred to hon. Prime Minister's Independence Day Address that had apparently set out the vision for India at 100. What was the vision? It was nothing. Nothing was the vision. It was nothing but the same thing repackaged for the third year in a row with no financial allocation or even an inkling of starting the promised projects. The hon. Prime Minister first announced a Rs.100 lakh crore infrastructure plan in his 2019 Independence Day Address to the nation. It was again renamed as National Infrastructure Pipeline Project in his Independence Day Address in 2020. The next year, the name was renamed and further it was rebranded as PM Gati Shakti. For that year they could not find a proper English name, I think they have chosen a Hindi name. So it was PM Gati Shakti in 2021 Independence Day speech. Now, the Union Finance Minister has parroted the same thing in her Budget speech. I do not blame the hon. Finance Minister. The present Union Finance Minister and her predecessors of this Government reminds me of the popular Tamil saying, * "The supporters follow the way the leader takes."

It means, a party cadre or supporter invariably follows their leader blindly, with blatant disregard to everything else. I say this with proof to back up my claim and not just as a passing comment. I will tell you how. Sir, what I am talking about is, we need to go seven years back in time to understand as to how this Government has lied to its citizens. If one takes a look at the Budget speech of the Finance Minister of this Government, the specific word and issues find mention at the following places. Like, I mentioned earlier, these are the Budget speeches of three different Finance Ministers over the last seven years, but with the same line. Union Budget 2016-17,

* English translation of the original speech delivered in Tamil.

para 13 (point no. 1) and para 14; Union Budget 2017-18, para 19 (point no.1), para 21 and para 34; Union Budget 2018-19, para 11; interim Budget 2019-20, para 5 and para 23; Union Budget 2019-20, para 50 and Union Budget 2020-21, para 22; and again in Union Budget 2021-22, para 25. What was the promise? Doubling of farmers' income by 2022, the 75th year of our Independence. It was clearly written in all the Budgets. Now, I call upon the Member of this august House to go through the Union Budget 2022-23 and this does not find mention anywhere else. *..(Interruptions)..* I am coming to you. The year now is 2022. Have our farmers' income doubled? Hon. Chairman Sir, is it doubled? No. But, sadly, the death of the farmers were doubled and tripled. It was doubled and tripled. On the contrary, the farmers have been harassed by this Government with its policies that favour only their corporate friends and masters who made this Government, who began this Government, who is running this Government. The Government introduced three Farm Laws which were detrimental to the livelihood of farmers across the nation to appease their corporate masters. The three Farm Laws removed the provision of MSP which were directly detrimental to the Government's agenda of doubling farmers' income. Hon. Sir, the entire Opposition correctly realized the impact of such a scewed law we have on the agricultural community and pleaded the Government not to introduce the law and to save the farmers who were already reeling under the effect of first wave of the pandemic. The Shiromani Akali Dal, one of the Government's oldest allies were forced to walkout of your allies because of only one reason, the high-headedness of this Government, its leaders and its inability and unwillingness to listen to the dissenting opinions. This Government is marked by its inaction, inaction on multiple fronts, inability to govern, inability to lead, inability to take the country and its citizens into confidence. This Government and its leaders follow the policy of my way or the highway. This is their only one policy. They pay no heed to the voices of marginalized. Hon. Sir, this Government has blood on its hands. Hundreds of farmers were killed while expressing their reservation against the three Farm Laws. This Government finally repealed the Farm Laws during Winter Session 2021 not because it realized the detrimental effect of representation from farmers but because of the five State elections that are currently under way. This Government is inaccessible not just to the citizens of this nation but also to the elected representatives who are not given time to put forth the representations of their constituents to the Minister as is evident by denial of appointments to my esteemed party colleagues a few weeks ago. It should be noted that after the conclusion of Tamil Nadu Legislative Assembly, once the election in Tamil

Nadu Legislative Assembly was over in 2021, the Union Finance Minister has conveniently forgotten Tamil, Tamil poets and their words which have not found a place in their Budget speech this year. The election is over and the Tamil is gone in your Budget speech.

In a Parliamentary democracy like ours, the Prime Minister is considered as the 'primus inter pares'; it was told by Mr. Siva to me. He has told me many times that Prime Minister is considered as 'first among the equals'. The role of the Cabinet is to aid and advice the Prime Minister in the discharge of his duties, but, here, it does not appear so. A great Tamil poet and philosopher, Thiruvalluvar in his magnum opus, Thirukkural says, "*Arikondru Ariyaan Eninum Urudhi Uzhaiyirundhaan Koorai Katan*" meaning, although the king may be utterly ignorant, it is the duty of the Ministers to give him sound advice.

On the contrary, the Ministers here are busy praising the emperor's new dresses; they are too busy. Sir, I want to talk about another very important issue. The Budget imposes 30 per cent tax on the transaction of cryptocurrency. To note here, that cryptocurrency is not yet legalised in this country, it is not legalised in this country as yet. But, the taxation shows that it is legal only by paying tax. But since there is no regulatory body or institution to control, it cannot be considered as a legal asset. It is illegal, it becomes legal by collecting tax, though, you are collecting tax, there is no regulatory body! I want to tell you one thing, you can sell a drug, which is illegal, but, if you pay, it will become legal, but, there is no regulatory body. Can you find any difference between these two?

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Mr. Abdulla, you may continue your speech tomorrow because there is time constraint. I have to make an announcement; thereafter Special Mentions are there. So, please sit down; you may continue your speech tomorrow.

SHRI M. MOHAMED ABDULLA: Sir, just give me one minute, I want to finish with this; then, I will continue tomorrow. I just want to finish with this matter then tomorrow I will continue with the next issue.

Sir, you are collecting the tax for a non-legalised thing; is there any system that exists in the world like this? There is a practise of taxing legalised system across the world.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please continue your speech tomorrow.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): I have to inform Members that the Business Advisory Committee in its meeting held today, i.e., on the 8th of February, 2022, has allotted time for Government Legislative Business, as follows-

BUSINESS	TIME ALLOTTED
1. Consideration and passing of the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022.	One Hour
2. Consideration and passing of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022, after it is passed by Lok Sabha.	One Hour

Further, the Committee tentatively identified certain Ministries for discussion on their working during the second part of the current Budget (256th) Session. A final decision on the Ministries to be discussed and the respective initiators of the discussions will be taken later in consultation with Leader of the House, Minister of Parliamentary Affairs and others.

The Committee also recommended that in order to complete General Discussion on the Union Budget 2022-23, the Zero Hour and Question Hour for the sitting scheduled on the 11th of February, 2022, may be dispensed with.

SPECIAL MENTIONS

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Now, Special Mentions. Shri Jawhar Sircar, not present.

Need for re-survey of the old railway line between Mayiladuthurai-Tarangambadi and extension of it upto Karaikal in Tamil Nadu

SHRI M. SHANMUGAM (Tamil Nadu): Sir, in the Tiruchi Division of Southern Railway, Mayiladuthurai-Tarangambadi railway line already exists and it is only to be re-laid. There are lot of demands for re-laying the line and the survey was already done in 2006-07 and again in 2010-11. The Railway Ministry referred to the survey done in 2006-07, which was outdated and became irrelevant.

Mayiladuthurai-Tarangambadi-Karaikal road line is parallel to rail line and every five minute, Government bus or private is plying with full occupancy. The bus fare is four times higher than the railway fare. In such a situation, it is highly irrational to cite the outdated 2006-07 survey report and deny the railway project for the above line. It is highly profitable line with maximum patronage of people.

I would, therefore, request the hon. Minister of Railways, through you, for a re-survey of the proposed line involving public representatives like Panchayat members, MLAs and MPs. I would request the Minister to do justice by reconsidering the whole issue and ordering for fresh survey taking into account the recent developments.

Need to protect traditional arts and micro cultural traditions and to support their artists who are facing challenges

श्री राकेश सिन्हा (नाम निर्देशित): महोदय, भारत में कला की विविधता इसकी सुंदरता है। इस विविधता पर चकाचौंध की संस्कृति का प्रभाव पड़ रहा है। कला, संगीत, नृत्य विधाओं में जो विविधताएं हैं, वे स्थानीयता की ही नहीं, बल्कि सांस्कृतिक यात्रा का एक वृत्तांत भी हैं। शहरीकरण और नव उदारीकरण के दौर में इन विविध कलाओं और विधाओं के प्रति रुचि व्यवस्थित रूप से

बदलने का उपक्रम उन एजेंसियों के द्वारा किया जा रहा है, जो आर्थिक-सांस्कृतिक बदलाव के उपक्रम हैं। इस पर गंभीरता से विचार करना आवश्यक है। हम आने वाली पीढ़ियों को अपनी इस सांस्कृतिक वैविध्य को पुस्तकों में ही जानकारी दे पाएंगे। सभ्यता के विकास के क्रम में नई चीजों का आना स्वाभाविक है, पर समाज का काम उसकी रचनात्मकता को सदैव आंकना होता है कि कौन क्या परोसता है और सहयोग की भावना पर क्या प्रभाव डालता है। ऐसी ही विलुप्त होती कुछ विधाओं को संरक्षण की आवश्यकता है। डोकरा कला के अंतर्गत मलार समुदाय के लोग कांसा और तांबा से सुंदर आकृति बनाते हैं। अब वे लोग बाजारीकरण के दौर में ऑटोरिक्षा चलाने के लिए बाध्य हो रहे हैं। कठपुतली की कला से हम सब अपरिचित नहीं हैं। यह प्राचीनतम कलाओं में से एक है, जो लुप्त हो रही है। पाणिनि के अष्टाध्यायी में नवसूत्र में पुतला नामक नाटक का उल्लेख है। आंध्र प्रदेश/तेलंगाना में बुरारा कथा, oral story telling की विधा, रोगन पेंटिंग, जो गुजरात में होती है, ये लुप्त हो रही हैं। इन लुप्त हो रही परंपरागत विधाओं व कलाओं का सर्वेक्षण कराकर इनको आधुनिक परिवेश में जीवित रख कर आगे बढ़ाने की आवश्यकता है।

3.00 P. M.

Need to formulate policy to protect and promote silk from Bastar in Chhattisgarh

श्रीमती छाया वर्मा (छत्तीसगढ़): महोदय, छत्तीसगढ़ के बस्तर संभाग में कोसा फलों के उत्पादन की असीम संभावनाएं हैं, जिससे रेशम का उत्पादन होता है। चिंता की बात है कि इस कोसा फल में लगातार गिरावट दर्ज हो रही है। एक और प्रजाति है, जो विश्व भर में केवल बस्तर संभाग में ही पाई जाती है। इसका नाम है एनथेरिया मायलिस्ट रैली कोसा।

इसके साथ ही साथ शहतूत रेशम एवं ईरी रेशम के उत्पादन की इस क्षेत्र में प्रबल संभावनाएं हैं। अभी भी लाखों लोग इस कार्य में लगे हुए हैं, जिनकी रोजी-रोटी इससे चल रही है, लेकिन केन्द्र सरकार का वस्त्र मंत्रालय अगर विशेष योजना चलाकर बस्तर संभाग में मिलने वाली रेशम प्रजातियों का संरक्षण-संवर्धन कर दे, तो लाखों लोगों को रोजगार मिलेगा और वस्त्र उद्योग के लिए प्रचुर मात्रा में अच्छे किस्म का रेशम देश में मिल सकेगा। सरकार के इस कदम से विदेशों से रेशम का आयात नहीं करना पड़ेगा। आयात की मद में विदेशों में जाने वाली पूंजी देश में देश के काम आएगी।

महोदय, मेरी सदन के माध्यम से केंद्र सरकार से मांग है कि बस्तर संभाग में मिलने वाले कोसा फलों, एनथेरिया मायलिस्ट रैली कोसा, शहतूत रेशम एवं ईरी रेशम हेतु विशेष योजना चला कर इसका संरक्षण-संवर्द्धन और उत्पादन करवाए, जिससे स्थानीय स्तर पर रोजगार के अवसर बढ़ें और लोग आर्थिक रूप से मजबूत हों।

Need to increase budget allocation for food for children of disadvantaged classes

DR. AMEE YAJNIK (Gujarat): Sir, post-pandemic data shows that there has been a serious neglect in the nourishment of children. The food system has not been able to reach children of the disadvantaged classes and children who are abandoned, children on the streets, children in shelter homes, children in juvenile homes and children in orphanages. Data of the Ministry of Women and Child Development of October, 2021 shows there has been a steep rise in malnourishment and other health issues in children. The Integrated Child Development Scheme and the Mid-Day meals in the past two years have become irregular due to the pandemic and lockdown. Rights of children of disadvantaged sections of society are severely affected. Healthy diets and nutritious food are far from reach of these children. Despite the POSHAN Abhiyan of the Government, the reach of the scheme has not helped the food delivery services to the children. There have been numerous bottlenecks in the implementation of the scheme and absence of a proper real time monitoring system in place. The need of the hour is to instantly correct this grave situation. The Government needs to increase the Budget allocation for food system for children and focus on systemic overhaul of public administration, service delivery systems and involve participation of community.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

Need to enact a law and schemes for the development of De-Notified Tribes (DNTs)

डा. विकास महात्मे (महाराष्ट्र): महोदय, भारत में 10 प्रतिशत आबादी घुमंतू de-notified tribes (DNTs) से है, लेकिन इन्हें अभी तक हम कोई status नहीं दे पाए हैं। हम इन्हें एसटी/एससी/ओबीसी के अंदर ही रखते हैं, जबकि यह अपने आप में एक अलग घुमंतू कम्युनिटी है। घुमंतू में घनगर, पाल, बघेल, गडरिया, कुरुमा, कुरुमन, shepherd, बंजारा, बंजारी, गवली ऐसी अनेक कम्युनिटी आती हैं। इनका कोई settled ठिकाना नहीं होता है और निरंतर आर्थिक स्रोत भी नहीं होते हैं। गवर्नमेंट स्कीम्स के लिए इन्हें सर्टिफिकेट या डोमिसाइल की आवश्यकता होती है, जो इनको आसानी से मिल नहीं पाता है। इन सबके कारण इन कम्युनिटीज़ में एजुकेशन और हेल्थ फैसिलिटीज़ भी काफी कम हैं। अपनी अनोखी घुमंतू जीवन शैली के कारण उन्हें अपनी रोजी-रोटी के लिए एक जगह से दूसरी जगह घूमना पड़ता है और अत्यधिक गरीबी के कारण डीएनटी कम्युनिटी के बच्चे स्कूल जाने से वंचित रह जाते हैं।

अतः मैं सरकार से अनुरोध करता हूँ कि वह इस तरफ ध्यान दे और इन कम्युनिटीज़ की एजुकेशन के लिए लेजिस्लेशन में घुमंतू (DNT) status ST, SC, OBC सरीखा दे और स्कीम्स बनाए।

Need to increase the minimum pension of EPF pensioners to Rs. 9000 p.m.

SHRI ELAMARAM KAREEM (Kerala): Sir, there is a long pending demand for the revision of Pension of Pensioners covered under Employees' Pension Scheme 1995. There are more than 65 lakh pensioners in the country who are suffering from this burning issue. They had played a major role in the advancement of modern India. They are a section of the society who contributed for the development of our country in their entire working life. The pandemic present situation has adversely affected the PF Pensioners also. The high-empowered committee set up by the Government has proposed an increase in minimum pension to Rs. 2000 from the present Rs. 1000. Even though this amount was small, it could have been a greater help to the poor PF pensioners, especially during this pandemic time, but unfortunately, this was not considered. These poor pensioners are in a very pathetic situation now. The allocation proposed in the Union Budget is also very less in this section. There is a genuine demand of increased minimum pension from Rs. 1000 to Rs. 9000, linkage of pension to cost of living index, restoration of unilaterally withdrawn benefits, return of the excess amount deducted for commutation, implementation of Supreme Court judgment on increased pension etc. So, I request the Government to increase the Budget allocation and increase the minimum pension of pensioners covered under Employees' Pension Scheme 1995 to Rs. 9000.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the issue expressed by the hon. Member.

Need for uniform rates for RT-PCR and Rapid RT-PCR test across all airports in the country

SHRI JOHN BRITTAS (Kerala): Sir, there is significant difference in the rates of RT-PCR and Rapid RT-PCR tests in various airports in the country when privately managed international airports and some of the State-operated airports are compared. Several

international airports managed by private sector in the country are charging more than double of the rates that some State-operated airports have been charging for Rapid RT-PCR tests. One of the reasons for these staggering rates is learnt to be the 30 to 35 per cent revenue share being collected by the airport operators for the tests. It is the need of the hour to regulate and unify the rates for RT-PCR and Rapid RT-PCR tests in all airports across the country by framing rules to fix just, reasonable and uniform rates for RT-PCR and Rapid RT-PCR tests in all airports of the country. Thank you.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): The House is adjourned to meet at 10.00 hours on Wednesday, the 9th February, 2022.

The House then adjourned at one minute past three of the clock till ten of the clock on Wednesday, the 9th February, 2022.

